

I/47153/2021

Regional Office, Gurugram (N)
Haryana State Pollution Control Board

Vikas Sadan, Opposite- New Court, Gurugram

Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341

Email ID: - hspcbrogrn@gmail.com

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email:-judicial-ngt@gov.in

Subject - Action taken report in the matter of O.A. No – 29/2021 (I.A No. 27/2021) titled as Col. Sunil Kumar (Retd.) & Anr. V/s Union of India & Ors. in compliance of Hon'ble National Green Tribunal order dated 16.02.2021.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 16.02.2021 in the matter of O.A. No – 29/2021 (I.A No. 27/2021) titled as Col. Sunil Kumar (Retd.) & Anr. V/s Union of India & Ors. has directed as under:-

“In view of the above, let a joint Committee of MoEF&CC, CPCB, State PCB and SEIAA, Haryana ascertain the factual position and give a status report to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF with a copy to the project proponent for its response, if any, within two weeks of receipt of such report. If during examination of the matter, the statutory authorities notice any deficiencies it will be open to them to take remedial action following due process. Further course of action will be considered after receipt of the status report as above. The State PCB will be nodal agency for compliance. It is be open to the applicant to move to the statutory authorities for any interim arrangement for enforcing the law.”

In compliance of said order, status report of order dated 16.02.2021 of Hon'ble Tribunal, which is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Yours Faithfully

Signed by Kuldeep Singh
Date: 26-06-2021 16:25:44
Reason: Approved

Regional Officer,
Gurugram Region (N)
For Haryana State Pollution Control Board

Status Report

As per

**Hon'ble National Green Tribunal
(Order dated 16th February, 2021)**

IN THE MATTER OF

Col. Sunil Kumar (Retd.) & Anr.

Versus

Union of India & Ors.

Original Application

No.

IN THE MATTER OF

29/2021 (I.A No. 27/2021)

Status report in the matter of O.A. No – 29/2021 (I.A No. 27/2021) titled as Col. Sunil Kumar (Retd.) & Anr. V/s Union of India & Ors.

1. Background

The directions of Hon'ble NGT vide order dated 16.02.2021 are as follows:

“In view of the above, let a joint Committee of MoEF&CC, CPCB, State PCB and SEIAA, Haryana ascertain the factual position and give a status report to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF with a copy to the project proponent for its response, if any, within two weeks of receipt of such report. If during examination of the matter, the statutory authorities notice any deficiencies it will be open to them to take remedial action following due process. Further course of action will be considered after receipt of the status report as above. The State PCB will be nodal agency for compliance. It is open to the applicant to move to the statutory authorities for any interim arrangement for enforcing the law.”

2. Compliance to NGT directions

In compliance to the directions of Hon'ble NGT, a Joint committee comprising of following has been constituted:

| S. No. | Name & Designation of Officer | Nominee |
|--------|---|-----------------------|
| 1 | Sh. R.K Sapra, IFS (Retd.), Member SEAC, SEIAA | SEIAA |
| 2. | Dr. K.K Garg, Scientist-C, MOEF&CC | MoEF & CC |
| 3. | Sh. Danish Meena, Scientist B | CPCB |
| 4. | Akansha Tanwar, AEE, Regional Officer, HSPCB, Gurugram Region (North) | HSPCB, Gurugram North |

The joint committee inspected the site on 14.06.2021 and the facts of case are as follows:

1. The issues raised in grievance are about the commercial complex comprising of Retail, Office space, Hotels and Commercial complex on a land admeasuring 13.95 acres falls in Sector 58 village Ghata, Gurugram being developed by IREO Hospitality Company Pvt Ltd alongwith other land-owning companies. The details of ownership of land alongwith licences in the said 13.95 acres of land, are enclosed as **Annexure R-1.**
2. Environmental Clearance from SEIAA was obtained by the project proponents vide letter No. SEIAA/HR/2013/619 dated 04.09.2013 valid upto 04.09.2020 (**Annexure**

R-2) for total land area of 13.95 acres (56453.35 sqm) and built-up area of 239,802.723 sqm.

3. The project was accorded Consent to Establish from HSPCB vide letter No 2847013GUNOCTE250135 dated 31.10.2013 valid upto 05.01.2015 (**Annexure R-3**).
4. Grievance about revised schedule of lands falls under the jurisdiction of the Town and Country Planning Department, Haryana. The details of land under Commercial Complex (13.95 acres) along with license of land, are tabulated below:

(Table-1)

| | | License Details issued by DTCP | | |
|-----|----------------|---------------------------------------|----------------------|--------------------|
| | Village | Land owned by | Land schedule | |
| | | | Rect. | Kila |
| 1.0 | Ghata | License No. 29 of 2008 | 48 | 11/1 |
| | | | 49 | 18/2/1 |
| | | | 48 | 20 |
| | | | 49 | 15/2 |
| | | | | 16 |
| | | | 49 | 18/1 |
| | | | 49 | 18/3/1 |
| | | | | 13/2 |
| | | | | 14 |
| | | 17 | | |
| | | Sub total (1) | | 3.975 Acres |
| 2.0 | Ghata | License No. 30 of 2008 | 48 | 11/1 |
| | | | 49 | 15/1 |
| | | | 49 | 15/2 |
| | | | 49 | 7 |
| | | | | 8/1 |
| | | | | 13/2 |
| | | | | 14 |
| | | Sub total (2) | | 3.919 Acres |
| 3.0 | Ghata | License No. 140 of 2008 | 49 | 4 |
| | | | 37 | 22/2/2 |
| | | | 37 | 23/2 |
| | | | | 24/2 |
| | | | 49 | 2/2 |
| | | | | 3/1 |
| 49 | 3/2 | | | |

| License Details issued by DTCP | | | | |
|--------------------------------|-------|---|--------------------------|--|
| | | | | 7 |
| | | | | 8/1 |
| | | Sub total (3) | | 3.85Acres |
| B | | Commercial Component under part of plotted colony | | |
| 4.0 | Ghata | License No. 63 of 2009 | 37 | 19/1/1 |
| | | | | 18/1 |
| | | | | 18/2 |
| | | | | 22/2/1 |
| | | | 37 | 23/1 |
| 5.0 | Ghata | License No. 107 of 2010/1 | 37 | 17 |
| | | | | 23/1 |
| | | | | 24/1 |
| | | | Subtotal (4+5) | 2.206 Acres |
| | | | Total (1+2+3+4+5) | 13.95 Acres or 56, 453.55 Sqm |

5. The details of land under rescheduling of license is given as under in Table-2

Table-2

| Revised Land Schedule | | | | To be read with License No. 16 of 2008 | | | |
|-----------------------|--|-----------|----------|--|----|------------|----|
| | | | | | | | |
| 1 | Land owned by Aspirant Builders Pvt. Ltd., District-Gurgaon | | | | | | |
| | Village | Rect. No. | Kila No. | Total Area | | Taken Area | |
| | | | | K | M | K | M |
| | Behrampur | 12 | 19/2 | 5 | 5 | 5 | 5 |
| | | | 21/2/1 | 1 | 7 | 1 | 7 |
| | | | 22/1 | 2 | 9 | 2 | 9 |
| | | | Total | 8 | 21 | 9 | 1 |
| 2 | Land owned by BTVS Buildwell Pvt. Ltd., (365/1216 Share), Ornamental Realtors Pvt. Ltd. (773/1216 Share), Adson Software Pvt. Ltd. (78/1216 Share) | | | | | | |
| | Behrampur | 12 | 21/1/1 | 1 | 2 | 1 | 2 |
| | | | 21/1/2 | 0 | 4 | 0 | 4 |
| | | 13 | 24/2 | 7 | 0 | 4 | 0 |
| | | | 25/1 | 8 | 0 | 3 | 19 |
| | | | 25/2 | 0 | 1 | 0 | 1 |
| | | 19 | 4/1 | 4 | 0 | 4 | 0 |
| | | | 4/2 | 3 | 12 | 3 | 12 |
| | | | 5/1 | 1 | 1 | 1 | 0 |
| | | | 5/2 | 7 | 0 | 7 | 0 |
| | | 6 | 8 | 0 | 8 | 0 | |

| | | | | | | | |
|---|--|----|--------|----|----|----|----|
| | | | 7 | 7 | 12 | 7 | 12 |
| | | 20 | 1 | 3 | 0 | 3 | 0 |
| | | | 10 | 5 | 1 | 5 | 1 |
| | | | Total | 54 | 33 | 48 | 11 |
| | | | | | | | |
| 3 | Land owned by Base Exports Pvt. Ltd. (227/ 748 Share), Ornamental Realtors Pvt. Ltd. (521/748 Share) | | | | | | |
| | Behrampur | 18 | 6/1 | 8 | 7 | 8 | 7 |
| | | | 14/1 | 6 | 0 | 6 | 0 |
| | | | 14/2 | 3 | 18 | 3 | 18 |
| | | | 15/1/1 | 0 | 4 | 0 | 4 |
| | | | 15/1/2 | 2 | 1 | 2 | 1 |
| | | | 16/2 | 2 | 12 | 2 | 12 |
| | | | 17 | 8 | 0 | 8 | 0 |
| | | | Total | 29 | 42 | 31 | 2 |
| | | | | | | | |
| | Land owned by Base Exports Pvt. Ltd. | | | | | | |
| | Behrampur | 19 | 8/1 | 7 | 16 | 7 | 16 |
| | | | 8/2 | 0 | 4 | 0 | 4 |
| | | | 9/1/1 | 0 | 11 | 0 | 11 |
| | | | 9/1/2 | 2 | 1 | 2 | 1 |
| | | | 12/2 | 2 | 12 | 2 | 12 |
| | | | 13 | 8 | 0 | 8 | 0 |
| | | | Total | 19 | 44 | 21 | 4 |
| | | | | | | | |
| | Land owned by BTVS Buildwell Pvt. Ltd. | | | | | | |
| | Behrampur | 19 | 9/2/1 | 2 | 4 | 2 | 4 |
| | | | 9/2/2 | 3 | 4 | 3 | 4 |
| | | | 10/1 | 5 | 16 | 5 | 16 |
| | | | 10/2 | 2 | 4 | 2 | 4 |
| | | | Total | 12 | 28 | 13 | 8 |
| | | | | | | | |
| | Land owned by Fiverivers Developers Pvt. Ltd. | | | | | | |
| | Behrampur | 19 | 12/1 | 5 | 8 | 4 | 0 |
| | | | 19/1/1 | 0 | 16 | 0 | 16 |
| | | | Total | 5 | 24 | 4 | 16 |
| | | | | | | | |
| | Land owned by Fiverivers Township Pvt. Ltd. | | | | | | |
| | Behrampur | 19 | 18/2 | 3 | 19 | 3 | 19 |
| | | | | | | | |
| | Land owned by Bulls Realtors Pvt. Ltd. (3/8 Share), Fiverivers Developers Pvt. Ltd. (1/8 Share), Aspirant Builders Pvt. Ltd. (1/2 Share) | | | | | | |
| | Behrampur | 19 | 3/2 | 0 | 15 | 0 | 15 |
| | | | | | | | |
| | Land owned by Bulls Realtors Pvt. Ltd. (3/4 Share), Fiverivers Developers Pvt. Ltd. (1/4 Share) | | | | | | |
| | Behrampur | 19 | 14 | 7 | 12 | 7 | 12 |
| | | | | | | | |

| | | | | | | | |
|--|--|--|--|--|-----------|--------------|--------------|
| | | | | | | | |
| | | | | | Total | 140 | 8 |
| | | | | | Or | 17.55 | Acres |

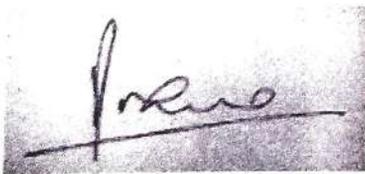
6. The rescheduling of the land was approved in Village Behrampur vide order no. 24336, 24349, 24362, 24375, 24323, 24388 dated 09.12.2015 of DTCP, Haryana. Copy of orders in which Khasra no rescheduled are highlighted is attached as **Annexure R-4 (Colly)**.
7. No rescheduling of land was done in the project admeasuring 13.95 acres after obtaining Environmental Clearance dated 04.09.2013.
8. The site affected vide exchange order dated 09.12.2015 has been super imposed in a layout plan and shown in Red colour and the project commercial complex measuring 13.95 acres in shown in blue colour. The copy of said layout plan is attached as **Annexure R-5**.
9. Project proponent has obtained extension of validity of CTE from Haryana State Pollution Control Board vide letter No. 2821215GUNOCTE2297575 dated 16.11.2015, and vide letter No. HEPC/2017/509 dated 29.08.2017 (**Annexure R-6 (Colly)**). Thereafter the project proponent obtained corrigendum letter from SEIAA vide letter No. SEIAA/HR/2016/644 dated 04.08.2016 (**Annexure R-7**) for transfer of name of companies.
10. Project Proponent has obtained part Occupancy Certificate (OC) vide letter No. ZP-474/JD (RD)/2019/26079 dated. 23.10.2019 (**Annexure R-8**) from DTCP, Haryana, following which Consent to Operate from Haryana State Pollution Control Board vide letter No. HSPCB/Consent/:329962319GUNOCTO376156 dated 30.10.2019 (**Annexure R-9**) was obtained. Project Proponent had obtained extension of validity of EC from SEIAA vide letter No. SEIAA/HR/2020/438 dated 16.10.2020 (**Annexure R-10**).

Conclusion

The petitioner has raised the issue of illegal construction after rescheduling of license and has stated statutory clearance obtained by project proponent should become invalid after rescheduling of license. Based on documents submitted by project proponent, it is concluded that:

1. Rescheduling of license was done in sector 59 while the project is located in sector 58.
2. Khasra no of commercial project in 13.95 acres land are different from khasra nos of land rescheduled in the year 2015.
3. The rescheduling of land has not affected the area for commercial complex.
4. The project proponent has valid Consent to Establish and Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from HSPCB.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.



R.K Sapra, IFS (Retd.)
Member SEAC,
SEIAA



Dr. K.K Garg,
Scientist-C,
MoEF&CC



Danish
26/06/2021

Danish Meena
Scientist B,
CPCB



Akansha Tanwar, AEE
Gurugram Region(North)
HSPCB

ORDER

License No. 30 of 2008 dated 17.02.2008 was granted to Regal Green Lands Pvt. Ltd. and others for setting up of commercial colony over an area measuring 3.918 acres in the revenue estate of village Ghatta, Sector 58 of Gurgaon-Manesar Urban Complex, Distt. Gurgaon. The said license is hereby transferred under Rule 17 of the Haryana Development and Regulation of Urban Areas Rules, 1976 in favour of IREO Hospitality Company Pvt. Ltd. The schedule of land was earlier revised vide this office order dated 25.10.2011. The revised schedule of land of license No. 30 of 2008 dated 17.02.2008 is enclosed herewith. The terms and conditions as stipulated in the above said license will remain the same and will be complied by IREO Hospitality Company Pvt. Ltd. The transferee company will also abide by the terms and conditions of the agreement LC-IV and Bilateral Agreement executed with the Director General, Town and Country Planning, Haryana, Chandigarh.

The approval of all the plans accorded, if any, in favour of original licensee shall now be deemed approved in favour of IREO Hospitality Company Pvt. Ltd., SCO-6-8, Sector-9-D, 1st & 2nd Floor, Madhya Marg, Chandigarh-160009.

Dated:
Place: Chandigarh


(Anurag Rastogi, I.A.S.)
Director General, Town & Country Planning
Haryana, Chandigarh ✓

Endst. No. LC-1450-JE (S)-2013/ 50942. Dated: 6/9/2013.

A copy is forwarded to the following for information and necessary action:-

- ✓ 1. IREO Hospitality Company Pvt. Ltd., SCO-6-8, Sector-9-D, 1st & 2nd Floor, Madhya Marg, Chandigarh-160009.
2. Chief Administrator, HUDA, Panchkula.
3. MD, HVPN, Planning Director, Shakti Bhawan, Sector-6, Panchkula.
4. MD, Haryana State Pollution Control Board, Panchkula.
5. Addl. Director, Urban Estates, Haryana, Panchkula.
6. Administrator, HUDA, Gurgaon
7. Engineer-in-Chief, HUDA, Panchkula
8. Superintending Engineer, HUDA, Gurgaon.
9. Land Acquisition Officer, Gurgaon.
10. Senior Town Planner, Gurgaon.
11. District Town Planner, Gurgaon.
12. Chief Accounts Officer of this Directorate.


(Sanjay Kumar)
District Town Planner (HQ)
For Director General, Town & Country Planning
Haryana, Chandigarh ✓

Revised Schedule of land

Detailed of land owned by Ireo Hospitality Company Pvt. Ltd. District Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | | Area Taken | | | |
|---------|-----------|-----------|--------------|-----------|----------|-----------------|---------------|---|--|
| | | | K | M | K | M | K | M | |
| Ghata | 48 | 11/1 | 2 | 15 | 1 | 17 | | | |
| | 49 | 7 | 8 | 0 | 7 | 9 | | | |
| | | 8/1 | 7 | 4 | 6 | 13 | | | |
| | | 13/2 | 6 | 10 | 4 | 10 | | | |
| | | 14 | 8 | 0 | 5 | 9 | | | |
| | | 15/1 | 4 | 13 | 4 | 13 | | | |
| | | 15/2 | 3 | 7 | 0 | 16 | | | |
| | | | Total | 31 | 7 | or 3.918 | Acres. | | |


Director General
Town and Country Planning,
Haryana, Chandigarh
C.A. 1.3.14

ORDER

License No. 29 of 2008 dated 17.02.2008 was granted to Regal Green Lands Pvt. Ltd. and others for setting up of commercial colony over an area measuring 3.975 acres in the revenue estate of village Ghatta, Sector 58, Gurgaon-Manesar Urban Complex, Distt. Gurgaon. The said license is hereby transferred under Rule 17 of the Haryana Development and Regulation of Urban Areas Rules, 1976 in favour of IREO Hospitality Company Pvt. Ltd. The schedule of land was earlier revised vide this office order dated 25.10.2011. The revised schedule of land of license No. 29 of 2008 dated 17.02.2008 is enclosed herewith. The terms and conditions as stipulated in the above said license will remain the same and will be complied by IREO Hospitality Company Pvt. Ltd. The transferee company will also abide by the terms and conditions of the agreement LC-IV and Bilateral Agreement executed with the Director General, Town and Country Planning, Haryana, Chandigarh.

The approval of all the plans accorded, if any, in favour of original licensee shall now be deemed approved in favour of IREO Hospitality Company Pvt. Ltd., SCO-6-8, Sector-9-D, 1st & 2nd Floor, Madhya Marg, Chandigarh-160009.

Dated:
Place: Chandigarh


(Anurag Rastogi, I.A.S.)
Director General, Town & Country Planning
Haryana, Chandigarh ✓

Endst. No. LC-1373-JE (S)-2013/ 50954 Dated: 6/9/13.

A copy is forwarded to the following for information and necessary action:-

- ✓ 1. IREO Hospitality Company Pvt. Ltd., SCO-6-8, Sector-9-D, 1st & 2nd Floor, Madhya Marg, Chandigarh-160009 coordination.chd@ireo.in.
2. Chief Administrator, HUDA, Panchkula.
3. MD, HVPN, Planning Director, Shakti Bhawan, Sector-6, Panchkula.
4. MD, Haryana State Pollution Control Board, Panchkula.
5. Addl. Director, Urban Estates, Haryana, Panchkula.
6. Administrator, HUDA, Gurgaon
7. Engineer-in-Chief, HUDA, Panchkula
8. Superintending Engineer, HUDA, Gurgaon.
9. Land Acquisition Officer, Gurgaon.
10. Senior Town Planner, Gurgaon.
11. District Town Planner, Gurgaon.
12. Chief Accounts Officer of this Directorate.


(Sanjay Kumar)
District Town Planner (HQ)
For Director General, Town & Country Planning
Haryana, Chandigarh ✓

To be read with Licence No. 29 of 2008

Revised Schedule of land

Detailed of land owned by Ireo Hospitality Company Pvt. Ltd. District Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | | Area Taken | | |
|---------|-----------|-----------|--------------|-----------|-----------|------------|---------------------|---|
| | | | K | M | K | M | K | M |
| Ghata | 48 | 11/1 | 2 | 15 | 0 | 18 | | |
| | | 20/2 | 2 | 11 | 2 | 11 | | |
| | 49 | 13/2 | 6 | 10 | 2 | 0 | | |
| | | 14 | 8 | 0 | 2 | 11 | | |
| | | 15/2 | 3 | 7 | 2 | 11 | | |
| | | 16 | 7 | 11 | 7 | 11 | | |
| | | 17 | 8 | 0 | 8 | 0 | | |
| | | 18/1 | 4 | 16 | 4 | 16 | | |
| | | 18/2/1 | 0 | 13 | 0 | 13 | | |
| | | 18/3/1 | 0 | 5 | 0 | 5 | | |
| | | | Total | 31 | 16 | or | 3.975 Acres. | |


Director General
Town and Country Planning,
Haryana, Chandigarh

ORDER

License No. 140 of 2008 dated 12.07.2008 granted to Hardcore Realtors Pvt. Ltd., Adson Software Pvt. Ltd., Ornamental Realtors Pvt. Ltd. and Regal Green Land Pvt. Ltd. C/o SU Estate Pvt. Ltd., SCO-6-8, Sector-9-D, 1st & 2nd Floor, Madhaya Marg, Chandigarh-160009 for setting up of commercial colony over an area measuring 3.85 acres in the revenue estate of village Ghatta, Sector 58, Gurgaon-Manesar Urban Complex, Distt. Gurgaon.

The said license is hereby transferred under Rule 17 of the Haryana Development and Regulation of Urban Areas Rules, 1976 in favour of IREO Hospitality Company Pvt. Ltd. The revised schedule of license No. 140 of 2008 dated 12.07.2008 is enclosed herewith. The terms and conditions as stipulated in the above said license will remain the same and will be complied by IREO Hospitality Company Pvt. Ltd. The transferee company will also abide by the terms and conditions of the agreement LC-IV and Bilateral Agreement executed with the Director General, Town and Country Planning, Haryana, Chandigarh.

The approval of all the plans accorded, if any, in favour of original licensee shall now be deemed approved in favour of IREO Hospitality Company Pvt. Ltd., A-11, 1st Floor Neeti Bagh, New Delhi.

Dated: 04.09.2013
Place: Chandigarh


(Anurag Rastogi, I.A.S.)
Director General, Town & Country Planning
Haryana, Chandigarh ✓

Endst. No. LC-1371-JE (S)-2013/ 50966 Dated: 6/9/13.

A copy is forwarded to the following for information and necessary action:-

- ✓ 1. IREO Hospitality Company Pvt. Ltd., C/o A-11, 1st Floor Neeti Bagh, New Delhi.
2. Chief Administrator, HUDA, Panchkula.
3. MD, HVPN, Planning Director, Shakti Bhawan, Sector-6, Panchkula.
4. MD, Haryana State Pollution Control Board, Panchkula.
5. Addl. Director, Urban Estates, Haryana, Panchkula.
6. Administrator, HUDA, Gurgaon
7. Engineer-in-Chief, HUDA, Panchkula
8. Superintending Engineer, HUDA, Gurgaon.
9. Land Acquisition Officer, Gurgaon.
10. Senior Town Planner, Gurgaon.
11. District Town Planner, Gurgaon.
12. Chief Accounts Officer of this Directorate.


(Sanjay Kumar)
District Town Planner (HQ)
For Director General, Town & Country Planning
Haryana, Chandigarh ✓

Revised Schedule of land

Detailed of land owned by Ireo Hospitality Company Pvt. Ltd. District Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | | Area Taken | | |
|---------|-----------|-----------|------------|----|----|------------|----|---|
| | | | K | M | K | M | K | M |
| Ghata | 37 | 22/2/2 | 0 | 7 | 0 | 7 | | |
| | | 23/2 | 4 | 18 | 4 | 18 | | |
| | | 24/2 | 4 | 17 | 4 | 17 | | |
| | | 2/2 | 3 | 12 | 3 | 12 | | |
| | | 3/1 | 3 | 16 | 3 | 16 | | |
| | | 3/2 | 4 | 4 | 4 | 4 | 4 | |
| | | 4 | 8 | 0 | 8 | 0 | | |
| | | 7 | 8 | 0 | 0 | 0 | 11 | |
| 8/1 | 7 | 4 | 4 | 0 | 11 | | | |

Total 30 16 or 3.85 Acres.


Director General
Town and Country Planning,
Haryana, Chandigarh
24.11.67

1 M/s Regal Green Lands Pvt. Ltd., Tehsil Sohna, District Gurgaon

| Village | Rect. No. | Killa No. | Total Area | | | Area taken | | |
|---------|-----------|-----------|------------|----|--|------------|---|----|
| | | | K | M | | K | M | |
| Ghata | 48 | 11 | 8 | 0 | | 0 | 0 | 18 |
| | 49 | 18/2/1 | 0 | 13 | | 0 | 0 | 13 |
| | | | 8 | 13 | | 1 | | 11 |

2 M/s Hardocre Realtors Pvt. Ltd.

| | | | | | | | | |
|-------|----|------|----|----|--|----|--|----|
| Ghata | 48 | 20 | 7 | 11 | | 2 | | 11 |
| | 49 | 15/2 | 3 | 7 | | 2 | | 11 |
| | | 16 | 7 | 11 | | 7 | | 11 |
| | | | 18 | 9 | | 12 | | 13 |

3 M/s High Star Builders Pvt. Ltd.

| | | | | | | | | |
|-------|----|------|---|----|--|---|--|----|
| Ghata | 49 | 18/1 | 4 | 16 | | 4 | | 16 |
|-------|----|------|---|----|--|---|--|----|

4 M/s Golden Veiw Builders Pvt. Ltd.(1/2 Share), M/s Aspirant Builders Pvt. Ltd.(1/2 Share)

| | | | | | | | | |
|-------|----|--------|---|---|--|---|--|---|
| Ghata | 49 | 18/3/1 | 0 | 5 | | 0 | | 5 |
|-------|----|--------|---|---|--|---|--|---|

5 M/s Ornamental Realtors Pvt. Ltd. (250/928 Share), M/s Adson Software Pvt. Ltd. (525/928 Share), M/s Hardocre Realtors Pvt. Ltd. (153/928 Share)

| | | | | | | | | |
|-------|----|------|----|----|--|----|--|----|
| Ghata | 49 | 13/2 | 6 | 10 | | 2 | | 0 |
| | | 14 | 8 | 0 | | 2 | | 11 |
| | | 17 | 8 | 0 | | 8 | | 0 |
| | | | 22 | 10 | | 12 | | 11 |

Total (K-M)

31 16

or 3.975 Acres

Director General
Town & Country Planning
Haryana, Chandigarh

1 M/s Regal Green Lands Pvt. Ltd., Tehsil Sohna, District Gurgaon

| Village | Rect. No. | Killa No. | Total Area | | Area Taken | |
|---------|-----------|-----------|------------|-----------|------------|-----------|
| | | | K | M | K | M |
| Ghata | 48 | 11 | 8 | 0 | 1 | 17 |
| | 49 | 15/1 | 4 | 13 | 4 | 13 |
| | | | 12 | 13 | 6 | 10 |

2 M/s Hardocre Realtors Pvt. Ltd.

| | | | | | | |
|-------|----|------|---|---|---|----|
| Ghata | 49 | 15/2 | 3 | 7 | 0 | 16 |
|-------|----|------|---|---|---|----|

3 M/s Ornamental Realtors Pvt. Ltd. (250/928 Share), M/s Adson Software Pvt. Ltd. (525/928 Share), M/s Hardocre Realtors Pvt. Ltd. (153/928 Share)

| | | | | | | |
|-------|----|------|-----------|-----------|-----------|----------|
| Ghata | 49 | 7 | 8 | 0 | 7 | 9 |
| | | 8/1 | 7 | 4 | 6 | 13 |
| | | 13/2 | 6 | 10 | 4 | 10 |
| | | 14 | 8 | 0 | 5 | 9 |
| | | | 29 | 14 | 24 | 1 |

Total (K-M)

31

7

or 3.919 Acres


Director General
Town & Country Planning
Haryana, Chandigarh
 C.A. 11-11-11

1 M/s Regal Green Lands Pvt. Ltd., Tehsil Sohna, District Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | Area Taken | |
|---------|-----------|-----------|------------|---|------------|---|
| | | | K | M | K | M |
| Ghata | 49 | 4 | 8 | 0 | 8 | 0 |

2 M/s SU Estates Pvt. Ltd. District Gurgaon.

| | | | | | | |
|-------|----|------|---|----|---|---|
| Ghata | 37 | 22/2 | 0 | 14 | 0 | 7 |
|-------|----|------|---|----|---|---|

3 M/s Hardcore Realtors Pvt. Ltd. (1/9 Share), M/s Adson Software Pvt. Ltd. (8/9 Share)

| | | | | | | |
|-------|----|-------|-----------|----------|-----------|----------|
| Ghata | 37 | 23 | 8 | 0 | 4 | 18 |
| | | 24 | 8 | 0 | 4 | 17 |
| | | 2/2/1 | 3 | 10 | 3 | 10 |
| | | 2/2/2 | 0 | 2 | 0 | 2 |
| | | 3/1 | 3 | 16 | 3 | 16 |
| | | | 23 | 8 | 17 | 3 |

4 M/s Ornamental Realtors Pvt. Ltd. (250/928 Share), M/s Adson Software Pvt. Ltd. (525/928 Share), M/s Hardcore Realtors Pvt. Ltd. (153/928 Share)

| | | | | | | |
|-------|----|-------|-----------|----------|----------|----------|
| Ghata | 49 | 3/2/1 | 0 | 2 | 0 | 2 |
| | | 3/2/2 | 4 | 2 | 4 | 2 |
| | | 7 | 8 | 0 | 0 | 11 |
| | | 8/1 | 7 | 4 | 0 | 11 |
| | | | 19 | 8 | 5 | 6 |

Total (K-M)

30

16

or

3.85

Acres

Director General
Town & Country Planning
Haryana, Chandigarh

Revised Schedule of land owned by

To be read with Licence No. 58 of 2009

1. Detailed of land owned by M/s. Auspicious Infrastructure Pvt. Ltd., Tehsil Sohna, District Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | Area Taken | |
|---------|-----------|-----------|------------|----------|------------|-----------|
| | | | K | M | K | M |
| Ghata | 48 | 13/2/2 | 0 | 12 | 0 | 12 |
| | | 14/2 | 2 | 0 | 2 | 0 |
| | | 15/2/2 | 1 | 11 | 0 | 17 |
| | 47 | 3/1 | 2 | 5 | 0 | 9 |
| | | 2 | 7 | 18 | 5 | 8 |
| | | 9 | 1 | 14 | 0 | 7 |
| | | | 16 | 0 | 9 | 13 |

2. M/s. Hardcore Realtors Pvt. Ltd.

| | | | | | | |
|-------|----|-------|----------|-----------|----------|-----------|
| Ghata | 47 | 1/1 | 3 | 6 | 3 | 6 |
| | 48 | 5/1/2 | 0 | 13 | 0 | 13 |
| | | 5/3 | 0 | 11 | 0 | 11 |
| | | | 4 | 10 | 4 | 10 |

3. M/s. High Star Builders Pvt. Ltd.

| | | | | | | |
|-------|----|------|-----------|----------|-----------|----------|
| Ghata | 38 | 25/2 | 5 | 10 | 5 | 10 |
| | 39 | 21/1 | 0 | 4 | 0 | 4 |
| | 47 | 24/2 | 1 | 12 | 1 | 12 |
| | | 25/2 | 0 | 18 | 0 | 18 |
| | 48 | 3/2 | 3 | 2 | 3 | 2 |
| | | 4 | 8 | 2 | 8 | 2 |
| | | 7 | 6 | 18 | 6 | 18 |
| | | 8 | 8 | 14 | 8 | 14 |
| | | 10/2 | 3 | 19 | 1 | 11 |
| | | 11/1 | 1 | 19 | 0 | 15 |
| | | 11/3 | 1 | 13 | 1 | 11 |
| | | 14 | 3 | 5 | 2 | 0 |
| | | 4/1 | 6 | 8 | 6 | 8 |
| | | 7/1 | 4 | 0 | 4 | 0 |
| | | 6/2 | 6 | 0 | 6 | 0 |
| | | 7/2 | 2 | 17 | 2 | 17 |
| | | 15/1 | 2 | 0 | 1 | 18 |
| | | | 67 | 1 | 62 | 0 |

4. M/s. High Star Builders Pvt. Ltd. (9/10) share & M/s. Regal Green Lands Pvt. Ltd. (1/10) share

| | | | | | | |
|-------|----|------|---|----|-----------|----------|
| Ghata | 39 | 13/2 | 5 | 4 | 5 | 4 |
| | | 18/1 | 2 | 17 | 2 | 17 |
| | | 20 | 7 | 7 | 7 | 7 |
| | | 21/2 | 3 | 16 | 3 | 16 |
| | | 22 | 7 | 2 | 7 | 2 |
| | | | | | 26 | 6 |

D.G.T.C.P. (Pvt.)
21.11.2013

5. M/s. Regal Green Lands Pvt. Ltd.

| | | | | | | |
|-------|----|--------|---|----|---|----|
| Ghata | 48 | 13/2/1 | 0 | 2 | 0 | 2 |
| | | 14/1 | 2 | 11 | 2 | 11 |
| | | 15/2/1 | 1 | 11 | 1 | 4 |
| | 60 | 4/2 | 1 | 14 | 1 | 14 |
| | | | 5 | 18 | 5 | 11 |

6. M/s. Golden View Builders Pvt. Ltd. (1/2) share & M/s. Aspirant Builders Pvt. Ltd. (1/2) share

| | | | | | | |
|-------|----|----|---|----|---|---|
| Ghata | 49 | 19 | 2 | 15 | 0 | 2 |
|-------|----|----|---|----|---|---|

7. M/s. Commander Realtors Pvt. Ltd. (619/664) share & M/s. Golden View Builders Pvt. Ltd. (45/664) share

| | | | | | | |
|-------|----|------|---|---|---|----|
| Ghata | 48 | 24/1 | 4 | 4 | 2 | 14 |
|-------|----|------|---|---|---|----|

8. M/s. BTVS Buildwell Pvt. Ltd.

| | | | | | | |
|-------|----|--------|---|----|---|----|
| Ghata | 48 | 13/2/4 | 1 | 5 | 1 | 5 |
| | | 14/4 | 1 | 13 | 1 | 13 |
| | | 15/2/4 | 1 | 7 | 0 | 9 |
| | | | 4 | 5 | 3 | 7 |

9. M/s. BTVS Buildwell Pvt. Ltd. (11/12) share & M/s. Adson Software Pvt. Ltd. (1/12) share

| | | | | | | |
|-------|----|------|---|---|---|---|
| Ghata | 48 | 16/2 | 4 | 4 | 3 | 7 |
|-------|----|------|---|---|---|---|

10. M/s. BTVS Buildwell Pvt. Ltd. (4/5) share & M/s. High Profile Realtors Pvt. Ltd. (1/5) share

| | | | | | | |
|-------|----|------|----|----|---|----|
| Ghata | 48 | 16/3 | 2 | 8 | 1 | 0 |
| | | 17/1 | 5 | 12 | 2 | 12 |
| | | 25 | 4 | 8 | 4 | 8 |
| | | | 12 | 8 | 8 | 0 |

11. M/s. High Responsible Realtors Pvt. Ltd.

| | | | | | | |
|-------|----|------|---|----|---|----|
| Ghata | 48 | 24/2 | 3 | 16 | 3 | 16 |
| | 60 | 4/1 | 1 | 13 | 1 | 13 |
| | | | 5 | 9 | 5 | 9 |

12. M/s. Adson Software Pvt. Ltd.

| | | | | | | |
|-------|----|--------|---|----|---|----|
| Ghata | 48 | 13/2/3 | 0 | 18 | 0 | 18 |
| | | 14/3 | 1 | 16 | 1 | 16 |
| | | 15/2/3 | 1 | 11 | 0 | 11 |
| | | | 4 | 5 | 3 | 5 |

13. M/s. Adson software Pvt. Ltd. (1/4) share & M/s. Ornamental Realtors Pvt. Ltd. (3/4)

| share | |
|-------|-------|
| Ghata | 38 |
| | 24/2 |
| | 25/1 |
| | 5/1/1 |
| | 2 |
| | 2 |
| | 0 |
| | 4 |
| | 19 |
| | 2 |
| | 10 |
| | 7 |
| | 4 |
| | 19 |

14. M/s. Ornamental Realtors Pvt. Ltd. (7/8) share & M/s. High Responsible Realtors Pvt. Ltd. (1/8) share

| | | | | | | |
|-------|----|------|---|---|---|---|
| Ghata | 38 | 24/1 | 5 | 2 | 5 | 2 |
|-------|----|------|---|---|---|---|

15. M/s. Hardcore Realtors Pvt. Ltd. (142/364) share, M/s. BTVS Buildwell Pvt. Ltd. (117/364) share, M/s. Hi-Energy Realtors Pvt. Ltd. (85/364) share & M/s. Commander Realtors Pvt. Ltd. (20/364) share

| | | | | | | |
|-----------|----|----|----|---|----|---|
| Behrampur | 3 | 25 | 2 | 4 | 2 | 4 |
| | 13 | 1 | 8 | 0 | 8 | 0 |
| | 14 | 5 | 8 | 0 | 8 | 0 |
| | | | 18 | 4 | 18 | 4 |

16. M/s. Base Exports Pvt. Ltd. (14/469) share, M/s. Ornamental Realtors Pvt. Ltd. (42/469) share & BTVS Buildwell Pvt. Ltd. (412/469) share

| | | | | | | |
|-----------|---|------|----|----|----|----|
| Behrampur | 4 | 20 | 5 | 2 | 5 | 2 |
| | | 21 | 7 | 19 | 7 | 19 |
| | | 22 | 8 | 0 | 8 | 0 |
| | | 23/1 | 2 | 8 | 2 | 8 |
| | | | 23 | 9 | 23 | 9 |

17. M/s. Five Rivers Township Pvt. Ltd.

| | | | | | | |
|-------|----|------|----|----|----|----|
| Ghata | 38 | 16/1 | 1 | 2 | 1 | 2 |
| | 39 | 16 | 6 | 11 | 3 | 2 |
| | | 17 | 8 | 0 | 5 | 19 |
| | | 18/2 | 2 | 14 | 2 | 14 |
| | | 18/3 | 2 | 9 | 2 | 9 |
| | | 23 | 7 | 4 | 5 | 9 |
| | | 24/1 | 4 | 6 | 1 | 10 |
| | | 25/1 | 1 | 2 | 1 | 2 |
| | | | 33 | 8 | 23 | 7 |

18. M/s. Adson Software Pvt. Ltd.

| | | | | | | |
|-------|----|--------|---|----|---|---|
| Ghata | 47 | 11/2/1 | 0 | 12 | 0 | 4 |
|-------|----|--------|---|----|---|---|

19. M/s. Bulls Realtors Pvt. Ltd. (31/216 Share), M/s Adson Software Pvt. Ltd. (185/216 Share)

| | | | | | | |
|-------|----|-----|---|----|---|----|
| Ghata | 39 | 7/2 | 7 | 7 | 7 | 7 |
| | | 8/1 | 1 | 18 | 1 | 18 |
| | | | 9 | 5 | 9 | 5 |

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D.G. J.C.R. (H)

20. M/s. Ornamental Realtors Pvt. Ltd. (1/2 share) & BTVS Buildwell Pvt. Ltd. (1/2share)

| | | | | | | |
|-----------|---|------|-----------|-----------|-----------|-----------|
| Behrampur | 4 | 18/2 | 2 | 11 | 2 | 11 |
| | | 19/2 | 2 | 13 | 2 | 13 |
| | | 23/2 | 5 | 12 | 5 | 12 |
| | | | <u>10</u> | <u>16</u> | <u>10</u> | <u>16</u> |

Total (K-M)

229 10

or 28.687 Acres

Director General
Town & Country Planning
Haryana, Chandigarh
C.H. 10/1/2017

1 Land owned by M/s. Commander Realtors Pvt.Ltd.Tehsil Sohna District Gurgaon

| Village | Rect. No. | Kila No. | Total Area | | Area Taken | |
|-----------|-----------|----------|------------|-----------|------------|-----------|
| | | | K | M | K | M |
| Behrampur | 18 | 22/2 | 5 | 8 | 5 | 8 |
| | 32 | 2 | 7 | 12 | 7 | 12 |
| Ullahwas | | 9 | 7 | 2 | 7 | 2 |
| | | 10 | 4 | 1 | 4 | 1 |
| | | 14 | 7 | 10 | 7 | 10 |
| | | 15 | 8 | 19 | 8 | 19 |
| | | 16 | 8 | 0 | 8 | 0 |
| | 17 | 8 | 0 | 8 | 0 | |
| | 24 | 8 | 0 | 8 | 0 | |
| | 25 | 8 | 0 | 8 | 0 | |
| | 15 | 6 | 8 | 0 | 8 | 0 |
| | | | 80 | 12 | 80 | 12 |

2 Land owned by M/s. Golden View Builders Pvt. Ltd.

| | | | | | | |
|-----------|----|-------|-----------|-----------|-----------|-----------|
| Behrampur | 1 | 15/1 | 4 | 8 | 4 | 8 |
| Ullahwas | 11 | 3 | 7 | 7 | 7 | 7 |
| | 15 | 4/1 | 0 | 13 | 0 | 13 |
| | 23 | 23/2 | 2 | 14 | 2 | 14 |
| | | 3/1/2 | 3 | 16 | 3 | 16 |
| | | 4/1 | 3 | 1 | 3 | 1 |
| | | | 21 | 19 | 21 | 19 |

3 Land owned by M/s. Five Rivers Developers Pvt.Ltd.

| | | | | | | |
|----------|----|--------|-----------|-----------|-----------|-----------|
| Ullahwas | 25 | 7/2/2 | 1 | 11 | 1 | 11 |
| | | 13/3 | 3 | 7 | 3 | 7 |
| | | 13/2 | 2 | 4 | 2 | 4 |
| | | 12/2 | 5 | 15 | 5 | 15 |
| | | 14/1/2 | 3 | 3 | 3 | 3 |
| | 24 | 25/1 | 4 | 8 | 4 | 8 |
| | 25 | 19/2 | 7 | 0 | 7 | 0 |
| | | 22/2 | 7 | 3 | 7 | 3 |
| | | | 34 | 11 | 34 | 11 |

4 Land owned by M/s. Golden View Builders Pvt.Ltd. (413/1240) & Base Exports Pvt. Ltd. (827/1240)

| | | | | | | |
|-----------|----|--------|-----------|----------|-----------|-----------|
| Behrampur | 2 | 21/2 | 2 | 0 | 2 | 0 |
| | 15 | 22/2/1 | 0 | 6 | 0 | 6 |
| | | 1 | 8 | 0 | 3 | 5 |
| | | 2/1 | 1 | 14 | 1 | 14 |
| | 16 | 5 | 7 | 0 | 5 | 14 |
| | | | 19 | 0 | 12 | 19 |

9 Land owned by M/s. Buzz Hotels Pvt.Ltd.

| | | | | | | |
|----------|----|-------|-----------|----------|-----------|----------|
| Ullahwas | 10 | 4 | 8 | 0 | 8 | 0 |
| | | 6 | 8 | 11 | 8 | 11 |
| | 12 | 7/1 | 4 | 13 | 4 | 13 |
| | | 19 | 3 | 9 | 3 | 9 |
| | 24 | 20 | 9 | 5 | 9 | 5 |
| | 25 | 5/2/1 | 4 | 6 | 4 | 6 |
| | 13 | 1/1/1 | 7 | 4 | 7 | 4 |
| | 13 | 21/2 | 4 | 16 | 4 | 16 |
| | 14 | 10 | 2 | 10 | 2 | 10 |
| | 15 | 11 | 8 | 13 | 8 | 13 |
| | | 20 | 7 | 16 | 7 | 16 |
| | | 21/1 | 3 | 4 | 3 | 4 |
| | | 16/1 | 0 | 12 | 0 | 12 |
| | | 25/1 | 0 | 12 | 0 | 12 |
| | | 16 | 6 | 8 | 6 | 8 |
| | | 17 | 5 | 0 | 5 | 0 |
| | | 24 | 2 | 12 | 2 | 12 |
| | | 25/2 | 6 | 14 | 6 | 14 |
| | | | 94 | 5 | 94 | 5 |

10 Land owned by M/s. Five Rivers Township Pvt.Ltd.

| | | | | | | |
|-----------|----|-------|------------|-----------|------------|----------|
| Behrampur | 34 | 15 | 5 | 2 | 5 | 2 |
| | 35 | 10/2 | 6 | 9 | 6 | 9 |
| | | 11 | 8 | 0 | 8 | 0 |
| | 1 | 20/1 | 5 | 13 | 5 | 13 |
| | 5 | 4 | 4 | 4 | 4 | 4 |
| Ullahwas | | 24 | 8 | 0 | 8 | 0 |
| | | 25 | 8 | 0 | 8 | 0 |
| | 10 | 2/1/1 | 1 | 5 | 1 | 5 |
| | 25 | 14/2 | 4 | 12 | 4 | 12 |
| | | 15 | 3 | 8 | 3 | 8 |
| | 27 | 1/1 | 4 | 15 | 4 | 15 |
| | 28 | 5 | 7 | 7 | 7 | 7 |
| | 27 | 10 | 8 | 0 | 8 | 0 |
| | 25 | 25/1 | 7 | 2 | 7 | 2 |
| | | 25/2 | 0 | 18 | 0 | 18 |
| | 25 | 16 | 7 | 12 | 7 | 12 |
| | 27 | 1/2 | 2 | 16 | 2 | 16 |
| | 25 | 2/1/2 | 7 | 12 | 7 | 12 |
| | | 3/1 | 4 | 12 | 4 | 12 |
| | 13 | 22 | 6 | 2 | 6 | 2 |
| | 5 | 22/3 | 3 | 4 | 1 | 17 |
| | | | 114 | 13 | 113 | 6 |

DGTCP (M)
CL-11-103

11 Land owned by M/s. Hi-Energy Realtors Pvt.Ltd.

| | | | | | | |
|-----------|---|--------|----|----|----|----|
| Behrampur | 1 | 13 | 8 | 18 | 8 | 18 |
| | | 14/1/1 | 1 | 6 | 1 | 6 |
| | | | 10 | 4 | 10 | 4 |

12 Land owned by M/s. Base Exports Pvt.Ltd. (1/2) & Bulls Realtors Pvt. Ltd. (1/2)

| | | | | | | |
|-----------|----|--------|---|----|---|----|
| Behrampur | 18 | 13/2/2 | 0 | 15 | 0 | 14 |
| | | 18 | 7 | 16 | 7 | 16 |
| | | | 8 | 11 | 8 | 10 |

13 Land owned by M/s. Base Exports Pvt.Ltd.

| | | | | | | |
|-----------|----|------|---|----|---|----|
| Behrampur | 1 | 14/3 | 1 | 18 | 1 | 18 |
| Ghata | 36 | 24/1 | 6 | 0 | 6 | 0 |
| | | | 7 | 18 | 7 | 18 |

14 Land owned by M/s. BTVS Buildwell Pvt. Ltd.(640/3840), Golden View builders Pvt. Ltd. (373/3840), Hi-Energy Realtors Pvt. Ltd. (960/3840), Base Exports Pvt. Ltd. (747/3840), Adson Software Pvt. Ltd. (327/3840) & Bulls Realtors Pvt. Ltd. (793/3840)

| | | | | | | |
|-----------|----|----|----|---|----|---|
| Behrampur | 18 | 23 | 8 | 0 | 8 | 0 |
| | | 24 | 8 | 0 | 8 | 0 |
| | 32 | 4 | 8 | 0 | 8 | 0 |
| | | 8 | 8 | 0 | 8 | 0 |
| | | | 32 | 0 | 32 | 0 |

15 Land owned by M/s. SU Estates Pvt.Ltd.

| | | | | | | |
|----------|----|--------|----|----|----|----|
| Ghata | 37 | 19/1/1 | 1 | 6 | 1 | 6 |
| | | 19/1/2 | 1 | 3 | 0 | 18 |
| | | 18/1 | 4 | 18 | 4 | 18 |
| | | 22/2 | 0 | 14 | 0 | 7 |
| Ullahwas | 25 | 21/1/1 | 3 | 10 | 3 | 10 |
| | | 21/2/1 | 2 | 7 | 2 | 7 |
| | 10 | 1/2 | 1 | 13 | 1 | 13 |
| | | 10 | 7 | 8 | 7 | 8 |
| | | 2/1/2 | 1 | 14 | 1 | 14 |
| | 10 | 11 | 6 | 16 | 6 | 15 |
| | 24 | 16/1 | 6 | 16 | 6 | 16 |
| | | | 38 | 5 | 37 | 12 |

16 Land owned by M/s. Commander Realtors Pvt.Ltd. (619/664) & Golden View Builders Pvt. Ltd. (45/664)

| | | | | | | |
|-------|----|--------|----|----|----|----|
| Ghata | 36 | 23/2 | 4 | 4 | 4 | 4 |
| | | 24/2 | 2 | 0 | 2 | 0 |
| | 50 | 4 | 3 | 9 | 3 | 9 |
| | | 6 | 1 | 16 | 1 | 16 |
| | 49 | 10/2/2 | 1 | 16 | 1 | 16 |
| | | 11/2 | 2 | 5 | 2 | 5 |
| | | | 15 | 10 | 15 | 10 |

17 Land owned by M/s. Golden View Builders Pvt.Ltd. (1/2) & Aspirant Builders Pvt. Ltd. (1/2)

| | | | | | | |
|-------|----|-----------|----------|-----------|----------|----------|
| Ghata | 50 | 3 | 7 | 18 | 7 | 18 |
| | | 8 | 4 | 16 | 4 | 16 |
| | | 9 | 8 | 0 | 8 | 0 |
| | | 12 | 4 | 14 | 4 | 14 |
| | | 25 | 8 | 25 | 8 | 8 |

18 Land owned by M/s. Auspicious Infrastructure Pvt. Ltd.

| | | | | | | |
|----------|----|-----------|-----------|-----------|-----------|-----------|
| Ullahwas | 5 | 12/1 | 3 | 9 | 3 | 9 |
| | 10 | 15/1 | 1 | 14 | 1 | 14 |
| | | 16 | 8 | 0 | 8 | 0 |
| | | 17 | 8 | 18 | 8 | 18 |
| | | 25/1 | 7 | 0 | 7 | 0 |
| | 11 | 11 | 6 | 8 | 6 | 8 |
| | | 12 | 1 | 17 | 1 | 17 |
| | | 19 | 2 | 4 | 2 | 4 |
| | | 20 | 7 | 8 | 7 | 8 |
| | | 21/1 | 4 | 8 | 4 | 8 |
| | | 22 | 3 | 12 | 3 | 12 |
| | 10 | 5 | 8 | 0 | 8 | 0 |
| | | 62 | 18 | 62 | 18 | 18 |

19 Land owned by M/s. Regal Green Lands Pvt.Ltd.

| | | | | | | |
|----------|----|-----------|----------|-----------|----------|----------|
| Ghata | 36 | 22/2 | 3 | 11 | 3 | 11 |
| | 50 | 2/2 | 6 | 16 | 6 | 16 |
| | 36 | 18/2 | 0 | 4 | 0 | 4 |
| | | 23/1 | 3 | 16 | 3 | 16 |
| Ullahwas | 14 | 7/1 | 3 | 18 | 3 | 18 |
| | | 8/2 | 1 | 18 | 1 | 18 |
| | | 14/2 | 3 | 4 | 1 | 4 |
| | 5 | 19/2 | 1 | 1 | 0 | 9 |
| | | 19/3 | 4 | 19 | 4 | 9 |
| | | 29 | 7 | 26 | 5 | 5 |

D.G.T.C.P. (P.T.)
Chhotu Singh

20 Land owned by M/s. High Responsible Realtors Pvt.Ltd.

| | | | | | | |
|-------|----|-------|-----------|-----------|-----------|-----------|
| Ghata | 58 | 2/1 | 1 | 4 | 1 | 4 |
| | | 3/1 | 0 | 13 | 0 | 13 |
| | | 4/1/1 | 0 | 3 | 0 | 3 |
| 58 | | 3/3 | 4 | 12 | 4 | 12 |
| | | 4/1/2 | 1 | 10 | 1 | 10 |
| | | 8/1 | 1 | 15 | 1 | 15 |
| 58 | | 2/3 | 3 | 13 | 3 | 13 |
| | | 9/2 | 4 | 10 | 4 | 10 |
| 58 | | 2/4 | 1 | 10 | 1 | 10 |
| | | 3/2 | 2 | 15 | 2 | 15 |
| | | 8/2 | 2 | 3 | 2 | 3 |
| | | 9/1 | 1 | 10 | 1 | 10 |
| 58 | | 2/2 | 1 | 13 | 1 | 13 |
| | | 9/3 | 3 | 4 | 3 | 4 |
| | | 10/1 | 1 | 10 | 1 | 10 |
| | | 11/2 | 1 | 9 | 1 | 9 |
| | | | 33 | 14 | 33 | 14 |

21 Land owned by M/s. Buzz Hotels Pvt.Ltd.(308.5/926), Auspicious Infrastructure Pvt. Ltd. (388.5/926) & Massifcon Build Pvt. Ltd. (229/926)

| | | | | | | |
|----------|---|----|-----------|----------|-----------|----------|
| Ullahwas | 4 | 21 | 8 | 0 | 8 | 0 |
| | | 22 | 8 | 0 | 8 | 0 |
| | | 23 | 8 | 0 | 8 | 0 |
| | | | 24 | 0 | 24 | 0 |

22 Land owned by M/s. Auspicious Infrastructure Pvt. Ltd. (697/926) & Massifcon Build Pvt. Ltd. (229/926)

| | | | | | | |
|----------|----|------|-----------|----------|-----------|----------|
| Ullahwas | 4 | 19/2 | 4 | 0 | 4 | 0 |
| | 11 | 1 | 7 | 14 | 7 | 14 |
| | | 2 | 6 | 19 | 6 | 19 |
| | | 10 | 2 | 17 | 2 | 17 |
| | | 26 | 0 | 16 | 0 | 16 |
| | | | 22 | 6 | 22 | 6 |

23 Land owned by M/s. Hardcore Realtors Pvt. Ltd. (392/731), Base Exports Pvt.Ltd. (182/731), Ornamental Realtors Pvt. Ltd. (26/731) & Golden View Builders Pvt. Ltd. (131/731)

| | | | | | |
|---|------|-----------|-----------|-----------|-----------|
| 2 | 12 | 3 | 8 | 3 | 8 |
| | 18 | 5 | 10 | 5 | 10 |
| | 19 | 8 | 0 | 8 | 0 |
| | 20 | 8 | 4 | 8 | 4 |
| | 22/1 | 1 | 11 | 1 | 11 |
| | 23/1 | 3 | 2 | 3 | 2 |
| | | 29 | 15 | 29 | 15 |

DG.TCP (Mr.)
Charan Singh

24 Land owned by M/s. Hi-Energy Realtors Pvt.Ltd. (360/483) & Commander Realtors Pvt. Ltd. (123/483)

| | | | | | | |
|----------|----|----|----|---|----|---|
| Ullahwas | 11 | 18 | 8 | 2 | 8 | 2 |
| | | 23 | 8 | 1 | 8 | 1 |
| | 15 | 5 | 8 | 0 | 8 | 0 |
| | | | 24 | 3 | 24 | 3 |

25 Land owned by M/s. Massifcon Buildwell Pvt. Ltd.

| | | | | | | |
|----------|----|---|----|----|----|----|
| Ullahwas | 15 | 3 | 2 | 2 | 2 | 2 |
| | | 4 | 8 | 0 | 8 | 0 |
| | | 7 | 6 | 15 | 6 | 15 |
| | 8 | 8 | 3 | 9 | 3 | 9 |
| | | | 20 | 6 | 20 | 6 |

26 Land owned by M/s. Hardcore Realtors Pvt. Ltd. (61/428), Ornamental Realtors Pvt. Ltd. (61/428) & Golden View Builders Pvt.Ltd. (306/428)

| | | | | | | |
|----------|---|------|---|----|---|----|
| Ullahwas | 2 | 23/2 | 4 | 18 | 4 | 18 |
| | | 24 | 2 | 10 | 2 | 10 |
| | | | 7 | 8 | 7 | 8 |

27 Land owned by M/s. KSS Properties Pvt. Ltd.

| | | | | | | |
|----------|----|------|---|----|---|----|
| Ullahwas | 14 | 23/1 | 3 | 12 | 3 | 12 |
|----------|----|------|---|----|---|----|

28 Land owned by M/s. Auspicious Infrastructure Pvt. Ltd. (53/160) & Regal Green Lands Pvt. Ltd. (107/160)

| | | | | | | |
|----------|----|----|---|---|---|---|
| Ullahwas | 10 | 18 | 8 | 0 | 8 | 0 |
|----------|----|----|---|---|---|---|

29 Land owned by M/s. Hardcore Realtors Pvt. Ltd. (1/9 Share), M/s Adson Software Pvt.Ltd. (8/9 Share)

| | | | | | | |
|-------|----|----|---|---|---|---|
| Ghata | 37 | 23 | 8 | 0 | 0 | 7 |
|-------|----|----|---|---|---|---|

Total (K- M)

886 14

or 110.84 Acres

Director General
Town & Country Planning
Haryana, Chandigarh
C-115 & 1-128

1 Detailed of land owned by M/s. High Star Builders Pvt. Ltd., Tehsil Sohna Distt. Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | Area taken | | |
|-----------|-----------|-----------|------------|---|------------|---|---|
| | | | K | M | K | M | M |
| Behrampur | 14 | 17/1/2 | 4 | 4 | 4 | 4 | 4 |
| | 38 | 23/2 | 1 | 0 | 1 | 0 | 0 |
| Ghata | 47 | 14 | 3 | 5 | 1 | 1 | 5 |
| | | | 8 | 9 | 6 | 6 | 9 |

2 Detailed of land owned by M/s. Five Rivers Developers Pvt. Ltd.

| | | | | | | |
|-----------|----|--------|-----|----|-----|----|
| Behrampur | 14 | 6/2 | 1 | 4 | 1 | 4 |
| | | 7 | 6 | 12 | 6 | 12 |
| | | 14/1 | 3 | 16 | 3 | 16 |
| | | 14/3 | 4 | 0 | 4 | 0 |
| | | 15/1/1 | 0 | 11 | 0 | 11 |
| | | 15/1/2 | 0 | 13 | 0 | 13 |
| | | 17/1/1 | 3 | 8 | 3 | 8 |
| | | 21/2 | 1 | 2 | 1 | 2 |
| | | 25/2 | 5 | 18 | 5 | 18 |
| | | 5 | 7 | 12 | 7 | 12 |
| | | 1/1 | 3 | 4 | 3 | 4 |
| | | 12/2 | 3 | 11 | 3 | 11 |
| | | 13/1 | 1 | 7 | 1 | 7 |
| Ghata | 45 | 17/2 | 6 | 0 | 6 | 0 |
| | 41 | 17/2/2 | 1 | 10 | 1 | 10 |
| | | 24/1 | 5 | 6 | 5 | 6 |
| | | 15/2 | 5 | 2 | 5 | 2 |
| | | 16 | 8 | 0 | 8 | 0 |
| | | 17/1 | 0 | 8 | 0 | 8 |
| | | 25/1/1 | 6 | 4 | 6 | 4 |
| | | 6/2 | 6 | 9 | 6 | 9 |
| | | 15/2 | 5 | 14 | 5 | 14 |
| | | | 124 | 5 | 124 | 5 |

3 Detailed of land owned by M/s. Bulls Realtors Pvt. Ltd.

| | | | | | | |
|-----------|----|--------|------|------|------|------|
| Behrampur | 2 | 22/1/1 | 0 | 12 | 0 | 3 |
| | | 23/2 | 1 | 18 | 0 | 11 |
| Ghata | 45 | 17/1/1 | 0 | 10.5 | 0 | 10.5 |
| | 23 | 21/2/1 | 0 | 17 | 0 | 17 |
| Ullahwas | 22 | 16/3 | 0 | 13 | 0 | 13 |
| | | 17 | 4 | 2 | 4 | 2 |
| | | 24 | 2 | 19 | 2 | 19 |
| | | 11 | 11.5 | 9 | 15.5 | |

4 Detailed of land owned by M/s. Ornamental Realtors Pvt. Ltd.

| | | | | | | |
|-----------|----|------|----|----|----|----|
| Behrampur | 14 | 20 | 9 | 11 | 9 | 11 |
| | | 21/1 | 5 | 9 | 5 | 9 |
| | 15 | 16 | 6 | 15 | 6 | 15 |
| | | 25/1 | 0 | 17 | 0 | 17 |
| | | | 22 | 12 | 22 | 12 |

5 Detailed of land owned by M/s. BTVS Buildwell Pvt. Ltd. (2/3) share & M/s Aspirant Builders Pvt. Ltd. (1/3) share

| | | | | | | |
|-----------|----|--------|---|----|---|----|
| Behrampur | 13 | 16/2/1 | 1 | 7 | 1 | 7 |
| | | 17/2/1 | 3 | 11 | 3 | 11 |
| | | | 4 | 18 | 4 | 18 |

6 Detailed of land owned by M/s. Adson Software Pvt. Ltd. (1/16) share & M/s Aspirant Builders Pvt. Ltd. (5/6) share

| | | | | | | |
|-----------|---|----|-----------|----------|-----------|----------|
| Behrampur | 4 | 14 | 3 | 10 | 3 | 10 |
| | | 17 | 7 | 1 | 7 | 1 |
| | | 24 | 8 | 9 | 8 | 9 |
| | | 26 | 0 | 8 | 0 | 8 |
| 13 | | 4 | 6 | 2 | 6 | 2 |
| | | 5 | 2 | 16 | 2 | 16 |
| | | | 28 | 6 | 28 | 6 |

7 Detailed of land owned by M/s. Buzz Hotels Pvt. Ltd.

| | | | | | | |
|-----------|----|----|-----------|-----------|-----------|-----------|
| Behrampur | 13 | 14 | 7 | 12 | 7 | 12 |
| | | 15 | 0 | 6 | 6 | 0 |
| | | | 13 | 12 | 13 | 12 |

8 Detailed of land owned by M/s. Fiverivers Township Pvt. Ltd.

| | | | | | | |
|-----------|----|--------|-----------|-----------|-----------|-----------|
| Behrampur | 13 | 16/1/2 | 1 | 12 | 1 | 12 |
| | | 17/1 | 3 | 16 | 3 | 16 |
| Ghata | 45 | 14/2 | 3 | 12 | 3 | 12 |
| | | 2/2 | 2 | 0 | 2 | 0 |
| | | 8/1 | 5 | 13 | 5 | 13 |
| | | 9/1 | 3 | 7 | 3 | 7 |
| | | 9/2 | 4 | 13 | 4 | 13 |
| | | 9/2 | 2 | 7 | 2 | 7 |
| | | 12/1 | 6 | 13 | 6 | 13 |
| | | 12/2 | 1 | 7 | 1 | 7 |
| | | 13/1 | 5 | 7 | 5 | 7 |
| 40 | | 22/2 | 4 | 19 | 4 | 19 |
| | | 23/2 | 7 | 11 | 7 | 11 |
| | | 24/2 | 7 | 5 | 7 | 5 |
| 38 | | 18/1 | 1 | 11 | 1 | 11 |
| | | | 61 | 13 | 61 | 13 |

9 Detailed of land owned by M/s. BTVS Buildwell Pvt. Ltd. (365/1216), Ornaental Realtors Pvt. Ltd. (773/1216), Adson Software Pvt. Ltd. (78/1216) share

| | | | | | | |
|-----------|----|------|---|----|---|----|
| Behrampur | 13 | 24/1 | 0 | 12 | 0 | 12 |
|-----------|----|------|---|----|---|----|

10 Detailed of land owned by M/s. Fiverivers Buildcon Pvt. Ltd.

| | | | | | | |
|-----------|----|-----|-----------|----------|-----------|----------|
| Behrampur | 45 | 7 | 7 | 15 | 7 | 15 |
| Ghata | 38 | 19 | 7 | 7 | 7 | 7 |
| | | 20 | 7 | 7 | 7 | 7 |
| | | 21 | 8 | 0 | 8 | 0 |
| | | 22 | 8 | 0 | 8 | 0 |
| 48 | | 1 | 8 | 0 | 8 | 0 |
| | | 2 | 6 | 3 | 6 | 3 |
| | | 9 | 7 | 12 | 7 | 12 |
| | | 10 | 8 | 0 | 8 | 0 |
| | | 5/2 | 2 | 12 | 2 | 12 |
| 49 | | 6/1 | 3 | 11 | 3 | 11 |
| | | | 74 | 7 | 74 | 7 |

11 Detailed of land owned by M/s. Base Exports Pvt. Ltd. (43/253), M/s. Buzz Hotels Pvt. Ltd. (177/253), M/s Aspirant Builders Pvt. Ltd. (31/253) & M/s Bulls Realtors Pvt. Ltd. (2/253) share

| | | | | | | |
|-----------|----|-------|----------|----------|----------|----------|
| Behrampur | 14 | 22/1 | 1 | 8 | 1 | 8 |
| | 18 | 2/1/1 | 0 | 2 | 0 | 2 |
| | | 19/2 | 4 | 19 | 4 | 19 |
| | | 20/2 | 2 | 0 | 2 | 0 |
| | | | 8 | 9 | 8 | 9 |

12 Detailed of land owned by M/s. BTVS Buildwell Pvt. Ltd.

| | | | | | | |
|-----------|---|--------|---|---|---|---|
| Behrampur | 2 | 11/3/1 | 2 | 8 | 2 | 8 |
|-----------|---|--------|---|---|---|---|

13 Detailed of land owned by M/s. Adson Software Pvt. Ltd.

| | | | | | | |
|-------|----|-------|----------|----------|----------|----------|
| Ghata | 50 | 1/1 | 3 | 4 | 3 | 4 |
| 48 | | 8/2/1 | 2 | 4 | 2 | 4 |
| | | | 5 | 8 | 5 | 8 |

14 Detailed of land owned by M/s. Hardcore Realtors Pvt. Ltd.

| | | | | | | |
|-------|----|------|----|----|----|---|
| Ghata | 48 | 19/1 | 4 | 0 | 4 | 0 |
| | | 20 | 7 | 11 | 5 | 0 |
| | 51 | 5 | 8 | 0 | 8 | 0 |
| | | | 19 | 11 | 17 | 0 |

15 Detailed of land owned by M/s. Fiverivers Developers Pvt. Ltd. (158/357), Fiverivers Township Pvt. Ltd. (199/357) share

| | | | | | | |
|-------|----|--------|----|----|----|----|
| Ghata | 41 | 8/2 | 2 | 12 | 2 | 12 |
| | | 9/2 | 6 | 0 | 6 | 0 |
| | | 12 | 8 | 0 | 8 | 0 |
| | 46 | 15/2/7 | 1 | 5 | 1 | 5 |
| | | | 17 | 17 | 17 | 17 |

16 Detailed of land owned by M/s. Regal Green Lands Pvt. Ltd.

| | | | | | | |
|----------|----|--------|----|----|----|----|
| Ghata | 37 | 16 | 7 | 7 | 7 | 7 |
| | | 25 | 8 | 0 | 8 | 0 |
| | 48 | 11 | 8 | 0 | 5 | 5 |
| | 49 | 5/1 | 5 | 8 | 5 | 8 |
| | | 6/2 | 2 | 5 | 2 | 5 |
| | 60 | 3/2/2 | 0 | 10 | 0 | 10 |
| | | 3/3/2 | 0 | 11 | 0 | 11 |
| Ullahwas | 8 | 14/2 | 1 | 6 | 1 | 6 |
| | 9 | 21/1/2 | 1 | 15 | 0 | 9 |
| | 10 | 19/1 | 7 | 0 | 7 | 0 |
| | | | 42 | 2 | 38 | 1 |

17 Detailed of land owned by M/s. High Responsible Realtors Pvt. Ltd.

| | | | | | | |
|----------|----|--------|----|----|----|----|
| Ullahwas | 22 | 16/1 | 0 | 13 | 0 | 13 |
| | 23 | 11/1 | 2 | 16 | 2 | 16 |
| | | 20/2 | 2 | 6 | 2 | 6 |
| | | 21/1/1 | 3 | 2 | 3 | 2 |
| | | 22/1 | 1 | 1 | 1 | 1 |
| | 22 | 16/2 | 4 | 8 | 4 | 8 |
| | | 25/1 | 5 | 2 | 5 | 2 |
| | | | 19 | 8 | 19 | 8 |

18 Detailed of land owned by M/s SU Estates Pvt. Ltd.

| | | | | | | |
|----------|---|------|---|----|---|----|
| Ullahwas | 9 | 17/1 | 4 | 14 | 4 | 14 |
| | | 24/2 | 5 | 2 | 5 | 2 |
| | | | 9 | 16 | 9 | 16 |

19 Detailed of land owned by M/s. High Star Builders Pvt. Ltd. (14/255), Regal Green Lands Pvt. Ltd. (241/255) share

| | | | | | | |
|----------|---|------|----|----|----|----|
| Ullahwas | 8 | 14/1 | 2 | 10 | 2 | 10 |
| | | 14/3 | 2 | 4 | 2 | 4 |
| | | 15/2 | 1 | 1 | 1 | 1 |
| | | 16 | 7 | 0 | 7 | 0 |
| | | | 12 | 16 | 12 | 15 |

20 Detailed of land owned by M/s. High Star Builders Pvt. Ltd. (17/305), Regal Green Lands Pvt. Ltd. (288/305) share

| | | | | | | |
|----------|---|--------|---|----|---|----|
| Ullahwas | 9 | 20/2 | 2 | 0 | 2 | 0 |
| | | 21/1/1 | 4 | 5 | 2 | 16 |
| | | 27 | 0 | 12 | 0 | 12 |
| | | | 6 | 17 | 5 | 8 |

21 Detailed of land owned by M/s. Fiverivers Township Pvt. Ltd. (225/394), M/s Fiverivers Developrs Pvt. Ltd. (39/394), M/s. Fiverivers Buildcon Pvt. Ltd. (129/394) share

| | | | | | | |
|-----------|----|-----|----|---|----|---|
| Behrampur | 45 | 3/2 | 6 | 2 | 6 | 2 |
| | | 4 | 8 | 0 | 8 | 0 |
| | | | 14 | 2 | 14 | 2 |

DG.TCP (M)
Chhetri

22

Detailed of land owned by M/s. Fiverivers Developers Pvt. Ltd. (348/492), M/s. Fiverivers Township Pvt. Ltd. (99/492), M/s. Bulls Realtors Pvt. Ltd. (45/492) share

| | | | | | | |
|-------|----|------|----|----|----|----|
| Ghata | 45 | 16/3 | 6 | 5 | 6 | 5 |
| | | 17/2 | 5 | 16 | 5 | 16 |
| | | 24/1 | 7 | 13 | 7 | 13 |
| | | 25/1 | 1 | 9 | 1 | 9 |
| | | | 21 | 3 | 21 | 3 |

23

Detailed of land owned by M/s. Bulls Realtors Pvt. Ltd. (31/216), M/s. Adson Software Pvt. Ltd. (185/216)

| | | | | | | |
|-------|----|--------|---|----|---|----|
| Ghata | 45 | 10/2/2 | 1 | 9 | 1 | 9 |
| | | 11/1 | 0 | 2 | 0 | 2 |
| | | | 1 | 11 | 1 | 11 |

24

Detailed of land owned by M/s. Five River Township Pvt. Ltd. (505/673), M/s. Bulls Realtors Pvt. Ltd. (101/673), M/s. Adson Software Pvt. Ltd. (67/673)

| | | | | | | |
|-------|----|-------|----|----|----|----|
| Ghata | 41 | 13/1 | 4 | 18 | 4 | 18 |
| | | 18/2 | 4 | 16 | 4 | 16 |
| | | 22/2 | 3 | 4 | 3 | 4 |
| | | 23/1 | 4 | 16 | 4 | 16 |
| | 45 | 3 | 7 | 11 | 7 | 11 |
| | 48 | 3/1/2 | 5 | 6 | 5 | 6 |
| | | 0/1 | 3 | 2 | 3 | 2 |
| | | | 33 | 13 | 33 | 13 |

25

Detailed of Land owned by M/s Hardcore Realtors Pvt. Ltd. (1/9 Share) & M/s Adson Software Pvt. Ltd. (8/9 Share)

| | | | | | | |
|-------|----|----|----|---|----|----|
| Ghata | 37 | 17 | 7 | 7 | 7 | 7 |
| | | 23 | 8 | 0 | 2 | 15 |
| | | 24 | 8 | 0 | 3 | 3 |
| | | | 23 | 7 | 13 | 5 |

26

Detailed of Land owned by M/s Commander Realtors Pvt. Ltd.

| | | | | | | |
|-------|----|----|---|----|---|----|
| Ghata | 48 | 12 | 7 | 12 | 7 | 12 |
|-------|----|----|---|----|---|----|

27

Detailed of Land owned by M/s Ornamental Realtors Pvt. Ltd.(250/928 Share), M/s Adson Software Pvt. Ltd.(525/928 Share) & M/s Hardcore Realtors Pvt. Ltd. (153/928 Share)

| | | | | | | |
|-----------|----|--------|---|---|---|---|
| Ghata | 49 | 6/3 | 2 | 4 | 2 | 4 |
| Behrampur | 11 | 1/1 | 3 | 1 | 3 | 1 |
| | | 10/2/1 | 1 | 6 | 1 | 6 |
| | | | 4 | 7 | 4 | 7 |

28

Detailed of Land owned by Anil, Parnil Ss/o. Kavar Singh.

| | | | | | | |
|-----------|----|--------|---|---|---|---|
| Behrampur | 11 | 1/1 | 3 | 1 | 3 | 1 |
| | | 10/2/1 | 1 | 6 | 1 | 6 |
| | | | 4 | 7 | 4 | 7 |

29

Detailed of land owned by Prem Singh, Ganpat Ss/o. Sh. Lakhi

| | | | | | | |
|-----------|----|---|---|---|---|---|
| Behrampur | 32 | 3 | 8 | 0 | 8 | 0 |
|-----------|----|---|---|---|---|---|

30

Detailed of land owned by M/s. Commander Realtors Pvt. Ltd.

| | | | | | | |
|-----------|----|-----|----|---|----|---|
| Behrampur | 32 | 17 | 8 | 0 | 8 | 0 |
| Ullahwas | 10 | 7/2 | 3 | 7 | 3 | 7 |
| | | | 11 | 7 | 11 | 7 |

31

Detailed of land owned by Sh. Sudhir Oberai S/o. Sh. Baldev Raj

| | | | | | | |
|-----------|----|-------|----|---|----|---|
| Behrampur | 32 | 24 | 8 | 0 | 8 | 0 |
| | 34 | 4/1/2 | 5 | 3 | 5 | 3 |
| | | | 13 | 3 | 13 | 3 |

DG.TCP (11)
Chand

32

Detailed of land owned by Sh. Dhiral Oberai S/o. Sh. Baldev Raj.

| | | | | | | |
|-----------|----|-------|----|----|----|----|
| Behrampur | 32 | 18 | 9 | 18 | 9 | 18 |
| | | 23 | 6 | 8 | 6 | 8 |
| | 34 | 3/1 | 2 | 4 | 2 | 4 |
| | | 4/1/1 | 2 | 13 | 2 | 13 |
| | | | 21 | 3 | 21 | 3 |

33

Detailed of land owned by Gale Singh S/o. Ram Sarup.

| | | | | | | |
|-------|----|--------|----|----|----|----|
| Ghata | 40 | 14/2/1 | 1 | 12 | 1 | 12 |
| | | 15/1 | 2 | 18 | 2 | 18 |
| | 41 | 11 | 7 | 12 | 7 | 12 |
| | | 20 | 7 | 12 | 7 | 12 |
| | | | 19 | 14 | 19 | 14 |

34

Detailed of land owned by Omprakash, Satveer Singh, Karamchand, Ravinder Kumar Ss/o. Balbir Singh.

| | | | | | | |
|-------|----|--------|----|----|----|----|
| Ghata | 40 | 14/2/2 | 2 | 16 | 2 | 16 |
| | | 17/2 | 7 | 12 | 7 | 12 |
| | | 18 | 8 | 0 | 8 | 0 |
| | | 22/1 | 0 | 3 | 0 | 3 |
| | | 23/1 | 0 | 9 | 0 | 9 |
| | | 24/1 | 0 | 8 | 0 | 8 |
| | | | 19 | 8 | 19 | 8 |

35

Detailed of land owned by Ashok (23/68), Sattbir (23/68), Naresh Kumar (22/68) Ss/o. Lok Ram.

| | | | | | | |
|-------|----|--------|---|----|---|----|
| Ghata | 41 | 17/2/1 | 0 | 14 | 0 | 14 |
| | | 24/2 | 2 | 14 | 2 | 14 |
| | | | 3 | 8 | 3 | 8 |

36

Detailed of land owned by Ramesh, Shri Pal Ss/o. Jagat Singh (1/2), Khaian, Rishi, Suresh, Jitender Ss/o. Mahabir (1/2).

| | | | | | | |
|-------|----|--------|----|----|----|----|
| Ghata | 41 | 19 | 8 | 0 | 8 | 0 |
| | | 21/1 | 5 | 1 | 5 | 1 |
| | | 22/1 | 4 | 16 | 4 | 16 |
| | 46 | 15/2/8 | 1 | 1 | 1 | 1 |
| | | 16/1/1 | 0 | 4 | 0 | 4 |
| | | | 19 | 2 | 19 | 2 |

37

Detailed of land owned by Rupal S/o. Kalu (1/7) Mool Chand, Karan Singh, DhanSingh, Shyam Lal, Anil Kumar, Sunil Kumar Ss/o. Rupal (6/7)

| | | | | | | |
|-------|----|------|----|----|----|----|
| Ghata | 41 | 21/2 | 2 | 11 | 2 | 11 |
| | 45 | 1 | 7 | 11 | 7 | 11 |
| | | 2/1 | 5 | 11 | 5 | 11 |
| | | | 15 | 13 | 15 | 13 |

38

Detailed of land owned by Jaipal, Naresh, Neeraj Ss/o Mehar Chand (1/4), Hari singh, Dharambir Ss/o. Lakhpat (1/6), Kuldeep Singh, Amit Kumar Ss/o. Hari Singh (1/12), Ruda, Shiv Daval Ss/o. Tota (1/2).

| | | | | | | |
|-------|----|------|----|----|----|----|
| Ghata | 41 | 25/1 | 7 | 14 | 7 | 14 |
| | 45 | 4 | 7 | 4 | 7 | 4 |
| | | 5 | 7 | 11 | 7 | 11 |
| | | 6/2 | 4 | 0 | 4 | 0 |
| | | 7 | 7 | 12 | 7 | 12 |
| | | | 34 | 1 | 34 | 1 |


D. G. SINGH
 G.I.I. & H. S.

39 Detailed of land owned by Deep Chand S/o. Hari Singh (1/6), Madan Lal, Manoj Kumar S/o. Atra, Smt. Ritu D/o. Atra & Smt. Mava W/o. Atra (1/3), Rati Ram S/o. Tirka Ram (1/6), Sunder, Kale, Sube S/o. Hari Kishan (1/3)

| | | | | | | | |
|-------|----|--------|---|----|---|---|----|
| Ghata | 44 | 10/2 | 2 | 2 | 2 | 2 | 2 |
| | | 11/2/1 | 1 | 18 | 1 | 1 | 18 |
| | 45 | 6/1 | 4 | 0 | 4 | 4 | 0 |
| | | | 8 | 0 | 8 | 8 | 0 |

40 Detailed of land owned by Kawar Singh, Tejram Ss/o. Budhram.

| | | | | | | | |
|-------|----|--------|----|----|----|----|----|
| Ghata | 45 | 10/1/2 | 2 | 13 | 2 | 2 | 13 |
| | | 20 | 8 | 0 | 8 | 8 | 0 |
| | | 21/1 | 4 | 9 | 4 | 4 | 9 |
| | | 21/2 | 3 | 11 | 3 | 3 | 11 |
| | 46 | 15/1 | 0 | 13 | 0 | 0 | 13 |
| | | 15/2/1 | 1 | 5 | 1 | 1 | 5 |
| | | 15/2/4 | 0 | 13 | 0 | 0 | 13 |
| | | 15/2/5 | 0 | 13 | 0 | 0 | 13 |
| | | 15/2/6 | 0 | 13 | 0 | 0 | 13 |
| | | 16/2 | 1 | 7 | 1 | 1 | 7 |
| | | 25 | 7 | 0 | 7 | 7 | 0 |
| | 61 | 5 | 0 | 2 | 0 | 0 | 2 |
| | 62 | 1 | 2 | 18 | 2 | 2 | 18 |
| | | | 33 | 17 | 33 | 33 | 17 |

41 Detailed of land owned by Parma @ Premi, Kirpal @ Prempal S/o. Hira.

| | | | | | | | |
|-------|----|------|---|---|---|---|---|
| Ghata | 45 | 11/4 | 5 | 6 | 5 | 5 | 6 |
|-------|----|------|---|---|---|---|---|

42 Detailed of land owned by Jaipal, Naresh, Neeraj Ss/o Mehar Chand

| | | | | | | | |
|-------|----|------|---|----|---|---|----|
| Ghata | 45 | 14/1 | 3 | 12 | 3 | 3 | 12 |
|-------|----|------|---|----|---|---|----|

43 Detailed of land owned by Bhagmal, Brahm, Ratan Singh, Hari, Lekhi Ss/o. Chattar Singh (1/3) equal share and Devi Ram, Rajmal, Rambir Ss/o. Prabhu (1/3) equal share and Ram kishan, Ram kumar, Rohdas, Ranjit Ss/o. Duli Chand (1/3) equal share

| | | | | | | | |
|-------|----|--------|---|------|---|---|------|
| Ghata | 45 | 17/1/2 | 1 | 11.5 | 1 | 1 | 11.5 |
|-------|----|--------|---|------|---|---|------|

44 Detailed of land owned by Duli Chand, Premi, Ram Kishan, Chiranjiv, Madan Lal Ss/o. Ram Chander (1/2) Kawar Singh, Tejram Ss/o. Budhram (1/2)

| | | | | | | | |
|-------|----|-------|---|----|---|---|----|
| Ghata | 46 | 6/1/1 | 1 | 16 | 1 | 1 | 16 |
|-------|----|-------|---|----|---|---|----|

45 Detailed of land owned by Tekram S/o. Balka (1/9) Share, Bedram S/o. Balka (7/18) share, Sohan pal S/o. Singh Ram, (1/2) Share

| | | | | | | | |
|-------|----|-------|----|----|----|----|----|
| Ghata | 46 | 6/1/2 | 1 | 12 | 1 | 1 | 12 |
| | | 6/2 | 3 | 11 | 3 | 3 | 11 |
| | | 7 | 7 | 11 | 7 | 7 | 11 |
| | | 8/1 | 4 | 11 | 4 | 4 | 11 |
| | | | 17 | 5 | 17 | 17 | 5 |

46 Detailed of land owned by Kawar Singh, Tejram Ss/o. Budhram (3/4) Jaipal, Naresh, Neeraj Ss/o. Meherchand (1/4) share

| | | | | | | | |
|-------|----|--------|---|----|---|---|----|
| Ghata | 46 | 16/1/3 | 1 | 18 | 1 | 1 | 18 |
|-------|----|--------|---|----|---|---|----|


D.G.T.C.P. (H)
Chitkoti

47

Detailed of land owned by Sh. Battu, Samman, Banssi, Lakhmi Ss/o. Kullhad

| | | | | | | | | |
|----------|----|--------|-----|----|-----|----|-----|----|
| Ullahwas | 23 | 11/2 | 2 | 9 | 2 | 9 | 2 | 9 |
| | | 12 | 6 | 16 | 6 | 16 | 6 | 16 |
| | | 13/1 | 6 | 14 | 6 | 14 | 6 | 14 |
| | | 16/2/1 | 1 | 18 | 1 | 18 | 1 | 18 |
| | | 17/1 | 7 | 6 | 7 | 6 | 7 | 6 |
| | | 18 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 19/1 | 5 | 0 | 5 | 0 | 5 | 0 |
| | | 19/2 | 1 | 5 | 1 | 5 | 1 | 5 |
| | | 23/1 | 2 | 12 | 2 | 12 | 2 | 12 |
| | | 24/1 | 0 | 8 | 0 | 8 | 0 | 8 |
| | 29 | 1/2 | 7 | 0 | 7 | 0 | 7 | 0 |
| | | 2/2 | 0 | 13 | 0 | 13 | 0 | 13 |
| | | 3/1 | 5 | 14 | 5 | 14 | 5 | 14 |
| | | 8 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 9 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 10 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 11 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 12 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 13 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 18 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 19 | 8 | 0 | 8 | 0 | 8 | 0 |
| | | 20/1 | 2 | 16 | 2 | 16 | 2 | 16 |
| | 30 | 5/2 | 5 | 11 | 5 | 11 | 5 | 11 |
| | | | 128 | 2 | 128 | 2 | 128 | 2 |

48

Detailed of land owned by Sh. Attar Singh S/o. Sh. Maden S/o. Umrao

| | | | | | | |
|----------|---|------|---|----|---|----|
| Ullahwas | 5 | 16/1 | 3 | 12 | 3 | 12 |
|----------|---|------|---|----|---|----|

49

Detailed of land owned by Sh. Rajpal S/o. Sh. Medan (1/2) share and Lakmi Chand, Brahm Singh, Sanjay Ss/o. Ram Kishan (1/6) squal share and Bir Singh, Sri Pal, Brahm Singh Ss/o. Sh. Chendi (1/3) equal share

| | | | | | | |
|----------|----|-----|---|---|---|---|
| Ullahwas | 10 | 8/2 | 6 | 0 | 6 | 0 |
|----------|----|-----|---|---|---|---|

50

Detailed of land owned by Lakmi Chand, Brahm Singh, Sanjay Ss/o. Ram Kishan (1/2) squal share and Attar Singh S/o. Maden (1/2) share

| | | | | | | |
|----------|----|------|---|----|---|----|
| Ullahwas | 10 | 13/2 | 3 | 10 | 3 | 10 |
|----------|----|------|---|----|---|----|

51

Detailed of land owned by Sh. Virender Kumar S/o. Sh. Satpal

| | | | | | | |
|----------|---|------|---|---|---|---|
| Ullahwas | 5 | 11 | 2 | 7 | 2 | 7 |
| | | 19/1 | 2 | 0 | 2 | 0 |
| | | | 4 | 7 | 4 | 7 |

52

Detailed of land owned by Sh. Nathi S/o. Makhan (1/3) share, Rajpal S/o. Medan (1/6) share, and BTVS Buildwell Pvt. Ltd. (1/3), Auspicious Infrastructure Pvt. Ltd. (1/6) share

| | | | | | | |
|----------|----|-----|----|----|----|----|
| Ullahwas | 10 | 2/2 | 4 | 8 | 4 | 8 |
| | | 3 | 7 | 19 | 7 | 19 |
| | | | 12 | 7 | 12 | 7 |

53

Detailed of land owned by Sh. Nathi S/o. Makhan(535/990) share, Rajpal S/o. Medan (165/990) share, Lal Chand S/o. Man Singh (165/990) share, Charan singh S/o. Gyan Singh (125/990) share

| | | | | | | |
|----------|---|------|----|----|----|----|
| Ullahwas | 9 | 9/2 | 4 | 13 | 4 | 13 |
| | | 10/2 | 4 | 18 | 4 | 18 |
| | | 11 | 8 | 0 | 8 | 0 |
| | | 12 | 7 | 4 | 7 | 4 |
| | | | 24 | 15 | 24 | 15 |

D.G.T.P. (M)
21/11/2018

54 Detailed of land owned by Sh. Nathi S/o. Makhan

| | | | | | | |
|----------|---|-------|---|----|---|----|
| Ullahwas | 9 | 8/2/2 | 0 | 9 | 0 | 9 |
| | | 13/1 | 1 | 2 | 1 | 2 |
| | | 18/2 | 1 | 19 | 0 | 11 |
| | | 8/3/2 | 0 | 7 | 0 | 7 |
| | | 19/1 | 2 | 3 | 1 | 11 |
| | | | 6 | 0 | 4 | 0 |

55 Detailed of land owned by Sh. Rajpal S/o. Sh. Medan

| | | | | | | |
|----------|----|------|---|---|---|---|
| Ullahwas | 10 | 13/1 | 3 | 6 | 3 | 6 |
|----------|----|------|---|---|---|---|

56 Detailed of land owned by Sh. Lekha S/o. Munshi

| | | | | | | |
|----------|----|-------|----|---|----|---|
| Ullahwas | 25 | 8/2/2 | 6 | 3 | 6 | 3 |
| | | 17 | 8 | 0 | 8 | 0 |
| | | 18 | 8 | 0 | 8 | 0 |
| | | | 22 | 3 | 22 | 3 |

57 Detailed of land owned by Sh. Sirya, Shrichand, Dulfichand, Saheiram, Jaypal, Madanpal Ss/o. Bansi

| | | | | | | |
|----------|----|------|----|----|----|----|
| Ullahwas | 25 | 23/2 | 4 | 4 | 4 | 4 |
| | | 23/1 | 3 | 16 | 3 | 16 |
| | | 24/1 | 1 | 12 | 1 | 12 |
| | | 24/2 | 6 | 8 | 6 | 8 |
| | | | 16 | 0 | 16 | 0 |

58 Detailed of land owned by Sh. Nathi adopt. S/o Makhan (1/2), Attar singh, Rajpal Ss/o. Medan (1/2)

| | | | | | | |
|----------|---|------|----|----|---|----|
| Ullahwas | 5 | 18/2 | 5 | 3 | 1 | 9 |
| | | 23 | 7 | 8 | 6 | 19 |
| | | | 12 | 11 | 8 | 8 |

59 Detailed of land owned by Sh. Nathi adopt. S/o Makhan (83/206), Attar singh (83/206), Rajpal 40/206 share Ss/o. Medan

| | | | | | | |
|----------|---|--------|----|----|---|----|
| Ullahwas | 5 | 16/2/2 | 3 | 13 | 3 | 10 |
| | | 17/2 | 6 | 13 | 3 | 16 |
| | | | 10 | 6 | 7 | 6 |

60 Detailed of land owned by Sh. Nathi adopt.S/o. Makhan (101/267), Attar singh , Rajpal Ss/o. Medan (102/267), Kesar singh S/o. Bhikah singh (64/267) Share

| | | | | | | |
|----------|----|-----|----|---|----|---|
| Ullahwas | 10 | 9/2 | 6 | 0 | 6 | 0 |
| | | 12 | 7 | 7 | 7 | 7 |
| | | | 13 | 7 | 13 | 7 |

61 Bhagwan S/o. Ganpat (1/3) Share

| | | | | | | |
|----------|----|----|----|----|----|---|
| Ullahwas | 9 | 16 | 8 | 0 | 8 | 0 |
| | 10 | 11 | 6 | 16 | 0 | 1 |
| | | 20 | 7 | 8 | 7 | 8 |
| | | | 22 | 4 | 15 | 9 |

DGICP (M)
C-113-140

62 Detailed of land owned by Sh. Sandeep Diwan S/o. Omprakash

| | | | | | | |
|-----------|----|--------|----|----|----|----|
| Behrampur | 14 | 22/2 | 1 | 12 | 1 | 12 |
| | | 21/3 | 0 | 7 | 0 | 7 |
| | 17 | 6/1 | 3 | 12 | 3 | 12 |
| | | 15/2/1 | 2 | 0 | 2 | 0 |
| | 18 | 1/2 | 4 | 13 | 4 | 13 |
| | | 2/2 | 4 | 0 | 4 | 0 |
| | | 2/1/2 | 0 | 6 | 0 | 6 |
| | | 9/2/1 | 2 | 0 | 2 | 0 |
| | | 10 | 8 | 0 | 8 | 0 |
| | | 12/1/1 | 0 | 2 | 0 | 2 |
| | | | 26 | 12 | 26 | 12 |

63

Detailed of land owned by Sh. Ramsingh, Horam, Sher Singh, Ram Chander Ss/o Jagmal (1/3) & Vedram, Raipal, Yadram Ss/o. Jhuttar (1/3) & Hari Singh S/o. Nain Singh (1/3) share.

| | | | | | | |
|----------|----|----|---|---|---|---|
| Ullanwas | 10 | 14 | 4 | 9 | 4 | 9 |
|----------|----|----|---|---|---|---|

Total (K- M)

1122 14

Or 140.338 Acres

R
**Director General
 Town & Country Planning
 Haryana, Chandigarh**
Chhatrapati

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
 Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR 2013/119

Dated: 04-09-2013

To

M/s SU Estate Pvt. Ltd. & Associate Companies,
 Regd. Office: A-11, 1st Floor,
 Neeti Bagh, New Delhi-110049

Subject: Environmental Clearance for setting-up Commercial Complex (13.95 acres) at Sector-58, Village- Ghata, Gurgaon, Haryana

Dear Sir,

This letter is in reference to your application no. Nil dated 09-01-2012 addressed to Director, IA (III) MOEF GOI received on 11-01-2012 and transferred to M.S. SEIAA received on 18-05-2012 and subsequent letters dated 01-10-2012 and 03-06-2013 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form1-A & Conceptual Plan, EIA/EMP on the basis of approved TOR and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 23.3.2012, in its meetings held on 09-08-2012, 31-10-2012 and 09-07-2013 awarded "Gold" grading to the project.

[2] It is inter-alia, noted that the project involves the construction of commercial Complex at Sector-58, Village- Ghata, Gurgaon, Haryana having a plot area of 56453.35 sqmt. (13.95Acres). The total built up area shall be 239802.723 sqmt. The building shall comprise of Retail blocks, Office Tower, Hotel Tower, Multiplex/cinema along with Restaurant and SPA. The building shall have 3 Basements + GF + maximum 37 floors. The maximum height of the building shall be 145 meters. The total water requirement shall be 1432 KLD. The fresh water shall be 691 KLD. The waste water generation shall be 780 KLD, which shall be treated in the STP 930 KLD capacity leading to zero exit discharge. The total power requirement shall be 16603 KW which will be supplied by HVPNL. The Project Proponent has proposed to develop green belt on 32% of project area (20% tree plantation + 12% landscaping). The Project Proponent proposed to construct 16 rain water harvesting pits. The solid waste generation will be 2.5 TPD. The bio-degradable waste will be treated in the project area by adopting appropriate technology. The total parking spaces proposed are 2053 ECS.

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above, subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority in its meeting held on 05.08.2013 decided to agree with the recommendations of SEAC to accord necessary environmental clearance for the project under Category 8(b) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

PART A-
SPECIFIC CONDITIONS:-

Construction Phase:-

- [1] "Consent for Establish" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the labourers is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.
- [4] All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- [5] The project proponent shall ensure that the building material required during construction phase is properly stored within the project area and disposal of construction waste should not create any adverse effect on the neighboring communities and should be disposed of after taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.
- [7] The diesel generator sets to be used during construction phase should be of ultra low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated residential standards.
- [10] Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.
- [12] Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- [13] In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider indicating source of water supply and quantity of water with details of intended use of water - potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA and RO, MOEF, Chandigarh before the start of construction.
- [14] Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material.
- [15] Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [16] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [17] Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall reduce the overall footprint of the proposed development. Project proponent shall incorporate water efficiency /savings measures as well as water reuse/recycling within 3 months and before start of construction to the SEIAA, Haryana and RO, MOEF, GOI, Chandigarh.

- [18] The Project Proponent shall construct 16 nos. rain water harvesting pits for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWI pit.
- [19] The project proponent shall provide for adequate fire safety measures and equipments as required by Haryana Fire Service Act, 2009 and instructions issued by the local Authority/Directorate of fire from time to time. Further the project proponent shall take necessary permission regarding fire safety scheme/NOC from competent Authority as required.
- [20] The Project Proponent shall submit assurance from the HVPNL for supply of 16603 KW of power supply before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [21] Detail calculation of power load and ultimate power load of the project shall be submitted to HVPNL under intimation to SEIAA Haryana before the start of construction. Provisions shall be made for electrical infrastructure in the project area.
- [22] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [23] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Project as per prescribed by-laws. Levels of the other areas in the Projects shall also be kept suitably so as to avoid flooding.
- [24] Construction shall be carried out so that density of population does not exceed norms approved by Director General Town and Country Department Haryana.
- [25] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.
- [26] The project proponent shall not cut any existing tree and project landscaping plan should be modified to include those trees in green area.
- [27] The project proponent shall ensure that ECBC norms for composite climate zone are met. In particular building envelope, HVAC service, water heating, pumping, lighting and electrical infrastructure must meet ECBC norms.
- [28] The Project Proponent shall provide 3 meter high barricade around the project area, dust screen for every floor above the ground, proper sprinkling and covering of stored material to restrict dust and air pollution during construction.

- [29] The project proponent shall construct a sedimentation basin in the lower level of the project site to trap pollutant and other wastes during rains.
- [30] The project proponent shall provide proper Rasta of proper width and proper strength for each project before the start of construction.
- [31] Vertical fenestration shall not exceed 40% of total wall area.
- [32] The project proponent shall ensure that the U-value of the glass is less than 3.177 and maximum solar heat gain co-efficient is 0.25 for vertical fenestration.
- [33] The project proponent shall submit NOC from Airport Authority regarding height clearance.
- [34] The project proponent shall adequately control construction dusts like silica dust, non-silica dust, wood dust. Such dusts shall not spread outside project premises. Project Proponent shall provide respiratory protective equipment to all construction workers.
- [35] The Project Proponent shall provide solar panel at the rooftop of the building.
- [36] The project proponent shall provide one refuse area till 24 meter, one till 39 meter and one after every 15 meter as per National Building Code.
- [37] The project proponent shall provide fire control room and fire officer for building above 30 meter as per National Building Code.
- [38] The project proponent shall obtain permission of Mines and Geology Department for excavation of soil before the start of construction.
- [39] The project proponent shall provide helipad facility as required under NBC norms and shall seek permission of helipad from AAI accordingly.
- [40] The project proponent shall provide E-waste collection centre in the building.
- [41] The project proponent shall ensure regular monitoring of electrical points and shall appoint expert electrician for fire prevention.
- [42] The project proponent shall ensure that fire staircase shall be kept pressurized by mumty installed pressurization fans and dedicated ventilation shafts adhering fire fighting norms.
- [43] The project proponent shall provide stage pumping (Different Levels) for lifting water to rooftop.
- [44] The project proponent shall ensure structural stability to withstand earthquake of even Richter Scale 8.2 or more.
- [45] The project proponent shall not raise any construction activity in the ROW reserved/acquired for High Tension Wire passing through the project area and shall maintain horizontal and vertical ROW as required under Indian Electricity Rules, 1956/DHBVN latest instructions.

- [46] The site for solid waste management plant be earmarked on the layout plan and the detailed project for setting up the solid waste management plant shall be submitted to the Authority within one month.

Operational Phase:

- [a] "Consent to Operate" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana.
- [b] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP should be certified by an independent expert and a report in this regard should be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. Discharge of treated sewage shall conform to the norms and standards of HSPCB, Panchkula. Project Proponent shall implement such STP technology which does not require filter backwash.
- [c] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD level less than 10 mg/litre and the recycled water will be used for flushing, gardening and DG set cooling etc.
- [d] For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.
- [e] The solid waste generated should be properly collected and segregated. Bio-degradable waste shall be decomposed at site and dry/ inert solid waste should be disposed off to approved sites for land filling after recovering recyclable material.
- [f] Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets should be in the basement as promised by the project proponent with appropriate stack height i.e. above the roof level as per the CPCB norms. The diesel used for DG sets should be ultra low sulphur diesel (0.05% sulphur), instead of low sulphur diesel.
- [g] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Commercial Complex.
- [h] The project proponent should maintain at least 32% as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species which can provide protection against noise and suspended particulates matter. The open spaces inside the project should be

preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.

- [ii]** The project proponent shall strive to minimize water in irrigation of landscape by minimizing grass area, using native variety, xeriscaping and mulching, utilizing efficient irrigation system, scheduling irrigation only after checking evapo-transpiration data.
- [jj]** Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre- treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWH pit. The project proponent shall avoid Rain Water Harvesting of first 10 minutes of rain fall. Roof top of the building shall be without any toxic material or paint which can contaminate rain water. Wire mesh and filters should be used wherever required.
- [k]** The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- [l]** There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.
- [m]** A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.
- [n]** Energy conservation measures like installation of LED for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use of solar panels must be adapted to the maximum energy conservation.
- [o]** The Project Proponent shall use zero ozone depleting potential material in insulation, refrigeration, air-conditioning and adhesive. Project Proponent shall also provide halon free fire suppression system.
- [p]** The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be treated by appropriate technology at the site ear-marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [q]** The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.

- [r] The traffic plan and the parking plan proposed by the Project Proponent should be meticulously adhered to with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [s] The Project shall be operationalized only when HUDA/local authority will provide domestic water supply system in the area.
- [t] Operation and maintenance of STP, solid waste management and electrical Infrastructure, pollution control measures shall be ensured even after the completion of safe.
- [u] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986. Particularly E-waste and Battery waste shall be disposed of as per existing E-waste Management Rules 2011 and Batteries Management Rules 2001. The project proponent should maintain a collection center for E-waste and it should be disposed of to only registered and authorized dismantler / recycler.
- [v] Standards for discharge of environmental pollutants as enshrined in various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with.
- [w] The project proponent shall make provision for guard pond and other provisions for safety against failure in the operation of wastewater treatment facilities. The project proponent shall also identify acceptable outfall for treated effluent.
- [x] The project proponent shall ensure that the stack height of DG sets is as per the CPCB guide lines and also ensure that the emission standards of noise and air are within the CPCB prescribed limits. Noise and Emission level of DG sets greater than 800 KVA shall be as per CPCB latest standards for high capacity DG sets.
- [y] All electric supply exceeding 100 amp, 3 phase shall maintain the power factor between 0.98 lag to 1 at the point of connection.
- [z] The project proponent shall minimize heat island effect through shading and reflective or pervious surface instead of hard surface.
- [aa] The project proponent shall use only treated water instead of fresh water for HVAC and DG cooling. The Project Proponent shall also use evaporative cooling technology and double stage cooling system for HVAC in order to reduce water consumption. Further temperature, relative humidity during summer and winter seasons should be kept at optimal level. Variable speed drive, best Co-efficient of Performance, as well as optimal integrated point load value and minimum outside fresh air supply may be resorted for conservation of power and water. Coil type

cooling DG Sets shall be used for saving cooling water consumption for water cooled DG Sets.

- [ab] The project proponent shall ensure that the transformer is constructed with high quality grain oriented, low loss silicon steel and virgin electrolyte grade copper. The project proponent shall obtain manufacturer's certificate also for that.
- [ac] Water supply shall be metered among different users of utilities.
- [ad] The project proponent shall ensure that exit velocity from the stack should be sufficiently high. Stack shall be designed in such a way that there is no stack down-water under any meteorological conditions.
- [ae] The project proponent shall provide water sprinkling system in the project area to suppress the dust in addition to the already suggested mitigation measures in the Air Environment Chapter of EMP.
- [af] The project proponent shall meet the emission standards for Hotel Industry prescribed by CPCB under schedule-I of rule 3 of Environment (Protection) Rules, 1986.

PART-B. GENERAL CONDITIONS:

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit. In case of contradiction between two or more documents on any point, the most environmentally friendly commitment on the point shall be taken as commitment by project proponent.
- [ii] Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA, Haryana.
- [iii] STP outlet after stabilization and stack emission shall be monitored monthly. Other environmental parameters and green belt shall be monitored on quarterly basis. After every 3 (three) months, the project proponent shall conduct environmental audit and shall take corrective measure, if required, without delay.
- [iv] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the 10 satisfaction of SEIAA/MoEF.
- [v] The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
- [vi] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
- [vii] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment

Clearance conditions shall also be put on project proponent's web site for public awareness.

- [viii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
- [ix] Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- [x] The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GoI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period. Latest Corporate Environment Policy should be submitted to SEIAA within 3 months of issuance of this letter.
- [xi] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MoEF, GoI under rules prescribed for Environment Audit.
- [xii] The project proponent shall ensure the compliance of Forest Department, Haryana Notification no. S.O.121/PA2/1900/S.4/97 dated 28.11.1997.
- [xiii] The Project Proponent shall ensure that no vehicle during construction/operation phase enter the project premises without valid 'Pollution Under Control' certificate from competent Authority.
- [xiv] The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
- [xv] The project proponent shall seek fresh Environmental clearance whenever it decides to construct anything for any purpose what so ever in the balance licensed areas of this project.


Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HR/2013

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional office, Ministry of Environment & Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pkl.

Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA

Website - www.hspcb.gov.in E-Mail - hspcb.pkt@sifymail.com

Telephone No. - 0172-2577870-73

No. HSPCB/Consent/ : 2847013GUNOCTE250135

Dated:31/10/2013

To

M/s : SU Estates Pvt. Ltd. & Associate Companies
 Commercial Complex, Sector 58, Village Ghata, Behrampur & Ullawas,
 GURGAON
 122002

Sub. : Issue of Consent to Establish from pollution angle .

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of "Consent to Establish" with respect to pollution control of Water and Air is hereby accorded to the unit SU Estates Pvt. Ltd. & Associate Companies, for manufacturing of Establishment of Commercial Complex with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 780 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 780 KL/Day for Domestic and the same should not exceed .
2. The above "Consent to Establish" is valid for two years from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will construct the proper septic tank as per Bureau of Indian Standards.
10. Unit will raise the stack height of DG Set/Boiler as per Board's norms.

Asham

11. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
12. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in a residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in a residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
13. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
14. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
15. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
16. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
17. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
18. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
19. Green belt of adequate width shall be provided by the unit before commissioning.
20. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
21. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
22. This Consent to Establish would be invalid if it is established in the non-conforming area.
23. That the unit will take all other clearances from concerned agencies, whenever required.
24. That the unit will obtain consent under Water & Air Acts & authorization under HWTM Rules from the Board before coming into production.
25. That the unit will not change its process without the prior permission of the Board.
26. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area.
27. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
28. That the unit will submit an affidavit that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
29. That unit will obtain EIA from MoEF, if required at any stage.

Specific Conditions

Other Conditions :

Ashwani

1. The unit will take trial consent to operate before the occupation of the project.
2. The unit will install STP alongwith the main project.
3. The unit will install the project only on the land for which Town and Country Planning Department has given licenecc.
4. The unit will comply all the terms and conditions of the Environmental Clearance granted by the SEIAA, Haryana.
5. Unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used.
6. The unit will achieve Zero effluent Discharge as proposed by unit.
7. The NOC is valid only for such land within this project which is under ownership of project proponent and for which report regarding Aravalli area has been issued by DC, Gurgaon.
8. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prcscribed standards under EP Rules, 1986.
9. The unit will install the adequate sewage treatment plant to meet the standards prescribed under EP Rules 1986.
10. The NOC will become invalid in case the project is found violating the provisions of notification no. S.O.191(E) dt. 27.01.2010 issued by MoEF Government of India regarding Eco-sensitive Zone of Sultanpur National park.

*Senior Environmental Engineer II, HQ
For and on be'half of chairman
Haryana State Pollution Control Board*

Asham

Regd

ORDER

Whereas licence no. 16 of 2008 dated 31.01.2008 was granted to Aspirant Builders Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Adson Software Pvt. Ltd., Base Exports Pvt. Ltd. in collaboration with Base Exports Pvt. Ltd. to develop a group housing colony on the land measuring 17.55 acres in the revenue estate of village Behrampur, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding re-scheduling of licence land between Group Housing and plotted/licenced colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of/licenced land among the licencees the revised schedules of land measuring 17.55 acres are annexed as Annexure 'A' in the name of Aspirant Builders Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Adson Software Pvt. Ltd., Base Exports Pvt. Ltd., Fiverivers Developers Pvt. Ltd., Fiverivers Township Pvt. Ltd., Bulls Realtors Pvt. Ltd. in collaboration with Base Exports Pvt. Ltd. w.r.t licence no. 16 of 2008 dated 31.01.2008.

The approval of all zoning plans and building plans accorded earlier in the above mentioned licences shall stand annulled and fresh zoning and building plans shall be get approved as per Rules/norms. The terms and conditions as stipulated in above said licences will remain applicable and will be complied with by Base Exports Pvt. Ltd. for licence no. 16 of 2008 dated 31.01.2008.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


[Arun Kumar Gupta]
Director General,
Town & Country Planning,
Haryana, Chandigarh

Endst. No. LC-1952/PA(SN) 24336

Dated: 9/12/15

A copy is forwarded to the following for information and necessary action:-

1. Base Exports Pvt. Ltd. SCO no 6-8, Sector-9D, Madhaya Marg, Chandigarh alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula

4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-in-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Aspirant Builders Pvt. Ltd., District-Gurgaon

| Village | Rect. No. | Kha No. | Total Area | | Taken Area | |
|-----------|-----------|---------|------------|---|------------|---|
| | | | K | M | K | M |
| Behrampur | 12 | 18/2 | 5 | 5 | 5 | 5 |
| | | 21/2/1 | 1 | 7 | 1 | 7 |
| | | 22/1 | 2 | 9 | 2 | 9 |
| | | | | | 8 | 1 |

2 Land owned by STVS Builders Pvt. Ltd. (385/1218 Share), Ornamental Reackers Pvt. Ltd. (773/1218 Share), Adoor Software Pvt. Ltd. (78/1218 Share)

| | | | | | | |
|-----------|----|--------|---|----|----|----|
| Behrampur | 12 | 21/1/1 | 1 | 2 | 1 | 2 |
| | | 21/1/2 | 0 | 4 | 0 | 4 |
| | 13 | 24/2 | 7 | 0 | 4 | 0 |
| | | 25/1 | 8 | 0 | 3 | 19 |
| | | 23/2 | 0 | 1 | 0 | 1 |
| | 18 | 4/1 | 4 | 0 | 4 | 0 |
| | | 4/2 | 3 | 12 | 3 | 12 |
| | | 8/1 | 1 | 1 | 1 | 0 |
| | | 8/2 | 7 | 0 | 7 | 0 |
| | | 6 | 8 | 0 | 8 | 0 |
| | 20 | 7 | 7 | 12 | 7 | 12 |
| | | 1 | 3 | 0 | 3 | 0 |
| | | 10 | 5 | 1 | 5 | 1 |
| | | | | 48 | 11 | |

3 Land owned by Bana Exports Pvt. Ltd. (227/748 Share), Ornamental Reackers Pvt. Ltd. (623/748 Share)

| | | | | | | | |
|-----------|----|--------|---|----|---|----|---|
| Behrampur | 18 | 8/1 | 8 | 7 | 8 | 7 | |
| | | 14/1 | 6 | 0 | 6 | 0 | |
| | | 14/2 | 3 | 18 | 3 | 18 | |
| | | 15/1/1 | 0 | 4 | 0 | 4 | |
| | | 18/1/2 | 2 | 1 | 2 | 1 | |
| | | 18/2 | 2 | 12 | 2 | 12 | |
| | | 17 | 8 | 0 | 8 | 0 | |
| | | | | | | 31 | 2 |

4 Land owned by Bana Exports Pvt. Ltd.

| | | | | | | |
|-----------|----|-------|---|----|---|----|
| Behrampur | 19 | 8/1 | 7 | 18 | 7 | 18 |
| | | 8/2 | 0 | 4 | 0 | 4 |
| | | 8/1/1 | 0 | 11 | 0 | 11 |
| | | 8/1/2 | 2 | 1 | 2 | 1 |
| | | 12/2 | 2 | 12 | 2 | 12 |
| | | 13 | 8 | 0 | 8 | 0 |
| | | | | 21 | 4 | |

6 Land owned by FITS Builders Pvt. Ltd.

| | | | | | | |
|-----------|----|-------|---|----|---|----|
| Behrampur | 19 | 9/2/1 | 2 | 4 | 2 | 4 |
| | | 9/2/2 | 3 | 4 | 3 | 4 |
| | | 10/1 | 5 | 18 | 5 | 18 |
| | | 10/2 | 2 | 4 | 2 | 4 |
| | | | | 13 | 8 | |

6 Land owned by Fibervan Developers Pvt. Ltd.

| | | | | | | |
|-----------|----|--------|---|----|----|----|
| Behrampur | 19 | 12/1 | 5 | 8 | 4 | 0 |
| | | 19/1/1 | 0 | 18 | 0 | 18 |
| | | | | 4 | 18 | |

7 Land owned by Fibervan Township Pvt. Ltd.

| | | | | | | |
|-----------|----|------|---|----|---|----|
| Behrampur | 19 | 18/2 | 3 | 19 | 3 | 18 |
|-----------|----|------|---|----|---|----|

8 Land owned by Bulb Reackers Pvt. Ltd. (3/8 Share), Fibervan Developers Pvt. Ltd. (1/8 Share), Aspirant Builders Pvt. Ltd. (1/2 Share)

| | | | | | | |
|-----------|----|-----|---|----|---|----|
| Behrampur | 19 | 3/2 | 0 | 18 | 0 | 18 |
|-----------|----|-----|---|----|---|----|

9 Land owned by Bulb Reackers Pvt. Ltd. (3/8 Share), Fibervan Developers Pvt. Ltd. (1/8 Share)

| | | | | | | |
|-----------|----|----|---|----|---|----|
| Behrampur | 19 | 14 | 7 | 12 | 7 | 12 |
|-----------|----|----|---|----|---|----|

Grand Total 140 8 Or 17.88 acres.


 Director General
 Town and Country Planning,
 Haryana, Chandigarh
 160002

Directorate of Town & Country Planning, Haryana
 SCO-71-76, 2nd Floor, Sector-17-C, Chandigarh, Phone: 0172-2549349
 Web site tcepharyana.gov.in - e-mail: tcephry@gmail.com

Regd

ORDER

Whereas the licence no. 28 of 2008 dated 17.02.2008 was granted to Hi - Energy Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd., Base Exports Pvt. Ltd., BTVS Buidwell Pvt. Ltd., Adson Software Pvt. Ltd., Bulls Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd. in collaboration with Buzz Hotels Pvt. Ltd. to develop a group housing colony on the land measuring 11.90 acres in the revenue estate of village Behrampur, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of licence land between Group Housing and plotted licenced colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licenced land among the licences the revised schedule of land for an area measuring 11.90 acres are annexed as Annexure 'A' in the name of BTVS Buidwell Pvt. Ltd., Golden View Builders Pvt. Ltd., Hi - Energy Realtors Pvt. Ltd., Base Exports Pvt. Ltd., Adson Software Pvt. Ltd., Bulls Realtors Pvt. Ltd., Commander Realtors Pvt. Ltd., Fiverivers Developers Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Aspirant Builders Pvt. Ltd. in collaboration with Buzz Hotels Pvt. Ltd. w.r.t licence no. 28 of 2008 dated 17.02.2008.

The approval of all zoning plans and building plans accorded earlier in the above mentioned licences shall stand annulled and fresh zoning and building plans shall be get approved as per Rules/norms. The terms and conditions as stipulated in above said licences will remain applicable and will be complied with by Buzz Hotels Pvt. Ltd. for licence no.28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


 (Arun Kumar Gupta)
 Director General,
 Town & Country Planning,
 Haryana, Chandigarh

Endst. No. LC-1952/PA(SN) 24349

Dated: 9/12/15

A copy is forwarded to the following for information and necessary action:-

1. Buzz Hotels Pvt. Ltd. 305 Kanchan House, Karampura Commercial Complex, New Delhi-15 alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-In-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

- 1 Land owned by BTVS Buildwell Pvt. Ltd. (640/3840 Share), Golden View Builders Pvt. Ltd. (373 /3840 Share), Hi-Energy Realtors Pvt. Ltd. (960/3840 Share), Base Exports Pvt. Ltd. (747/3840 Share), Adson Software Pvt. Ltd. (327/3840 Share), Bulls Realtors Pvt. Ltd. (793/3840 Share), District- Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | Area Taken | |
|-----------|-----------|-----------|------------|---|------------|----|
| | | | K | M | K | M |
| Behrampur | 18 | 23 | 8 | 0 | 8 | 0 |
| | | 24 | 8 | 0 | 8 | 0 |
| | | 25 | 8 | 0 | 8 | 0 |
| | 19 | 21 | 8 | 0 | 8 | 0 |
| | | 31 | 1 | 8 | 0 | 8 |
| | 32 | 10 | 8 | 0 | 1 | 17 |
| | | 4 | 8 | 0 | 2 | 9 |
| | | 5 | 8 | 0 | 8 | 0 |
| | | 6 | 8 | 0 | 1 | 16 |
| | | | | | | 54 |

- 2 Land owned by Base Exports Pvt. Ltd.

| | | | | | | |
|-----------|----|----|---|---|---|---|
| Behrampur | 19 | 20 | 7 | 4 | 7 | 4 |
|-----------|----|----|---|---|---|---|

- 3 Land owned by Base Exports Pvt. Ltd. (1/2 Share), Bulls Realtors Pvt. Ltd. (1/2 Share)

| | | | | | | |
|-----------|----|--------|---|----|----|----|
| Behrampur | 18 | 13/2/2 | 0 | 15 | 0 | 14 |
| | | 18/1 | 7 | 16 | 7 | 16 |
| | | | | 8 | 10 | |

- 4 Land owned by Commander Realtors Pvt. Ltd.

| | | | | | | |
|-----------|----|------|---|----|---|----|
| Behrampur | 18 | 15/2 | 2 | 12 | 2 | 12 |
| | | 16/1 | 5 | 8 | 5 | 8 |
| | | | | 8 | 0 | |

- 5 Land owned by Fiverivers Developers Pvt. Ltd.

| | | | | | | |
|-----------|----|------|---|---|---|---|
| Behrampur | 19 | 11 | 7 | 0 | 7 | 0 |
| | | 12/1 | 5 | 8 | 1 | 8 |
| | | | | 8 | 8 | |

- 6 Land owned by Base Exports Pvt. Ltd. (227/748 Share), Ornamental Realtors Pvt. Ltd. (521/748 Share)

| | | | | | | |
|-----------|----|-----|---|----|---|----|
| Behrampur | 18 | 6/2 | 1 | 11 | 1 | 11 |
|-----------|----|-----|---|----|---|----|

- 7 Land owned by Hi-Engery Realtors Pvt. Ltd.

| | | | | | | |
|-----------|----|--------|---|----|---|----|
| Behrampur | 19 | 19/3/2 | 0 | 19 | 0 | 19 |
| | | 22/1 | 2 | 4 | 2 | 4 |
| | | | | 3 | 3 | |

- 8 Land owned by Base Exports Pvt. Ltd. (1/2 Share), Aspirant Builders Pvt. Ltd. (1/2 Share)

| | | | | | | |
|-----------|----|------|---|----|---|----|
| Behrampur | 19 | 19/2 | 0 | 19 | 0 | 19 |
| | | 22/2 | 3 | 7 | 3 | 7 |
| | | | | 4 | 6 | |

Grand Total 95 . 4 Or 11.90 Acres.


 Director General
 Town and Country Planning,
 Haryana, Chandigarh
 6/11/20

Regd

ORDER

Whereas the licence no. 44 of 2011 dated 13.05.2011 was granted to Hi-Energy Realtors Pvt. Ltd., Base Exports Pvt. Ltd., Aspirant Builders Pvt. Ltd., Bulls Realtors Pvt. Ltd. in collaboration with Buzz Hotels Pvt. Ltd. to develop a group housing colony on the land measuring 4.725 acres in the revenue estate of village Behrampur, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of licence land between Group Housing and plotted licenced colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licenced land among the licences the revised schedule of land measuring 4.725 acres are annexed as Annexure 'A' in the name of Commander Realtors Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Golden View Builders Pvt. Ltd., Hi-Energy Realtors Pvt. Ltd., Base Exports Pvt. Ltd., Adsonn Software Pvt. Ltd., Bulls Realtors Pvt. Ltd., Fiverivers Buildcon Pvt. Ltd. in collaboration with Buzz-Hotels Pvt. Ltd. w.r.t. licence no. 44 of 2011 dated 13.05.2011,

The approval of all zoning plans and building plans accorded earlier in the above mentioned licences shall stand annulled and fresh zoning and building plans shall be get approved as per Rules/norma. The terms and conditions as stipulated in above said licences will remain applicable and will be complied with by Buzz Hotels Pvt. Ltd. for licence no. 44 of 2011 dated 13.05.2011, licence no. 28 of 2008 dated 17.02.2008.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


 (Arun Kumar Gupta)
 Director General,
 Town & Country Planning,
 Haryana, Chandigarh

Endst. No. LC-1952/PA(SN) 24362

Dated: 09-12-2015

A copy is forwarded to the following for information and necessary action:-

1. Buzz Hotels Pvt. Ltd. 305 Kanchan House, Karampura Commercial Complex, New Delhi-15, alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.

2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-In-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Commander Realtors Pvt. Ltd. District Gurgaon.

| Village | Rect. No. | Killa No. | Total Area | | Area Taken | |
|-----------|-----------|-----------|------------|----|------------|----|
| | | | K | M | K | M |
| Behrampur | 18 | 22/2 | 5 | 8 | 4 | 1 |
| | 32 | 2 | 7 | 12 | 5 | 19 |
| | | 3 | 8 | 0 | 8 | 0 |
| | | 9 | 7 | 2 | 5 | 17 |
| | | | | 23 | 17 | |

2 Land owned by BTVS Buildwell Pvt. Ltd. (640/3840 Share) , Golden View Builders Pvt. Ltd. (373 /3840 Share), HI-Energy Realtors Pvt. Ltd. (980/3840 Share), Base Exports Pvt. Ltd. (747/3840 Share), Adson Software Pvt. Ltd. (327/3840 Share), Bulls Realtors Pvt. Ltd. (793/3840 Share)

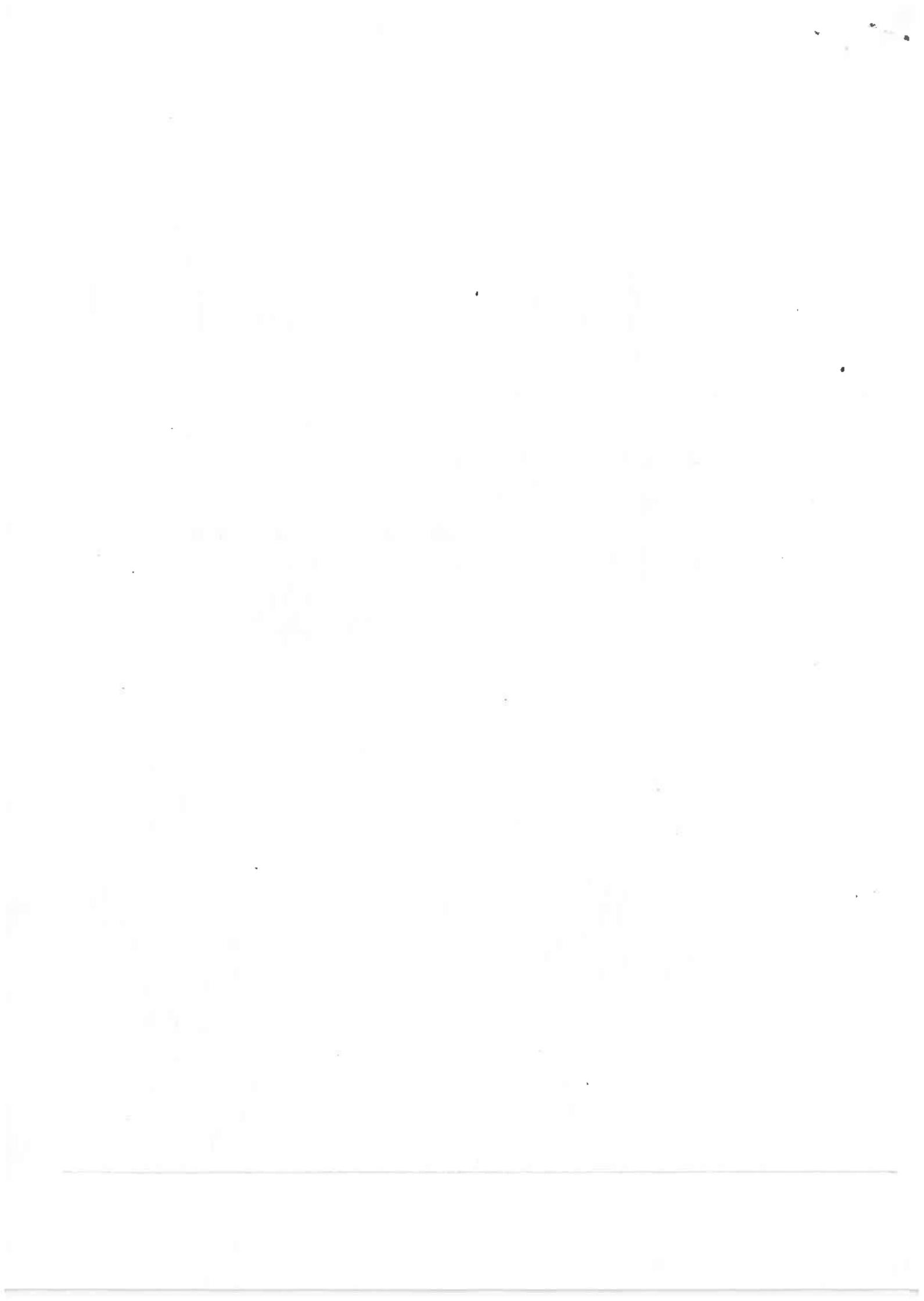
| | | | | | | |
|-----------|----|---|---|---|----|----|
| Behrampur | 32 | 4 | 8 | 0 | 5 | 11 |
| | | 8 | 8 | 0 | 8 | 0 |
| | | | | | 13 | 11 |

3 Land owned by Fiverivers Buildcon Pvt. Ltd.

| | | | | | | |
|-----------|----|--------|---|---|---|---|
| Behrampur | 18 | 22/1/2 | 2 | 0 | 0 | 8 |
|-----------|----|--------|---|---|---|---|

Grand Total 37 18 Or 4,725 acres.


 Director General
 Town and Country Planning,
 Haryana, Chandigarh
 C.A.P.C.T-122



Regd

ORDER

Whereas the licence no. 60 of 2012 dated 11.06.2012 was granted to Commander Realtors Pvt. Ltd., Fiverivers Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Fiverivers Township Pvt. Ltd., High Profile Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Regal Green lands Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Base Exports Pvt. Ltd., High Responsible Pvt. Ltd., Auspicious infrastructure Pvt. Ltd., SU Estates Pvt. Ltd., G.P. Realtors Pvt. Ltd., Harald Builders Pvt. Ltd., Paddock Propbuild Pvt. Ltd., Pannoply Propbuild Pvt. Ltd., Aspirant Builders Pvt. Ltd., Massif Conbuild Pvt. Ltd., Five Rivers Buildcon Pvt. Ltd., Avon Finlease Pvt. Ltd., Chandan S/o Bansai, Smt. Savitri Devi W/o Mahender Singh, Anibhav S/o Smt. Vibha, Kundan Lal, Chandan Singh S/o Tarachand, Smt. Ramrati W/o Lakhpat, Giriraj S/o Lakhpat, Smt. Baleshwari, Suman D/o Lakhpat, Smt. Sansaar Devi W/o Hemchand, Rampal, Kishan S/o. Shyam Lal in collaboration with Commander Realtors Pvt. Ltd. to develop a Plotted colony on the land measuring 80.441 acres in the revenue estate of village Bhrampur, Ullawas & Ghata, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of licence land between Group Housing and plotted licenced colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licenced land among the above said licences the revised schedules of land measuring 80.441 acres are annexed as Annexure 'A' in the name of Commander Realtors Pvt., Fiverivers Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Fiverivers Township Pvt. Ltd., High Profile Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Regal Green lands Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Base Exports Pvt. Ltd., High Responsible Pvt. Ltd., Auspicious infrastructure Pvt. Ltd., SU Estates Pvt. Ltd., G.P. Realtors Pvt. Ltd., Harald Builders Pvt. Ltd., Paddock Propbuild Pvt. Ltd., Pannoply Propbuild Pvt. Ltd., Aspirant Builders Pvt. Ltd., Massif Conbuild Pvt. Ltd., Five Rivers Buildcon Pvt. Ltd., Golden View Builders Pvt. Ltd., Avon Finlease Pvt. Ltd., Chandan S/o Bansai, Smt. Savitri Devi W/o Mahender Singh, Anibhav S/o Smt. Vibha, Kundan Lal, Chandan Singh S/o Tarachand, Smt. Ramrati W/o Lakhpat, Giriraj S/o Lakhpat, Smt. Baleshwari, Suman D/o Lakhpat, Smt. Sansaar devi W/o Hemchand, Rampal, Kishan S/o. Shyam Lal C/o Commander Realtors Pvt. Ltd. w.r.t licence no. 60 of 2012 dated 11.06.2012.

The revised layout plans shall be issued with the de-licence of the land as per the request of the applicant company vide letter dated 02.12.2015. The terms and

conditions as stipulated in above said licences will remain the same and will be complied with by Commander Realtors Pvt. Ltd.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


(Arun Kumar Gupta)
Director General,
Town & Country Planning,
Haryana, Chandigarh

Endsl. No. LC-1952/PA(SN) 24375

Dated: 9/12/15

A copy is forwarded to the following for information and necessary action:-

1. Commander Realtors Pvt. Ltd. A-11, 1st Floor, Neeti Bagh, New Delhi, along with a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-in-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon along with a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Endsl. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Comptroller Resident Pri. Ltd. Dist. Gurgaon

| Village | Dist. No. | KDN No. | Total Area | | Area Inhab | | |
|-----------|-----------|----------|------------|----|------------|------|-----|
| | | | K | M | K | M | |
| Ghata | 22 | 2072 | 4 | 8 | 4 | 8 | |
| | | 21 | 7 | 12 | 7 | 12 | |
| | | 22 | 7 | 18 | 7 | 18 | |
| | 49 | 6 | 7 | 12 | 7 | 12 | |
| | | 7 | 8 | 10 | 8 | 10 | |
| | | 8 | 2 | 8 | 2 | 8 | |
| | | 13 | 8 | 2 | 5 | 2 | |
| | | 14/1 | 3 | 12 | 3 | 12 | |
| | | 28/2 | 1 | 7 | 1 | 7 | |
| | 41 | 1 | 7 | 4 | 7 | 4 | |
| | | 2/2 | 4 | 18 | 4 | 18 | |
| | | 8/1 | 5 | 6 | 5 | 6 | |
| | | 10 | 7 | 12 | 7 | 12 | |
| | | 2 | 8 | 2 | 9 | 2 | |
| | 48 | 3 | 8 | 0 | 8 | 0 | |
| | | 4 | 6 | 0 | 6 | 0 | |
| | | 5 | 7 | 12 | 7 | 12 | |
| | | 8/2 | 3 | 9 | 3 | 9 | |
| | | 8/1 | 3 | 18 | 3 | 18 | |
| | | 11 | 3 | 18 | 3 | 18 | |
| | | 12 | 8 | 9 | 8 | 9 | |
| | | 15 | 8 | 9 | 8 | 9 | |
| | | 16/1/2 | 4 | 4 | 4 | 4 | |
| | | 20 | 8 | 3 | 8 | 3 | |
| | | 28 | 1 | 18 | 1 | 18 | |
| | | 49 | 13/2/2 | 2 | 12 | 2 | 12 |
| | | | 13/1/1 | 8 | 6.8 | 8 | 6.8 |
| | | 58 | 18/1 | 8 | 8 | 8 | 8 |
| | | | 11/2 | 8 | 18 | 8 | 18 |
| | 51 | 15 | 8 | 18 | 8 | 18 | |
| | | 24 | 8 | 8 | 8 | 8 | |
| | | 28/1 | 2 | 10 | 2 | 10 | |
| | | 28/2 | 3 | 0 | 3 | 0 | |
| 28/3 | | 4 | 0 | 4 | 0 | | |
| 52 | 28/5 | 8 | 11 | 8 | 11 | | |
| | 8/1 | 3 | 12 | 3 | 12 | | |
| 57 | 8/2 | 4 | 0 | 4 | 0 | | |
| | 4/2 | 4 | 4 | 4 | 4 | | |
| Behranpur | 14 | 4/2 | 4 | 4 | 4 | 4 | |
| | | 13 | 5 | 8 | 5 | 8 | |
| | | 18/1 | 5 | 0 | 5 | 0 | |
| | | 18/2 | 3 | 0 | 3 | 0 | |
| | | 18/1 | 1 | 15 | 1 | 15 | |
| | | 8/1 | 2 | 12 | 2 | 12 | |
| | 19 | 18/2/1 | 3 | 3 | 3 | 3 | |
| | | 8/2 | 4 | 0 | 4 | 0 | |
| | 28 | 8/1 | 4 | 4 | 4 | 4 | |
| | | 11/1/2/1 | 0 | 18 | 0 | 18 | |
| | | 13/1 | 4 | 0 | 4 | 0 | |
| | | 18/2 | 4 | 0 | 4 | 0 | |
| 28/2 | | 1 | 8 | 1 | 8 | | |
| Udawal | 4 | 5 | 7 | 12 | 7 | 12 | |
| | | 21/1 | 6 | 18 | 6 | 18 | |
| | 12 | 22/1 | 4 | 13 | 4 | 13 | |
| | | 18/2 | 1 | 8 | 1 | 8 | |
| | 14 | 8/1 | 3 | 4 | 3 | 4 | |
| | | 18 | 7 | 8 | 7 | 8 | |
| | 24 | 28/1 | 3 | 13 | 3 | 13 | |
| | | 18/1 | 2 | 18 | 2 | 18 | |
| | | 18/1/1/2 | 4 | 8 | 4 | 8 | |
| | | 18/1/2/1 | 0 | 1 | 0 | 1 | |
| | | 22/1/2 | 0 | 7 | 0 | 7 | |
| | | 28/2 | 1 | 10 | 1 | 10 | |
| | | 28/3 | 7 | 8 | 7 | 8 | |
| | 28 | 3/2 | 0 | 10 | 0 | 10 | |
| | | 3/3 | 5 | 4 | 5 | 4 | |
| | | 3/1/1 | 3 | 8 | 3 | 8 | |
| | | 2/2 | 3 | 17 | 3 | 17 | |
| | | 3/2/1 | 6 | 1 | 6 | 1 | |
| | | 22/2 | 1 | 8 | 1 | 8 | |
| | | 23 | 7 | 7 | 7 | 7 | |
| | | 24/1 | 3 | 8 | 3 | 8 | |
| 30 | | 28/1/2 | 1 | 4 | 1 | 4 | |
| | | 5 | 2 | 18 | 2 | 18 | |
| | 8/1 | 8 | 17 | 8 | 17 | | |
| | 14/2 | 3 | 0 | 3 | 0 | | |
| | 15 | 7 | 15 | 7 | 15 | | |
| | 17 | 8 | 16 | 8 | 16 | | |
| | 24 | 8 | 4 | 8 | 4 | | |
| 35 | 5 | 5 | 12 | 5 | 12 | | |
| | 4 | 4 | 0 | 4 | 0 | | |
| 38 | 4 | 4 | 0 | 4 | 0 | | |
| | | | | | 381 | 12.6 | |

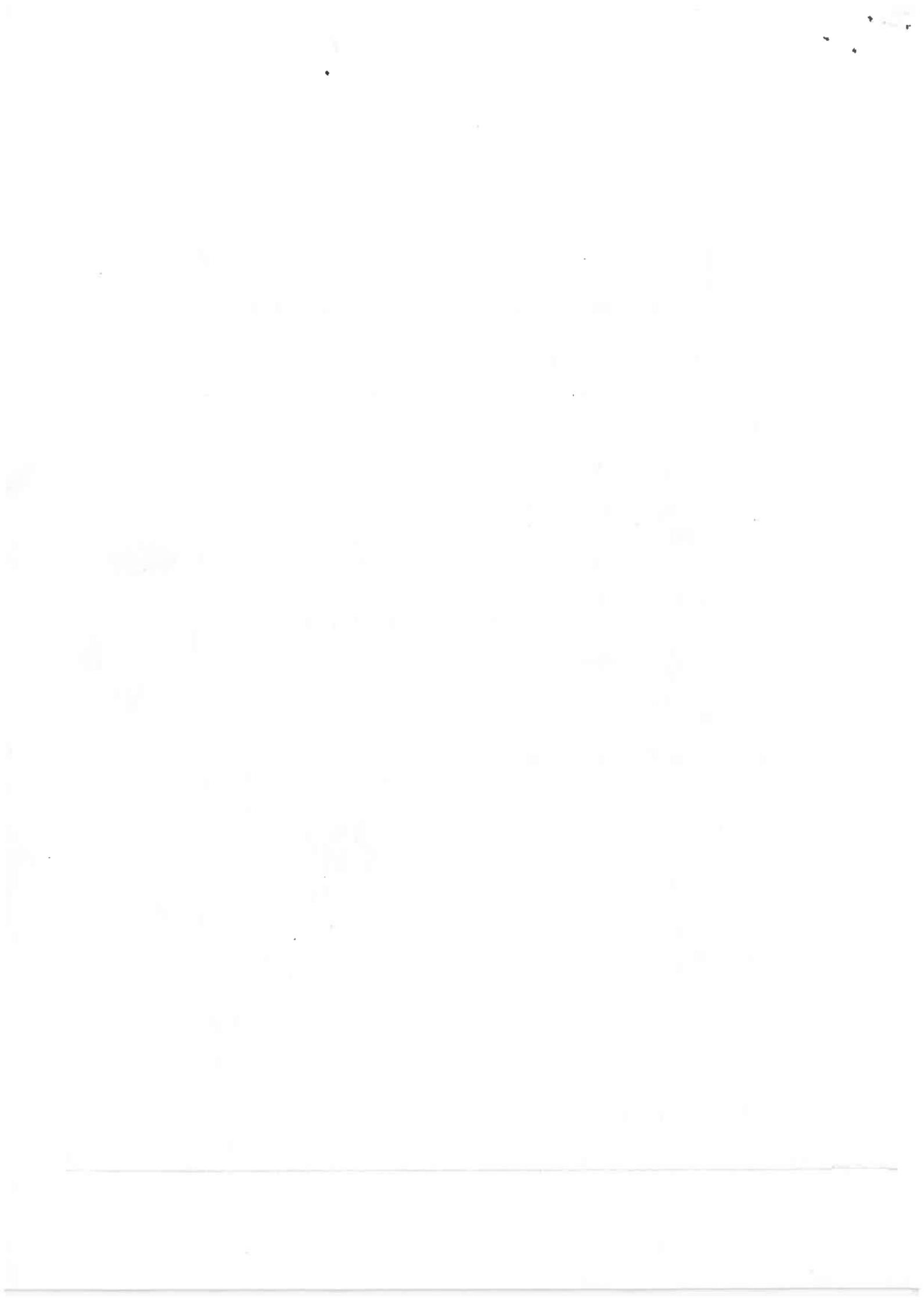
[Handwritten Signature]
 D. K. T. R. (Sd.)
 21/10/12

| Sl. No. | Village | Plot No. | Kite No. | Total Area | | Area taken | |
|---------|--|----------|----------|------------|----|------------|----|
| | | | | K | M | K | M |
| 2 | Land owned by Sh. Chandra S/o Ram] | | | | | | |
| | Ulwasa | 35 | 10 | 8 | 0 | 8 | 0 |
| 3 | Land owned by Avon Finance Pvt. Ltd. | | | | | | |
| | Ulwasa | 6 | 20 | 8 | 0 | 8 | 0 |
| | | | 21 | 8 | 0 | 4 | 11 |
| | | | | | | 12 | 11 |
| 4 | Land owned by Sh. Sachin Dada W/o Mahender Singh | | | | | | |
| | Ulwasa | 9 | 83 | 0 | 8 | 8 | 1 |
| | | 10 | 11 | 5 | 15 | 4 | 0 |
| | | | | | | 4 | 1 |
| 5 | Land owned by Sh. Anshu S/o Arvind V/Bha D/o B.L. Goyal | | | | | | |
| | Ulwasa | 9 | 81 | 0 | 8 | 4 | 3 |
| | | | 82 | 1 | 5 | 0 | 5 |
| | | | 81 | 1 | 11 | 0 | 13 |
| | | | | | | 5 | 1 |
| 6 | Land owned by Gopalan Ltd. Chandra Shank s/o. Tejashri | | | | | | |
| | Ulwasa | 6 | 281 | 2 | 8 | 1 | 2 |
| | | | 282 | 2 | 8 | 1 | 5 |
| | | | | | | 2 | 7 |
| 7 | Land owned by Commander Reshona Pvt. Ltd. 1118/128 Shree. Sak. Sureshji w/o Lakshmi. Girra s/o. Lakshmi. Rajendra. Ramon S/o Lakshmi 12528 | | | | | | |
| | Ulwasa | 14 | 212 | 6 | 15 | 8 | 18 |
| 8 | Land owned by Eshwara Reshona Pvt. Ltd. | | | | | | |
| | Bahampur | 19 | 151 | 1 | 0 | 1 | 0 |
| | | 20 | 111/1 | 6 | 12 | 0 | 12 |
| | | | | | | 1 | 12 |
| 9 | Land owned by Saha Reshona Pvt. Ltd. | | | | | | |
| | Bahampur | 21 | 81/1 | 0 | 8 | 0 | 8 |
| | | 22 | 10/30/2 | 0 | 10 | 0 | 10 |
| | | 23 | 82 | 4 | 18 | 4 | 18 |
| | | | 192 | 3 | 4 | 2 | 4 |
| | | | 13 | 6 | 0 | 6 | 0 |
| | | 31 | 21/2 | 4 | 4 | 4 | 4 |
| | | | 22 | 8 | 0 | 8 | 0 |
| | | 36 | 21/1 | 9 | 8 | 8 | 8 |
| | | | | | | 25 | 8 |
| 10 | Land owned by Eshwara Reshona Pvt. Ltd. | | | | | | |
| | Chota | 41 | 3/12 | 2 | 4 | 2 | 4 |
| | | 44 | 20/12/1 | 1 | 7 | 1 | 7 |
| | | | | | | 2 | 10 |
| 11 | Land owned by Ramal. Kishan s/o. Shivaji | | | | | | |
| | Ulwasa | 14 | 12/1 | 2 | 12 | 2 | 12 |
| 12 | Land owned by High Profile Reshona Pvt. Ltd. | | | | | | |
| | Bahampur | 11 | 10/1 | 8 | 13 | 1 | 13 |
| | | | 8/1/1 | 0 | 13 | 0 | 13 |
| | | | 16/1/2 | 0 | 4 | 0 | 4 |
| | | | | | | 1 | 14 |
| 13 | Land owned by High Profile Reshona Pvt. Ltd. 10/20 Shree A. Ravi Green Land Pvt. Ltd. 11/10 Shree | | | | | | |
| | Chota | 33 | 18/1 | 2 | 11 | 2 | 11 |
| | | | 19/2 | 2 | 12 | 2 | 12 |
| | | | | | | 8 | 9 |
| 14 | Land owned by Commander Reshona Pvt. Ltd. 123/11 Shree. High Profile Reshona Pvt. Ltd. 11/10 Shree. Phoolan Tejashri Pvt. Ltd. 11/10 Shree | | | | | | |
| | Chota | 45 | 13/2 | 2 | 13 | 2 | 13 |
| | | | 18 | 5 | 8 | 5 | 8 |
| | | | 19 | 8 | 8 | 8 | 8 |
| | | | 22 | 8 | 8 | 8 | 8 |
| | | | 23 | 8 | 8 | 8 | 8 |
| | | 53 | 21/1 | 5 | 10 | 5 | 10 |
| | | | 21/1 | 3 | 8 | 3 | 8 |
| | | | | | | 42 | 16 |
| 15 | Land owned by Grammal Reshona Pvt. Ltd. | | | | | | |
| | Bahampur | 16 | 13/1 | 1 | 8 | 1 | 8 |
| 16 | Land owned by Hara Resorts Pvt. Ltd. 123/12 Shree. Grammal Reshona Pvt. Ltd. 10/17/11 Shree | | | | | | |
| | Bahampur | 18 | 7/2 | 8 | 14 | 8 | 14 |
| 17 | Land owned by High Profile Reshona Pvt. Ltd. | | | | | | |
| | Chota | 47 | 10/1/2 | 8 | 14 | 8 | 14 |
| | | 48 | 4/2 | 1 | 8 | 1 | 8 |
| | | | 8/2 | 2 | 13 | 2 | 13 |
| | | | 8/4 | 2 | 8 | 2 | 8 |
| | | | 8/1 | 1 | 18 | 1 | 18 |
| | | 46 | 10/2/1 | 8 | 8 | 8 | 8 |
| | | | 11/1/1 | 0 | 1 | 0 | 1 |
| | Ulwasa | 38 | 1/2 | 0 | 5 | 0 | 5 |
| | | | 2/2/2 | 1 | 11 | 1 | 11 |
| | | | 8/2 | 4 | 8 | 4 | 8 |
| | | | 10/1 | 3 | 8 | 2 | 8 |
| | | | 11 | 8 | 3 | 4 | 8 |
| | | | 12 | 8 | 18 | 8 | 18 |
| | | | 18 | 8 | 2 | 4 | 8 |
| | | | 28 | 8 | 0 | 8 | 0 |
| | | 30 | 3 | 8 | 0 | 7 | 8 |
| | | | | | | 41 | 6 |


 D.B.T.C.R. (H)
 21/11/11

| Sl. No. | Land owned by | Village | Recd. No. | Kha No. | Total Area | | Area taken | |
|---------|--|----------|-----------|---------|-------------|-----|------------|-----------------|
| | | | | | K | M | K | M |
| 19 | Land owned by Anandhara Infrastrucure Pvt. Ltd. | Ullewa | 8 | 132 | 2 | 3 | 2 | 3 |
| 19 | Land owned by Commander: Realtime Pvt. Ltd. (33/22 Share) & High Responable Realtime Pvt. Ltd. (6/8 Share) | Ghata | 47 | 20/1 | 1 | 8 | 1 | 8 |
| | | | 48 | 16/1 | 0 | 13 | 0 | 13 |
| | | | | | | | 1 | 19 |
| 20 | Land owned by RIL Realtime Pvt. Ltd. | Ullewa | 36 | 70 | 3 | 16 | 3 | 16 |
| 21 | Land owned by RIL Realtime Pvt. Ltd. (1/3 Share) & High Responable Realtime Pvt. Ltd. (2/3 Share) | Ghata | 50 | 13 | 8 | 12 | 8 | 12 |
| | | | 38 | 14/1 | 4 | 0 | 4 | 0 |
| | | | | 5 | 7 | 19 | 7 | 19 |
| | | | | 8/1 | 1 | 9 | 1 | 9 |
| | | | | 1/1 | 2 | 0 | 2 | 0 |
| | | | | | | | 22 | 0 |
| 22 | Land owned by Royal Green Land Pvt. Ltd. (1/2 Share) & High Star Builders Pvt. Ltd. (1/2 Share) | Ullewa | 1 | 14/2 | 3 | 9 | 3 | 9 |
| | | | | 16/3 | 0 | 13 | 0 | 13 |
| | | | | | | | 1 | 2 |
| 23 | Land owned by Commander: Realtime Pvt. Ltd. (1/2 Share), G.P. Realtime Pvt. Ltd. (1/2 Share), Royal Builders Pvt. Ltd. (1/2 Share) | Behanpur | 11 | 7 | 2 | 7 | 2 | 7 |
| | | | | 13 | 7 | 12 | 8 | 12 |
| | | | | 14 | 8 | 8 | 2 | 0 |
| | | | | | | | 9 | 19 |
| 24 | Land owned by Poddack Promobld Pvt. Ltd. | Behanpur | 11 | 11/2 | 2 | 4 | 2 | 4 |
| | | | | 20/1 | 4 | 8 | 4 | 0 |
| | | | | 23/2 | 2 | 10 | 8 | 10 |
| | | | | 3 | 8 | 8 | 8 | 0 |
| | | | | 8/1 | 4 | 8 | 2 | 0 |
| | | | | 13/2 | 4 | 8 | 2 | 0 |
| | | | | 14/1 | 4 | 8 | 2 | 0 |
| | | | | | | | 24 | 2 |
| 25 | Land owned by Poddack Promobld Pvt. Ltd. | Behanpur | 11 | 13/2 | 5 | 8 | 5 | 8 |
| | | | | 19 | 7 | 12 | 1 | 10 |
| | | | | | | | 9 | 18 |
| 26 | Land owned by G.P. Realtime Pvt. Ltd. | Behanpur | 12 | 18/2 | 3 | 7 | 3 | 7 |
| 27 | Land owned by Royal Green Land Pvt. Ltd. | Ghata | 23 | 14 | 3 | 16 | 3 | 16 |
| | | | | 23/1 | 3 | 8 | 3 | 8 |
| | | | | 23/2 | 3 | 4 | 3 | 4 |
| | | | | 40 | 5 | 7 | 7 | 2 |
| | | | | | | | 18 | 21 |
| 28 | Land owned by High Star Builders Pvt. Ltd. | Ghata | 49 | 3/2 | 1 | 8 | 1 | 0 |
| 29 | Land owned by Royal Green Land Pvt. Ltd. (1/2 Share), RIL Realtime Pvt. Ltd. (1/2 Share) & Commander: Realtime Pvt. Ltd. (1/2 Share) | Ghata | 48 | 28 | 1 | 16 | 1 | 16 |
| 30 | Land owned by Poddack Promobld Pvt. Ltd. | Behanpur | 10 | 22/2 | 2 | 8 | 1 | 12 |
| | | Ullewa | 12 | 23/1 | 8 | 4 | 9 | 4 |
| | | | | | | | 1 | 18 |
| 31 | Land owned by Poddack Promobld Pvt. Ltd. | Behanpur | 12 | 21/2 | 8 | 10 | 8 | 10 |
| | | | | 22/2 | 8 | 11 | 5 | 11 |
| | | | | 28 | 2 | 4 | 9 | 4 |
| | | | | | | | 15 | 11 |
| 32 | Land owned by Golden View Builders Pvt. Ltd. | Behanpur | 25 | 1/1 | 7 | 16 | 2 | 6 |
| | | | | | Grand Total | 943 | 16.8 | Or 68.441 Acres |


 Director General
 Town and Country Planning,
 Haryana, Chandigarh
 21.07.2025



Directorate of Town & Country Planning, Haryana

SCO-71-75, 2nd Floor, Sector-17-C, Chandigarh, Phone: 0172-2549349
 Web site topharyana.gov.in - e-mail: topharyd@gmail.com

Regd

ORDER

Whereas licence no. 63 of 2009 dated 03.11.2009 was granted to Commander Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd., Fiverivers Developers Pvt. Ltd., Base Exports Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Aspirant Builders Pvt. Ltd., Hardcore Realtors Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Buzz Hotels Pvt. Ltd., Fiverivers Township Pvt. Ltd., Hi Energy Realtors Pvt. Ltd., Bulls Realtors Pvt. Ltd., Adson Software Pvt. Ltd., SU Estates Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., Regal Green lands Pvt. Ltd., High Responsible Pvt. Ltd., Massif Conbuild Pvt. Ltd., KSS Properties Pvt. Ltd. in collaboration with Commander Realtors Pvt. Ltd. to develop a Plotted colony on the land measuring 110.84 acres in the revenue estate of village Behrampur, Ullawas & Ghata, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of licence land between Group Housing and plotted licenced colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licenced land under the policy dated 15.07.2015 among the above said licences the revised schedule of land for an area measuring 110.831 acres are annexed as Annexure 'A' for the licence no 63 of 2009 dated 03.11.2009 in the name of Commander Realtors Pvt. Ltd., Golden View Builders Pvt. Ltd., Fiverivers Developers Pvt. Ltd., Base Exports Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Aspirant Builders Pvt. Ltd., Hardcore Realtors Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Buzz Hotels Pvt. Ltd., Fiverivers Township Pvt. Ltd., Hi Energy Realtors Pvt. Ltd., Adson Software Pvt. Ltd., Bulls Realtors Pvt. Ltd., SU Estates Pvt. Ltd., Auspicious infrastructure Pvt. Ltd., Regal Green lands Pvt. Ltd., High Responsible Pvt. Ltd., Massif Conbuild Pvt. Ltd., KSS Properties Pvt. Ltd. in collaboration with Commander Realtors Pvt. Ltd.

The revised layout plans shall be issued with the de-licence of the land as per the request of the applicant company vide letter dated 02.12.2015. The terms and conditions as stipulated in above said licences will remain the same and will be complied with by Commander Realtors Pvt. Ltd.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


(Arun Kumar Gupta)
Director General,
Town & Country Planning,
Haryana, Chandigarh

Endst. No. LC-1952/PA(SN) 24/3/23

Dated: 9/12/15

A copy is forwarded to the following for information and necessary action:-

1. ✓ Commander Realtors Pvt. Ltd. A-11, 1st Floor, Necti Bagh, New Delhi, alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-In-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Commander Realtors Pvt. Ltd., Distt. Gurgaon

| Village | Reel. No. | Kha No. | Total Area | | Area Taken | |
|-----------|-----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Behrampur | 18 | 22/2 | 6 | 8 | 1 | 7 |
| | 32 | 2 | 7 | 12 | 1 | 13 |
| | | 9 | 7 | 2 | 1 | 8 |
| | | 10 | 4 | 1 | 4 | 1 |
| Ushawas | 11 | 14 | 7 | 10 | 7 | 10 |
| | | 15 | 8 | 19 | 8 | 19 |
| | | 16 | 6 | 0 | 8 | 9 |
| | | 17 | 8 | 0 | 8 | 0 |
| | | 24 | 8 | 0 | 8 | 0 |
| | | 25 | 8 | 0 | 8 | 0 |
| 16 | 6 | 8 | 0 | 8 | 0 | |
| | | | | 64 | 15 | |

2 Land owned by Golden View Builders Pvt. Ltd.

| | | | | | | | |
|-----------|----|------|-------|----|----|----|----|
| Behrampur | 1 | 15/1 | 4 | 8 | 4 | 8 | |
| | 31 | 21/1 | 3 | 18 | 3 | 18 | |
| | 32 | 25 | 8 | 0 | 3 | 18 | |
| | 34 | 3/1 | 7 | 18 | 3 | 17 | |
| | 26 | 1/1 | 7 | 16 | 4 | 11 | |
| Ushawas | 11 | 8 | 7 | 7 | 7 | 7 | |
| | | 4/1 | 0 | 13 | 0 | 13 | |
| | | 18 | 22/2 | 2 | 14 | 2 | 14 |
| | | 23 | 3/1/2 | 3 | 10 | 3 | 18 |
| | | 4/1 | 3 | 1 | 3 | 1 | |
| | | | | 28 | 2 | | |

3 Land owned by Freedom Developers Pvt. Ltd.

| | | | | | | |
|---------|------|--------|--------|----|----|----|
| Ushawas | 29 | 7/2/2 | 1 | 11 | 1 | 11 |
| | | 13/3 | 3 | 7 | 3 | 7 |
| | | 13/2 | 2 | 4 | 2 | 4 |
| | | 12/2 | 5 | 15 | 5 | 16 |
| | | 14/1/2 | 3 | 3 | 3 | 3 |
| | | 24 | 23/1/2 | 4 | 9 | 4 |
| 28 | 19/2 | 7 | 0 | 7 | 0 | |
| | | 22/2 | 7 | 3 | 7 | 3 |
| | | | | 34 | 11 | |

4 Land owned by Golden View Builders Pvt. Ltd. (113012/0 Share) & Beas Export Pvt. Ltd. (23712/0 Share)

| | | | | | | | |
|-----------|---|--------|-----|---|----|----|----|
| Behrampur | 2 | 21/2 | 2 | 8 | 2 | 0 | |
| | | 22/3/1 | 0 | 8 | 0 | 8 | |
| | | 15 | 1 | 8 | 0 | 3 | 8 |
| | | 18 | 8/1 | 1 | 14 | 1 | 14 |
| | | 5 | 7 | 0 | 5 | 14 | |
| | | | | | 12 | 18 | |

5 Land owned by Ornamental Builders Pvt. Ltd.

| | | | | | | |
|---------|----|----|---|---|----|---|
| Ushawas | 14 | 12 | 8 | 0 | 8 | 0 |
| | | 18 | 4 | 6 | 4 | 6 |
| | | 14 | 8 | 0 | 8 | 0 |
| | | 20 | 8 | 0 | 8 | 0 |
| | | | | | 28 | 6 |

[Handwritten Signature]
05/12/2011
 2011-12

6 Land owned by Asaram Builders Pvt. Ltd.

| Village | Recd. No. | K/ta No. | Total Area | | Area Taken | |
|---------|-----------|----------|------------|----|------------|----|
| | | | K | M | K | M |
| Ghela | 37 | 182 | 2 | 8 | 2 | 8 |
| | | 48 | 10/1/12/1 | 0 | 15 | 0 |
| | | 10/1/2/2 | 1 | 16 | 1 | 18 |
| | | 10/2/1/1 | 0 | 18 | 0 | 18 |
| | 38 | 22/1/3 | 1 | 7 | 1 | 7 |
| | | 22/1/4 | 1 | 7 | 1 | 7 |
| | | 22/1/2 | 1 | 10 | 1 | 10 |
| | | 22/1/1 | 0 | 3 | 0 | 3 |
| | | | | | 2 | 19 |

7 Land owned by Handara Resilore Pvt.Ltd.

| Village | Recd. No. | K/ta No. | Total Area | | Area Taken | |
|-----------|-----------|----------|------------|----|------------|----|
| | | | K | M | K | M |
| Beharapur | 1 | 15 | 6 | 0 | 6 | 0 |
| | | 17/1 | 6 | 4 | 6 | 4 |
| | | 24 | 4 | 0 | 3 | 12 |
| | | 25 | 6 | 0 | 3 | 17 |
| | | | | 21 | 13 | |

8 Land owned by HTV's Builders Pvt.Ltd.

| Village | Recd. No. | K/ta No. | Total Area | | Area Taken | |
|-----------|-----------|----------|------------|----|------------|----|
| | | | K | M | K | M |
| Beharapur | 18 | 9/1/1 | 4 | 13 | 4 | 13 |
| Ghela | 51 | 22 | 2 | 0 | 6 | 0 |
| | | 21 | 8 | 0 | 2 | 0 |
| Uthawas | 55 | 1 | 0 | 0 | 8 | 0 |
| | | 14 | 19 | 8 | 0 | 8 |
| | | 21/1 | 1 | 5 | 1 | 5 |
| | | 22 | 8 | 0 | 8 | 0 |
| | 15 | 25/1 | 1 | 6 | 1 | 5 |
| | 23 | 5/1 | 6 | 13 | 6 | 13 |
| | 34 | 2/1/1/1 | 1 | 3 | 1 | 3 |
| | | 1/1/1 | 5 | 5 | 5 | 5 |
| | 5 | 13/3 | 2 | 1 | 2 | 1 |
| | | 18/1 | 2 | 5 | 2 | 5 |
| | 10 | 6/1 | 2 | 0 | 2 | 0 |
| | 8 | 17/1 | 0 | 17 | 0 | 17 |
| | 10 | 9/1 | 2 | 0 | 2 | 0 |
| | | | | | 68 | 6 |

9 Land owned by Shree Hotels Pvt.Ltd.

| Village | Recd. No. | K/ta No. | Total Area | | Area Taken | |
|---------|-----------|----------|------------|----|------------|----|
| | | | K | M | K | M |
| Uthawas | 10 | 4 | 8 | 0 | 8 | 0 |
| | | 6 | 8 | 11 | 8 | 11 |
| | | 7/1 | 4 | 13 | 4 | 13 |
| | 12 | 19 | 2 | 9 | 2 | 9 |
| | | 20 | 9 | 5 | 9 | 5 |
| | 24 | 5/2/1 | 4 | 8 | 4 | 8 |
| | 26 | 1/1/1 | 7 | 4 | 7 | 4 |
| | | 13 | 2/1/2 | 4 | 16 | 4 |
| | | 10 | 2 | 10 | 2 | 10 |
| | | 11 | 5 | 13 | 5 | 13 |
| | | 20 | 7 | 16 | 7 | 16 |
| | | 21/1 | 3 | 4 | 3 | 4 |
| | 14 | 18/1 | 0 | 12 | 0 | 12 |
| | | 25/2 | 0 | 12 | 0 | 12 |
| | 15 | 28 | 5 | 9 | 5 | 9 |
| | | 17 | 5 | 9 | 5 | 9 |
| | | 24 | 2 | 12 | 2 | 12 |
| 23/2 | | 6 | 14 | 6 | 14 | |
| | | | | 84 | 6 | |

[Handwritten Signature]
 D.S. T.P. (H)
 CH 4-1-25

10 Land owned by Evergreen Townships Pvt Ltd.

| Village | Recd. No. | Kha No. | Total Area | | Area Taken | |
|-----------|-----------|---------|------------|-----|------------|----|
| | | | K | M | K | M |
| Behrampur | 34 | 15 | 5 | 2 | 5 | 2 |
| | 36 | 10/2 | 6 | 9 | 6 | 9 |
| | | 11 | 8 | 0 | 8 | 0 |
| | | 20/1 | 5 | 13 | 5 | 13 |
| | 1 | 4 | 4 | 4 | 4 | 4 |
| Ullakwas | 5 | 24 | 6 | 0 | 6 | 0 |
| | | 25 | 8 | 8 | 8 | 0 |
| | 10 | 2/1/1 | 1 | 5 | 1 | 5 |
| | 25 | 14/2 | 4 | 12 | 4 | 12 |
| | | 15 | 3 | 8 | 3 | 8 |
| | 27 | 1/1 | 4 | 15 | 4 | 15 |
| | 28 | 5 | 7 | 7 | 7 | 7 |
| | 27 | 10 | 8 | 0 | 8 | 0 |
| | 28 | 20/1 | 7 | 2 | 7 | 2 |
| | | 25/2 | 9 | 15 | 9 | 15 |
| | 28 | 16 | 7 | 12 | 7 | 12 |
| | 27 | 1/2 | 2 | 16 | 2 | 16 |
| | 28 | 2/1/2 | 7 | 12 | 7 | 12 |
| | 3/1 | 4 | 12 | 4 | 12 | |
| 19 | 22 | 6 | 2 | 6 | 2 | |
| 5 | 22/3 | 3 | 4 | 1 | 17 | |
| | | | | 113 | 5 | |

11 Land owned by HI-Energy Realtors Pvt Ltd.

| | | | | | | |
|-----------|---|--------|---|----|----|----|
| Behrampur | 1 | 13 | 8 | 18 | 8 | 18 |
| | | 14/1/1 | 1 | 8 | 1 | 8 |
| | | | | | 10 | 4 |

12 Land owned by Rama Exports Pvt Ltd.

| | | | | | | |
|-----------|----|------|---|----|---|----|
| Behrampur | 1 | 14/3 | 1 | 16 | 1 | 16 |
| Ghata | 28 | 24/1 | 6 | 0 | 6 | 0 |
| | | | | | 7 | 16 |

13 Land owned by NVA Software Pvt. Ltd. (6403840 Share), Golden View Software Pvt. Ltd. (3732840 Share), HI-Energy Realtors Pvt. Ltd. (8902840 Share), Rama Exports Pvt. Ltd. (2472840 Share), Ashan Software Pvt. Ltd. (3272840 Share) & Rupa Realtors Pvt. Ltd. (7822840 Share)

| | | | | | | |
|-----------|----|----|---|---|----|---|
| Behrampur | 31 | 10 | 5 | 0 | 5 | 3 |
| | 32 | 8 | 8 | 0 | 8 | 4 |
| | | 15 | 8 | 0 | 8 | 0 |
| | | 15 | 8 | 0 | 8 | 0 |
| | | | | | 28 | 7 |

14 Land owned by RIJ Estates Pvt Ltd.

| | | | | | | |
|----------|------|--------|----|----|----|----|
| Ghata | 37 | 18/1/1 | 1 | 6 | 1 | 6 |
| | | 18/1/2 | 1 | 3 | 0 | 16 |
| | | 18/1 | 4 | 18 | 4 | 18 |
| | | 22/2/1 | 0 | 7 | 8 | 7 |
| Ullakwas | 35 | 21/1/1 | 3 | 9 | 3 | 9 |
| | | 21/2/1 | 2 | 7 | 2 | 7 |
| | 10 | 1/2 | 1 | 13 | 1 | 13 |
| | | 10 | 7 | 8 | 7 | 8 |
| | | 2/1/2 | 1 | 14 | 1 | 14 |
| | | 11 msh | 6 | 15 | 6 | 15 |
| 24 | 19/1 | 6 | 16 | 6 | 16 | |
| | | | | 37 | 11 | |

[Signature]
D.S. I.C.P. (H)
21.11.15

15 Land owned by Commander Realtors Pvt.Ltd. (518/884 Share) & Golden View Builders Pvt. Ltd. (48/884 Share)

| Village | Reel No. | Kha No. | Total Area | | Area Taken | |
|---------|----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Ghata | 35 | 23/2 | 4 | 4 | 4 | 4 |
| | | 24/2 | 2 | 0 | 2 | 0 |
| | 48 | 4 | 3 | 8 | 3 | 8 |
| | | 6 | 1 | 18 | 1 | 18 |
| | | 10/2/2 | 1 | 18 | 1 | 18 |
| | 11/2/1 | 1 | 18 | 1 | 18 | |
| | 11/2/2 | 0 | 10 | 0 | 10 | |
| | | | | | 16 | 10 |

16 Land owned by Golden View Builders Pvt.Ltd. (1/2 Share) & Ashrent Builders Pvt. Ltd. (1/2 Share)

| Village | Reel No. | Kha No. | Total Area | Area Taken | | |
|---------|----------|---------|------------|------------|----|----|
| Ghata | 50 | 5 | 7 | 18 | 7 | 18 |
| | | 8 | 4 | 16 | 4 | 16 |
| | | 9 | 8 | 0 | 8 | 0 |
| | | 12 | 4 | 14 | 4 | 14 |
| | | | | | 25 | 8 |

17 Land owned by Aumolana Infrastructure Pvt. Ltd.

| Village | Reel No. | Kha No. | Total Area | Area Taken | | |
|---------|----------|---------|------------|------------|----|----|
| Uthawa | 5 | 12/1 | 3 | 8 | 3 | 8 |
| | | 15/1 | 1 | 14 | 1 | 14 |
| | | 16 | 8 | 0 | 8 | 0 |
| | 11 | 17 | 8 | 18 | 8 | 18 |
| | | 25/1 | 7 | 0 | 7 | 0 |
| | | 11 | 6 | 8 | 6 | 8 |
| | | 12 | 1 | 17 | 1 | 17 |
| | | 18 | 2 | 4 | 2 | 4 |
| | | 20 | 7 | 8 | 7 | 8 |
| | | 21/1 | 4 | 8 | 4 | 8 |
| | 22 | 3 | 12 | 3 | 12 | |
| | 18 | 3 | 8 | 0 | 8 | 0 |
| | | | | | | 82 |

18 Land owned by Royal Green Lands Pvt.Ltd.

| Village | Reel No. | Kha No. | Total Area | Area Taken | | |
|---------|----------|---------|------------|------------|----|----|
| Ghata | 35 | 22/2 | 3 | 11 | 3 | 11 |
| | | 2/2 | 6 | 16 | 6 | 16 |
| | | 18/2 | 0 | 4 | 0 | 4 |
| | | 23/1 | 3 | 16 | 3 | 16 |
| Uthawa | 14 | 7/1 | 3 | 18 | 3 | 18 |
| | | 8/2 | 1 | 18 | 1 | 18 |
| | | 14/2 | 3 | 4 | 3 | 4 |
| | | 5 | 1 | 1 | 0 | 9 |
| | | 18/3 | 4 | 18 | 4 | 9 |
| | | | | | 28 | 8 |

19 Land owned by High Resonance Realtors Pvt.Ltd.

| Village | Reel No. | Kha No. | Total Area | Area Taken | | |
|---------|----------|---------|------------|------------|----|----|
| Ghata | 28 | 2/1 | 1 | 4 | 1 | 4 |
| | | 3/1 | 0 | 13 | 0 | 13 |
| | | 4/1/1 | 0 | 3 | 0 | 3 |
| | | 3/3 | 4 | 12 | 4 | 12 |
| | | 4/1/2 | 1 | 10 | 1 | 10 |
| | | 8/1 | 1 | 18 | 1 | 18 |
| | | 2/3 | 3 | 13 | 3 | 13 |
| | | 9/2 | 4 | 10 | 4 | 10 |
| | | 2/4 | 1 | 10 | 1 | 10 |
| | | 3/2 | 2 | 15 | 2 | 15 |
| | | 8/2 | 2 | 3 | 2 | 3 |
| | | 9/5 | 1 | 10 | 1 | 10 |
| | | 2/2 | 1 | 13 | 1 | 13 |
| | | 9/5 | 3 | 4 | 3 | 4 |
| | | 10/1 | 1 | 10 | 1 | 10 |
| | | 11/2 | 1 | 9 | 1 | 9 |
| | | | | | 33 | 14 |

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 Director
 20/11/15

20 Land owned by Buzz Hotels Pvt.Ltd.(306.5926 Share), Auspicous Infrastructure Pvt. Ltd.(388.5926 Share) & Megafl Conbuild Pvt. Ltd.(239928 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|---|------------|----|
| | | | K | M | K | M |
| Ulahwas | 4 | 21 | 8 | 0 | 8 | 0 |
| | | 22 | 8 | 0 | 8 | 0 |
| | | 23 | 8 | 0 | 8 | 0 |
| | | | | | | 24 |

21 Land owned by Auspicous Infrastructure Pvt. Ltd.(697928 Share) & Megafl Conbuild Pvt. Ltd.(229926 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Ulahwas | 4 | 182 | 4 | 0 | 4 | 0 |
| | | 14 | 7 | 14 | 7 | 14 |
| | | 2 | 8 | 19 | 8 | 19 |
| | | 10 | 2 | 17 | 2 | 17 |
| | | 26 | 0 | 19 | 0 | 19 |
| | | | | 22 | 6 | |

22 Land owned by Hardoon Realtors Pvt. Ltd.(342731 Share) & Green Emeralds Pvt.Ltd.(182731 Share), Ornamental Realtors Pvt. Ltd.(26731 Share) & Golden View Builders Pvt. Ltd.(131731 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Ulahwas | 2 | 12 | 3 | 8 | 3 | 8 |
| | | 18 | 5 | 10 | 5 | 10 |
| | | 19 | 8 | 0 | 8 | 0 |
| | | 20 | 8 | 4 | 8 | 4 |
| | | 22/1 | 1 | 11 | 1 | 11 |
| | | 22/1 | 3 | 2 | 3 | 2 |
| | | | | 29 | 18 | |

23 Land owned by HI-Emery Realtors Pvt.Ltd.(280481 Share) & Commander Realtors Pvt. Ltd.(123481 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|----|------------|---|
| | | | K | M | K | M |
| Ulahwas | 11 | 18 | 8 | 2 | 8 | 2 |
| | | 23 | 8 | 1 | 8 | 1 |
| | | 15 | 8 | 0 | 8 | 0 |
| | | | | 24 | 3 | |

24 Land owned by Megafl Conbuild Pvt. Ltd.

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Ulahwas | 18 | 3 | 2 | 2 | 2 | 2 |
| | | 4 | 8 | 0 | 8 | 0 |
| | | 7 | 8 | 15 | 8 | 15 |
| | | 8 | 3 | 9 | 3 | 9 |
| | | | | 20 | 6 | |

25 Land owned by Hardoon Realtors Pvt. Ltd.(61481 Share), Ornamental Realtors Pvt. Ltd.(81481 Share) & Golden View Builders Pvt.Ltd.(280481 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Ulahwas | 2 | 23/2 | 4 | 18 | 4 | 18 |
| | | 24 | 2 | 10 | 2 | 10 |
| | | | | 7 | 8 | |

26 Land owned by KSS Properties Pvt. Ltd.

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Ulahwas | 14 | 23/1 | 3 | 12 | 3 | 12 |

27 Land owned by Auspicous Infrastructure Pvt. Ltd.(81180 Share) & Royal Green Lands Pvt. Ltd.(197180 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|---|------------|---|
| | | | K | M | K | M |
| Ulahwas | 18 | 18 | 8 | 0 | 8 | 0 |

28 Land owned by Hardoon Realtors Pvt. Ltd.(18 Share), Adson Software Pvt.Ltd.(48 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|---------|-----------|---------|------------|---|------------|---|
| | | | K | M | K | M |
| Ghatk | 37 | 23/1 | 3 | 2 | 0 | 7 |

29 Land owned by Green Emeralds Pvt. Ltd.(149237 Share), Saha Realtors Pvt.Ltd.(87237 Share)

| Village | Recl. No. | Kha No. | Total Area | | Area Taken | |
|-----------|-----------|---------|------------|----|------------|----|
| | | | K | M | K | M |
| Bakrampur | 31 | 11/1 | 5 | 18 | 5 | 18 |
| | | 20/2 | 5 | 18 | 5 | 18 |
| | | | | 11 | 17 | |

Grand Total 886 13 Or 110.837 Acres


 Director General
 Town and Country Planning,
 Haryana, Chandigarh
 160012

Directorate of Town & Country Planning, Haryana
 SCD-71-75, 2nd Floor, Sector-17-C, Chandigarh, Phone: 0172-2549349
 Web site: topharyana.gov.in · e-mail: tophrya@gmail.com

Rcgd

ORDER

Whereas the licence no. 107 of 2010 dated 20.12.2010 was granted to Commander Realtors Pvt. Ltd., Bulls Realtors Pvt. Ltd., Fiverivers Township Pvt. Ltd., High Star Builders Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Aspirant Builders Pvt. Ltd., Adson Software Pvt. Ltd., Buzz Hotels Pvt. Ltd., Regal Green Lands Pvt. Ltd., Ornamental Realtors Pvt. Ltd., Base Exports Pvt. Ltd., Hardcore Realtors Pvt. Ltd., Fiverivers Developers Pvt. Ltd., Fiverivers Buildcon Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., High Responsible Realtors Pvt. Ltd., Su Estates Pvt. Ltd., Nathi S/o Makhan, Rajpal S/o Medan, Attar Singh S/o Madan, Sh. Lakhmi Chand, Brahm Singh, Sanjay Ss/o Ramkishan, Sh. Bir Singh, Sri Pal, Brahm Singh Ss/o Chand, Sh. Virinder Kumar S/o Sh. Satpal, Sh. Lal Chand S/o Man Singh, Sh. Charan Singh S/o Sh. Gyan Singh, Sh. Lakha S/o Sh. Munshi, Kesar Singh S/o Bhikah Singh, Sh. Satpal, Anup Ss/o Khemu, Ganeshi S/o Sh. Surjan, Jai Bhagwan S/o Sh. Ganpat in collaboration with Commander Realtors Pvt. Ltd. to develop a Plotted colony on the land measuring 140.338 acres in the revenue estate of village Behrampur, Uliawaa & Ohata, District Gurgaon.

A request was received on 24.07.2015 under the policy dated 15.07.2015 regarding rescheduling of licence land between Group Housing and plotted licenced colonies to process of exchange between the licence no 16 of 2008 dated 31.01.2008, 28 of 2008 dated 17.02.2008, 44 of 2011 dated 13.05.2011, 63 of 2009 dated 13.11.2009, 107 of 2010 dated 20.12.2010 and 60 of 2012 dated 11.06.2012, which was examined and in principle approval was granted vide this office memo no 17766 dated 16.09.2015 to comply the terms and conditions as laid down therein within a period of 60 days. Thereafter, the compliance made by you dated 01.10.2015, 19.10.2015 and 26.10.2015 have been examined and found in order.

After exchange of licenced land the revised schedule of land measuring 140.338 acres are annexed for the licence no. 107 of 2010 dated 20.12.2010 in the name of Commander Realtors Pvt. Ltd., High Star Builders Pvt. Ltd., Fiverivers Developers Pvt. Ltd., Bulls Realtors Pvt. Ltd., Ornamental Realtors Pvt. Ltd., BTVS Buildwell Pvt. Ltd., Aspirant Builders Pvt. Ltd., Adson Software Pvt. Ltd., Buzz Hotels Pvt. Ltd., Fiverivers Township Pvt. Ltd., Fiverivers Buildcon Pvt. Ltd., Base Exports Pvt. Ltd., Hardcore Realtors Pvt. Ltd., Regal Green Land Pvt. Ltd., Auspicious Infrastructure Pvt. Ltd., High Responsible Realtors Pvt. Ltd., Su Estates Pvt. Ltd., Golden View Builders Pvt. Ltd., Sh. Nathi S/o Makhan, Rajpal S/o Medan, Attar Singh S/o Sh. Madan S/o Umrao, Lakmi Chand, Brahm Singh, Sanjay Ss/o Ram Kishan, Bir Singh, Sri Pal, Brahm Singh Ss/o Sh. Chand, Sh. Virinder Kumar S/o Sh. Satpal, Lal Chand S/o Man Singh, Charan Singh S/o Gyan Singh, Lakha S/o Sh. Munshi, Kesar Singh S/o Bhikah Singh, Sh. Satpal, Anup Ss/o Khemu, Ganeshi S/o Sh. Surjan, Jai Bhagwan S/o Ganpat in collaboration with Commander Realtors Pvt. Ltd. w.r.t licence no. 107 of 2010 dated 20.12.2010.

The revised layout plans shall be issued with the de-licence of the land as per the request of the applicant company vide letter dated 02.12.2015. The terms and conditions as stipulated in above said licences will remain the same and will be complied with by Commander Realtors Pvt. Ltd.

The company will also abide by the terms and conditions of the agreements LC-IV and Bilateral Agreements executed with the Director.

Dated:

Chandigarh


(Arun Kumar Gupta)
Director General,
Town & Country Planning,
Haryana, Chandigarh

Endst. No. LC-1952/PA(SN) 24388

Dated: 9/1/15

A copy is forwarded to the following for information and necessary action:-

1. ✓ Commander Realtors Pvt. Ltd. A-11, 1st Floor, Ncti Bagh, New Delhi, alongwith a copy of Agreement LC-IV and Bilateral Agreement, Land schedule & Layout.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Gurgaon.
6. Engineer-in-Chief, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Gurgaon alongwith a copy of agreement.
8. Land Acquisition Officer, Gurgaon.
9. Senior Town Planner, Enforcement, Chandigarh.
10. Senior Town Planner, Gurgaon.
11. District Town Planner (Planning), Gurgaon.
12. Chief Accounts Officer, (HQ) O/o Director, Town & Country Planning, Haryana, Chandigarh.


District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. LC-1952/PA(SN)

Dated:

A copy is forwarded to District Town Planner (HQ) Sh. P.P. Singh with request to update the status on website.

District Town Planner (HQ),
For Director General, Town & Country Planning,
Haryana, Chandigarh.

1 Land owned by Commander Rojitors Pvt. Ltd. Distt. Gurgaon.

| Village | Rect. No. | Kata No. | Total Area | | Area taken | | | |
|-----------|-----------|----------|------------|--------|------------|------|----|----|
| | | | K | M | K | M | | |
| Ghata | 40 | 14/2/1 | 1 | 12 | 1 | 12 | | |
| | | 14/2/2 | 2 | 18 | 2 | 18 | | |
| | | 15/1 | 2 | 18 | 2 | 18 | | |
| | | 17/2 | 7 | 12 | 7 | 12 | | |
| | | 18/1 | 6 | 0 | 6 | 0 | | |
| | | 22/1 | 0 | 3 | 0 | 3 | | |
| | | 23/1 | 0 | 8 | 0 | 8 | | |
| | | 24/1 | 0 | 8 | 0 | 8 | | |
| | | 41 | 11 | 7 | 12 | 7 | 12 | |
| | | | 17/2/1 | 0 | 14 | 0 | 14 | |
| | 19 | | 6 | 0 | 6 | 0 | | |
| | 20 | | 7 | 12 | 7 | 12 | | |
| | 21/1 | | 5 | 1 | 5 | 1 | | |
| | 21/2 | | 2 | 11 | 2 | 11 | | |
| | 22/1 | | 4 | 18 | 4 | 18 | | |
| | 24/2 | | 2 | 14 | 2 | 14 | | |
| | 23/1 | | 7 | 14 | 7 | 14 | | |
| | 10/2 | | 2 | 2 | 2 | 2 | | |
| | 44 | 19/2/1 | 1 | 18 | 1 | 18 | | |
| | | 45 | 1 | 7 | 11 | 7 | 11 | |
| | | | 2/1 | 6 | 11 | 6 | 11 | |
| | | | 4 | 7 | 4 | 7 | 4 | |
| | | | 5 | 7 | 11 | 7 | 11 | |
| | | | 8/1 | 4 | 0 | 4 | 0 | |
| | | | 8/2 | 4 | 0 | 4 | 0 | |
| | | | 7 | 7 | 12 | 7 | 12 | |
| | | | 10/1/2 | 2 | 13 | 2 | 13 | |
| | | | 11/4 | 5 | 8 | 5 | 8 | |
| | 14/1 | | 3 | 12 | 3 | 12 | | |
| | 46 | 17/1/2 | 1 | 11.5 | 1 | 11.5 | | |
| | | 30 | 8 | 0 | 8 | 0 | | |
| | | 31/1 | 4 | 9 | 4 | 9 | | |
| | | 21/2 | 3 | 11 | 3 | 11 | | |
| | | 29/1/1 | 1 | 16 | 1 | 16 | | |
| | | 29/1/2 | 1 | 12 | 1 | 12 | | |
| 3/2 | | 3 | 11 | 3 | 11 | | | |
| 7 | | 7 | 11 | 7 | 11 | | | |
| 8/1 | | 4 | 11 | 4 | 11 | | | |
| 15/1 | | 0 | 13 | 0 | 13 | | | |
| 48 | 18/2/1 | 1 | 8 | 1 | 8 | | | |
| | 18/2/4 | 0 | 13 | 0 | 13 | | | |
| | 18/2/5 | 0 | 13 | 0 | 13 | | | |
| | 18/2/6 | 5 | 13 | 5 | 13 | | | |
| | 18/2/8 | 1 | 1 | 1 | 1 | | | |
| | 18/1/1 | 6 | 4 | 6 | 4 | | | |
| | 18/1/5 | 1 | 18 | 1 | 18 | | | |
| | 18/2 | 1 | 7 | 1 | 7 | | | |
| | 25 | 7 | 0 | 7 | 0 | | | |
| | 32 | 7 | 12 | 7 | 12 | | | |
| Sahwajpur | 81 | 8 | 2 | 0 | 2 | | | |
| | 82 | 1 | 2 | 2 | 18 | | | |
| | 11 | 1/1 | 3 | 1 | 3 | 1 | | |
| | | 18/2/1 | 1 | 5 | 1 | 5 | | |
| | | 31/3 | 0 | 7 | 0 | 7 | | |
| | | 22/2 | 1 | 12 | 1 | 12 | | |
| | | 17 | 8/1 | 3 | 12 | 3 | 12 | |
| | | | 18/2/1 | 2 | 0 | 2 | 0 | |
| | | | 18 | 1/2 | 4 | 13 | 4 | 13 |
| | | | | 27/1/2 | 0 | 6 | 0 | 6 |
| 2/2 | | | | 4 | 0 | 4 | 0 | |
| 29/1/1 | | | | 2 | 0 | 2 | 0 | |
| 10 | 3 | | | 0 | 3 | 0 | | |
| 32 | 12/1/1 | | | 0 | 2 | 0 | 2 | |
| | 17 | | | 6 | 0 | 6 | 0 | |
| | 28 | | | 8 | 18 | 8 | 18 | |
| | 23 | 6 | | 8 | 6 | 8 | | |
| | 24 | 8 | | 0 | 8 | 0 | | |
| | 34 | 2/1 | 2 | 4 | 2 | 4 | | |
| | | 4/1/1 | 2 | 13 | 2 | 13 | | |
| | | 4/1/2 | 5 | 2 | 5 | 2 | | |
| | | Ustons | 18 | 3 | 7 | 3 | 7 | |
| | | | 14 | 4 | 8 | 4 | 8 | |
| 23 | | | 11/2 | 2 | 8 | 2 | 8 | |
| | | | 12 | 6 | 18 | 6 | 18 | |
| | | | 13/1 | 6 | 14 | 6 | 14 | |
| | | | 18/2/1 | 1 | 18 | 1 | 18 | |
| | | | 17/1 | 7 | 8 | 7 | 8 | |
| | 18 | | 6 | 0 | 6 | 0 | | |
| | 18/1 | | 5 | 0 | 5 | 0 | | |
| | 18/2 | | 1 | 8 | 1 | 8 | | |
| | 23/1 | 2 | 12 | 2 | 12 | | | |
| | 24/1 | 0 | 8 | 0 | 8 | | | |
| 28 | 18 | 8 | 0 | 8 | 0 | | | |
| | 23/1 | 3 | 18 | 3 | 18 | | | |
| | 23/2 | 4 | 4 | 4 | 4 | | | |
| | 24/1 | 1 | 12 | 1 | 12 | | | |
| | 24/2 | 8 | 8 | 8 | 8 | | | |

ASH
 Sd/- C. J. (Pvt.)
 21-11-2010

| Sl. No. | Company Name | | | Total Area | | Area taken | | | |
|------------|---|---|----------|------------|------|------------|------|----|----|
| | Village | Rect. No. | K/ha No. | K | ha | K | ha | | |
| 1 | <u>Commander Realities Pvt. Ltd. Contd...</u> | | | | | | | | |
| | Udewasa | 28 | 1/2 | 7 | 0 | 7 | 0 | 0 | |
| | | | 2/2 | 0 | 13 | 0 | 13 | 0 | |
| | | | 3/1 | 0 | 14 | 5 | 14 | 0 | |
| | | | 3 | 0 | 0 | 0 | 0 | 0 | |
| | | | 9 | 0 | 0 | 0 | 0 | 0 | |
| | | | 10 | 0 | 0 | 0 | 0 | 0 | |
| | | | 11 | 0 | 0 | 0 | 0 | 0 | |
| | | | 12 | 0 | 0 | 0 | 0 | 0 | |
| | | | 13 | 0 | 0 | 0 | 0 | 0 | |
| | | | 16 | 0 | 0 | 0 | 0 | 0 | |
| | | | 19 | 0 | 0 | 0 | 0 | 0 | |
| | | | 20/1 | 2 | 10 | 2 | 10 | 0 | 0 |
| | | | 30 | 6/2 | 0 | 11 | 5 | 11 | 0 |
| | | | | 425 | 6.5 | | | | |
| 2 | <u>Land owned by Nishu Star Builders Pvt. Ltd.</u> | | | | | | | | |
| | Behrangpur | 14 | 17/1/2 | 4 | 4 | 4 | 4 | | |
| | Ghata | 36 | 23/2 | 1 | 0 | 1 | 0 | | |
| | | 47 | 14 | 0 | 0 | 0 | 0 | | |
| | | | | | | 5 | 0 | | |
| 3 | <u>Land owned by Pharyam Developers Pvt. Ltd.</u> | | | | | | | | |
| | Behrangpur | 14 | 8/2 | 1 | 4 | 1 | 4 | | |
| | | | 7 | 0 | 12 | 0 | 12 | | |
| | | | 14/1 | 3 | 10 | 3 | 10 | | |
| | | | 14/3 | 4 | 0 | 4 | 0 | | |
| | | | 15/1/1 | 0 | 11 | 0 | 11 | | |
| | | | 16/1/2 | 0 | 13 | 0 | 13 | | |
| | | | 17/1/1 | 3 | 0 | 3 | 0 | | |
| | | | 21/2 | 1 | 2 | 1 | 2 | | |
| | | | 22/2 | 5 | 10 | 5 | 10 | | |
| | | | 17 | 5 | 7 | 7 | 7 | | |
| | | | 18 | 1/1 | 3 | 4 | 3 | 4 | |
| | | | 36 | 12/2 | 0 | 11 | 0 | 11 | |
| | | | | 13/1 | 1 | 7 | 1 | 7 | |
| | | | | 17/2 | 0 | 0 | 0 | 0 | |
| | | | | 18/1 | 0 | 10 | 0 | 10 | |
| | | | | 19/1 | 7 | 13 | 7 | 13 | |
| | | | | 20/2 | 1 | 2 | 1 | 2 | |
| | | | | 22/1 | 4 | 9 | 4 | 9 | |
| | | | | 23/2 | 0 | 0 | 0 | 0 | |
| | | | | 23/2 | 5 | 13 | 5 | 13 | |
| | | | | 24/1 | 0 | 0 | 0 | 0 | |
| | | | Ghata | 48 | 3/1 | 4 | 13 | 4 | 13 |
| | | | | 40 | 13/2 | 0 | 2 | 0 | 2 |
| | | | 18 | 0 | 0 | 0 | 0 | | |
| | | | 17/1 | 0 | 0 | 0 | 0 | | |
| | | | 23/1/1 | 0 | 4 | 0 | 4 | | |
| | | | 17/2/2 | 1 | 10 | 1 | 10 | | |
| | Chawwa | 34 | 24/1 | 0 | 0 | 0 | 0 | | |
| | | | 6/2 | 0 | 0 | 0 | 0 | | |
| | | | 10/2 | 0 | 14 | 0 | 14 | | |
| | | | | | | 124 | 0 | | |
| | 4 | <u>Land owned by Shiva Builders Pvt. Ltd.</u> | | | | | | | |
| Behrangpur | | 3 | 22/1/1 | 0 | 12 | 0 | 12 | | |
| | | | 23/2 | 1 | 10 | 0 | 11 | | |
| Ghata | | 48 | 17/1/1 | 0 | 10.5 | 0 | 10.5 | | |
| | | | 18/3 | 0 | 13 | 0 | 13 | | |
| Udewasa | 22 | 17 | 4 | 2 | 4 | 2 | | | |
| | | 24 | 0 | 10 | 0 | 10 | | | |
| | | 23 | 0 | 17 | 0 | 17 | | | |
| | | 21/2/1 | 0 | 0 | 0 | 0 | | | |
| | | | | | 9 | 15.5 | | | |
| 5 | <u>Land owned by Omnipoint Realities Pvt. Ltd.</u> | | | | | | | | |
| | Behrangpur | 14 | 20 | 0 | 11 | 0 | 11 | | |
| | | | 21/1 | 0 | 0 | 0 | 0 | | |
| 18 | | | 0 | 10 | 0 | 10 | | | |
| | | 25/1 | 0 | 17 | 0 | 17 | | | |
| | | | | | 22 | 12 | | | |
| 6 | <u>Land owned by NVA Builders Pvt. Ltd. (200 shares) & Anshul Builders Pvt. Ltd. (100 shares)</u> | | | | | | | | |
| | Behrangpur | 13 | 16/2/1 | 1 | 7 | 1 | 7 | | |
| | | | 17/2/1 | 3 | 11 | 3 | 11 | | |
| | | | | | 4 | 16 | | | |
| 7 | <u>Land owned by Paton Software Pvt. Ltd. (100 shares) & Anshul Builders Pvt. Ltd. (100 shares)</u> | | | | | | | | |
| | Behrangpur | 4 | 14 | 0 | 10 | 0 | 10 | | |
| | | | 17 | 7 | 1 | 7 | 1 | | |
| | | | 24 | 0 | 0 | 0 | 0 | | |
| | | | 20 | 0 | 0 | 0 | 0 | | |
| | | | 4 | 0 | 2 | 0 | 2 | | |
| 3 | | | 2 | 10 | 2 | 10 | | | |
| | | | | 20 | 6 | | | | |

[Handwritten Signature]
 D. S. S. P. (Pvt.)
 21/1/2023

| Sl. No. | Land owned by Burrz Hotels Pvt. Ltd. | | | Total Area | | Area taken | |
|---------|--|----------|---------|------------|----|------------|----|
| | Village | Reel No. | Kha No. | K | M | K | M |
| 8 | Behampur | 13 | 14 | 7 | 12 | 7 | 12 |
| | | | 15 | 5 | 0 | 5 | 0 |
| | | | | | | | 13 |
| 9 | <u>Land owned by Eshwara Townships Pvt. Ltd.</u> | | | | | | |
| | Behampur | 13 | 18/12 | 1 | 12 | 1 | 12 |
| | | | 17/11 | 3 | 15 | 3 | 15 |
| | Ghata | 40 | 18/11 | 1 | 11 | 1 | 11 |
| | | | 22/2 | 4 | 19 | 4 | 19 |
| | | | 23/2 | 7 | 11 | 7 | 11 |
| | | | 24/2 | 7 | 8 | 7 | 8 |
| | | | 2/2 | 2 | 0 | 2 | 0 |
| | | | 8/1 | 5 | 13 | 5 | 13 |
| | | | 8/2 | 2 | 7 | 2 | 7 |
| | 45 | | 8/1 | 3 | 7 | 3 | 7 |
| | | | 8/2 | 4 | 13 | 4 | 13 |
| | | | 12/1 | 8 | 13 | 8 | 13 |
| | | | 12/2 | 1 | 7 | 1 | 7 |
| | 13/1 | | 5 | 7 | 5 | 7 | |
| 14/2 | | | 5 | 12 | 5 | 12 | |
| | | | | | 54 | 13 | |
| 10 | <u>Land owned by ETVS Builders Pvt. Ltd. (28/12/18 Share), Commercial Builders Pvt. Ltd. (77/12/18 Share), Adnan Software Pvt. Ltd. (28/12/18 Share)</u> | | | | | | |
| | Behampur | 13 | 24/1 | 0 | 12 | 0 | 12 |
| 11 | <u>Land owned by Eshwara Builders Pvt. Ltd.</u> | | | | | | |
| | Behampur | 44 | 7 | 7 | 15 | 7 | 15 |
| | | | 18 | 7 | 7 | 7 | 7 |
| | Ghata | 38 | 20 | 7 | 7 | 7 | 7 |
| | | | 21 | 0 | 0 | 0 | 0 |
| | | | 22 | 0 | 0 | 0 | 0 |
| | | | 1 | 0 | 0 | 0 | 0 |
| | | | 2 | 0 | 3 | 0 | 3 |
| | | | 8 | 7 | 12 | 7 | 12 |
| | 48 | | 10 | 0 | 0 | 0 | 0 |
| | | | 10 | 2 | 12 | 2 | 12 |
| | | | 8/1 | 3 | 11 | 3 | 11 |
| | | | | | | | 74 |
| 12 | <u>Land owned by Sana Smooth Pvt. Ltd. (24/12/18 Share), Burrz Hotels Pvt. Ltd. (17/12/18 Share), Anand Builders Pvt. Ltd. (21/12/18 Share) & Sula Builders Pvt. Ltd. (22/12/18 Share)</u> | | | | | | |
| | Behampur | 14 | 22/1 | 1 | 8 | 1 | 8 |
| | | | 18 | 0 | 2 | 0 | 2 |
| | Ghata | 48 | 18/2 | 4 | 10 | 4 | 10 |
| | | | 20/2 | 2 | 0 | 2 | 0 |
| | | | | | | 5 | 9 |
| 13 | <u>Land owned by ETVS Builders Pvt. Ltd.</u> | | | | | | |
| | Behampur | 2 | 11/1/1 | 2 | 8 | 2 | 8 |
| 14 | <u>Land owned by Adnan Software Pvt. Ltd.</u> | | | | | | |
| | Ghata | 48 | 8/2/1 | 2 | 4 | 2 | 4 |
| | | | 50 | 3 | 4 | 3 | 4 |
| | | | | | 5 | 8 | |
| 15 | <u>Land owned by Anand Builders Pvt. Ltd.</u> | | | | | | |
| | Ghata | 48 | 18/1 | 4 | 0 | 4 | 0 |
| | | | 20/1 | 5 | 0 | 5 | 0 |
| | | | 5 | 0 | 5 | 0 | |
| 16 | <u>Land owned by Eshwara Townships Pvt. Ltd. (28/12/18 Share), Eshwara Townships Pvt. Ltd. (28/12/18 Share)</u> | | | | | | |
| | Ghata | 41 | 8/2 | 2 | 12 | 2 | 12 |
| | | | 8/2 | 5 | 0 | 5 | 0 |
| | 45 | | 12 | 5 | 0 | 5 | 0 |
| | | | 19/2/7 | 1 | 5 | 1 | 5 |
| | | | | | 17 | 17 | |
| 17 | <u>Land owned by Sana Green Lands Pvt. Ltd.</u> | | | | | | |
| | Ghata | 37 | 15 | 7 | 7 | 7 | 7 |
| | | | 25 | 0 | 0 | 0 | 0 |
| | | | 11/2 | 5 | 5 | 5 | 5 |
| | | | 1/1 | 5 | 5 | 5 | 5 |
| | | | 8/2 | 2 | 5 | 2 | 5 |
| | 88 | | 2/2/2 | 0 | 10 | 0 | 10 |
| | | | 2/3/2 | 0 | 11 | 0 | 11 |
| | | | 14/2 | 1 | 5 | 1 | 5 |
| | Uthawa | 8 | 21/1/2 | 1 | 15 | 0 | 15 |
| | | | | | | 31 | 1 |


 Sana Green Lands Pvt. Ltd.
 21/1/2020

18 Land owned by Royal Green Lands Pvt. Ltd. (57 Share), Anandkous Infrastructure Pvt. Ltd. (27 Share)

| Village | Reel No. | Kite No. | Total Area | | Area taken | |
|---------|----------|----------|------------|---|------------|---|
| | | | K | M | K | M |
| Ulwasa | 10 | 10/1 | 7 | 0 | 7 | 0 |

19 Land owned by High Responsible Realtors Pvt. Ltd.

| | | | | | | | |
|--------|----|------|------|----|----|----|----|
| Ulwasa | 22 | 15/1 | 0 | 13 | 0 | 13 | |
| | | 16/2 | 4 | 8 | 4 | 8 | |
| | | 23/1 | 8 | 2 | 8 | 2 | |
| | | 23 | 14/1 | 2 | 18 | 2 | 18 |
| | | | 20/2 | 2 | 6 | 2 | 6 |
| 21/1/1 | 3 | 2 | 3 | 2 | | | |
| 22/1 | 1 | 1 | 1 | 1 | | | |
| | | | | 19 | 8 | | |

20 Land owned by SU Estates Pvt. Ltd.

| | | | | | | |
|--------|---|------|---|----|----|----|
| Ulwasa | 9 | 17/1 | 4 | 14 | 4 | 14 |
| | | 24/2 | 5 | 2 | 5 | 2 |
| | | | | 9 | 16 | |

21 Land owned by High Star Builders Pvt. Ltd. (265 Share), Royal Green Lands Pvt. Ltd. (241025 Share)

| | | | | | | |
|--------|---|------|---|----|----|----|
| Ulwasa | 8 | 14/1 | 2 | 10 | 2 | 10 |
| | | 14/3 | 2 | 4 | 2 | 4 |
| | | 15/2 | 1 | 1 | 1 | 1 |
| | | 15 | 7 | 0 | 7 | 0 |
| | | | | 12 | 15 | |

22 Land owned by High Star Builders Pvt. Ltd. (17200 Share), Royal Green Lands Pvt. Ltd. (289225 Share)

| | | | | | | |
|--------|---|--------|---|----|---|----|
| Ulwasa | 8 | 20/2 | 2 | 5 | 2 | 5 |
| | | 21/1/1 | 4 | 6 | 4 | 6 |
| | | 27 | 8 | 13 | 8 | 12 |
| | | | | 3 | 8 | |

23 Land owned by Phoenix Township Pvt. Ltd. (20000 Share), Phoenix Developers Pvt. Ltd. (20000 Share), Phoenix Builders Pvt. Ltd. (20000 Share)

| | | | | | | |
|-----------|----|-----|---|---|----|---|
| Bhatnagar | 46 | 3/2 | 0 | 2 | 0 | 2 |
| | | 4 | 0 | 0 | 0 | 0 |
| | | | | | 14 | 2 |

24 Land owned by Phoenix Developers Pvt. Ltd. (20000 Share), Phoenix Township Pvt. Ltd. (20000 Share), Bula Realtors Pvt. Ltd. (20000 Share)

| | | | | | | |
|-------|----|------|---|----|---|----|
| Ghata | 43 | 19/3 | 0 | 5 | 0 | 5 |
| | | 17/2 | 5 | 16 | 5 | 16 |
| | | 24/1 | 7 | 13 | 7 | 13 |
| | | 25/1 | 1 | 9 | 1 | 9 |
| | | | | 21 | 3 | |

25 Land owned by Bula Realtors Pvt. Ltd. (210210 Share), Adesa Realtors Pvt. Ltd. (180210 Share)

| | | | | | | |
|-------|----|--------|---|---|----|---|
| Ghata | 45 | 10/2/2 | 1 | 8 | 1 | 8 |
| | | 11/1 | 0 | 2 | 0 | 2 |
| | | | | 1 | 10 | |

26 Land owned by Phoenix Township Pvt. Ltd. (20000 Share), Bula Realtors Pvt. Ltd. (101070 Share), Adesa Realtors Pvt. Ltd. (180070 Share)

| | | | | | | |
|-------|-------|------|---|----|----|----|
| Ghata | 41 | 13/1 | 4 | 10 | 4 | 10 |
| | | 16/2 | 4 | 10 | 4 | 10 |
| | | 22/2 | 3 | 4 | 3 | 4 |
| | | 23/1 | 4 | 10 | 4 | 10 |
| | | 45 | 5 | 7 | 11 | 7 |
| 48 | 3/1/2 | 8 | 6 | 5 | 6 | |
| | 3/1 | 3 | 2 | 3 | 2 | |
| | | | | 33 | 13 | |

27 Land owned by Madhya Realtors Pvt. Ltd. (1/8 Share) & Adesa Realtors Pvt. Ltd. (1/8 Share)

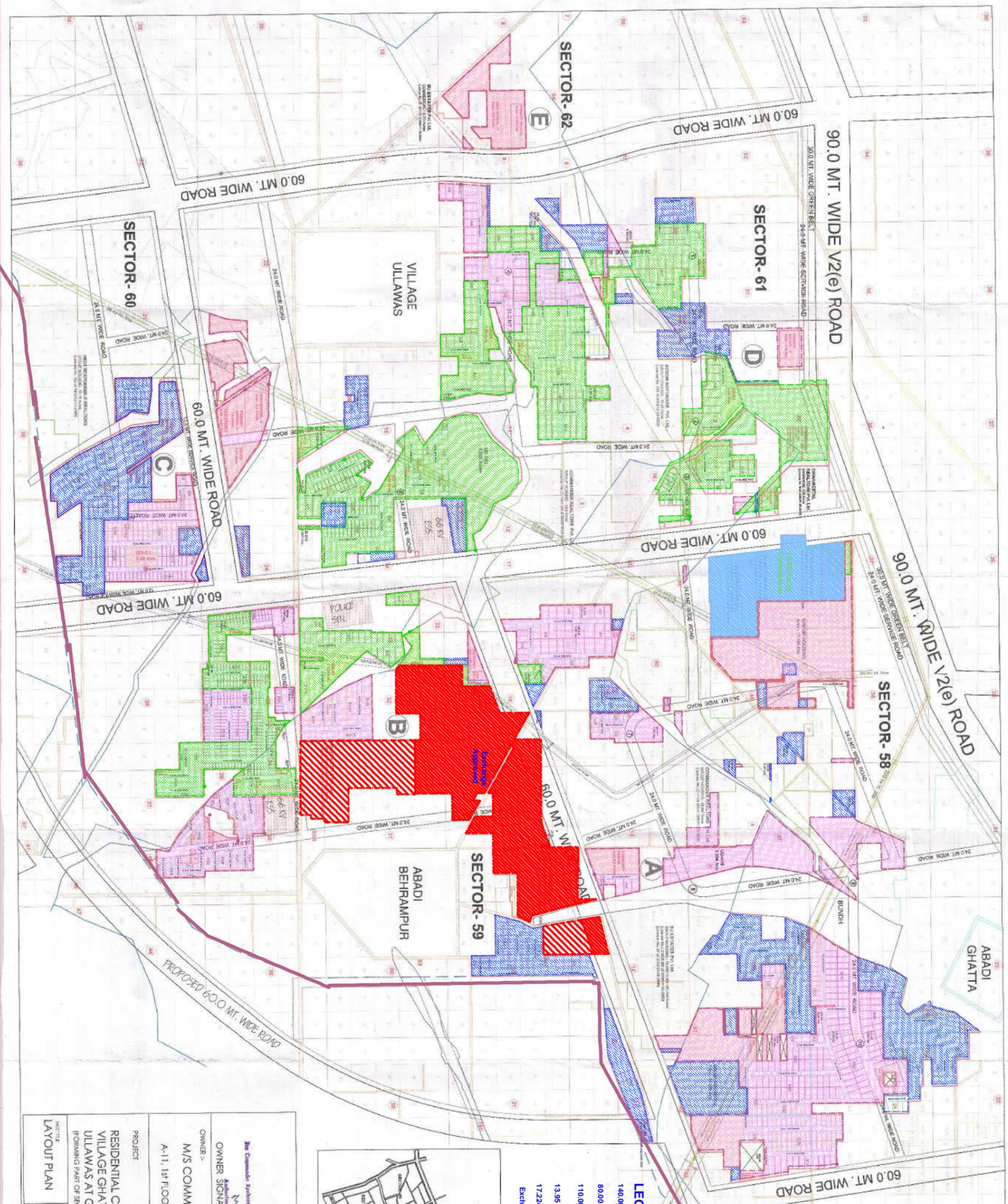
| | | | | | | |
|-------|----|------|---|----|---|----|
| Ghata | 37 | 17 | 7 | 7 | 7 | 7 |
| | | 23/1 | 3 | 2 | 2 | 18 |
| | | 24/1 | 3 | 5 | 3 | 5 |
| | | | | 13 | 8 | |

28 Land owned by Omnipoint Realtors Pvt. Ltd. (210000 Share), Adesa Realtors Pvt. Ltd. (180220 Share) & Madhya Realtors Pvt. Ltd. (180000 Share)

| | | | | | | |
|-------|----|-----|---|---|---|---|
| Ghata | 49 | 6/0 | 2 | 4 | 2 | 4 |
|-------|----|-----|---|---|---|---|

[Handwritten Signature]
D.M.C.P. Pvt.
21/10/15





LEGEND:

- SCHEME BOUNDARY
- REVENUE PATA
- OTHERS LAND
- UNDEVELOPED USE
- LICENSED GROUP HOUSING & COMMERCIAL GROUP HOUSING (PLOTTED COLONY)
- COMMERCIAL (PLOTTED COLONY)
- GREEN AREA (PLOTTED COLONY)

LEGEND:

- 140.00 acres LAYOUT
- 80.00 acres LAYOUT
- 110.00 acres LAYOUT
- 13.99 Acres Commercial
- 17224 Acres Group Housing
- Exchange Approved



OWNER:
M/S COMMANDER REALTORS PVT. LTD.
A-11, 1st FLOOR, NEERI BAGH, NEW DELHI

ARCHITECT'S SIGNATURE:
Sectional Engineer
CA/2000434664

PROJECT:
RESIDENTIAL COLONY AT VILLAGE GHATA, BEHRAMPUR & ULLAWAS AT GURGAON (FORMING PART OF SECTORS 58, 59, 60, 61 & 62)

LAYOUT PLAN

| | | | |
|--------|----------|------------|------------|
| SCALE | DATE | BY | CHKD |
| 1:1000 | 03/12/12 | ANIL KUMAR | ANIL KUMAR |

DATE: 03/12/12

AREA CALCULATION

| Sl. No. | Description | Area (Sq. Mts) | Area (Acres) |
|---------|-------------|----------------|--------------|
| 1 | Plot Area | 140000 | 32.28 |
| 2 | Green Area | 10000 | 2.27 |
| 3 | Water Body | 5000 | 1.13 |
| 4 | Other | 1000 | 0.22 |
| 5 | Total | 155000 | 34.88 |

DETAILS OF POPULATION DEVELOPMENT

| Sl. No. | Description | Population |
|---------|---------------|------------|
| 1 | Group Housing | 17224 |
| 2 | Commercial | 1399 |
| 3 | Total | 18623 |

The project is located in Sector 59, Gurgaon, Haryana. The project is a residential colony with a total area of 140.00 acres. The project is divided into five sectors: Sector 58, Sector 59, Sector 60, Sector 61, and Sector 62. The project is owned by M/S Commander Realtors Pvt. Ltd. and is being developed by Sectional Engineer CA/2000434664. The project is a residential colony with a total area of 140.00 acres. The project is divided into five sectors: Sector 58, Sector 59, Sector 60, Sector 61, and Sector 62. The project is owned by M/S Commander Realtors Pvt. Ltd. and is being developed by Sectional Engineer CA/2000434664.



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2821215GUNOCTE2297575

Dated:16/11/2015

To.

**M/s : SU Estates Pvt. Ltd. & Associate Companies
Commercial Complex, Sector 58, Village Ghata, Gurgaon
GURGAON NORTH
122101**

Sub : Extension in the validity period of NOC case of – M/s SU Estates Pvt. Ltd. & Associate Companies

Kindly refer to your application for extension in validity of NOC received in this office on 2015-09-18 on the subject noted above.

The matter has been examined by the board and as per the decision, the validity period of Consent to Establish already granted vide letter No. dt. 16/11/2015 is hereby extended for further period i.e. from 30/10/2015 to 30/10/2017 with the same usual terms and conditions as mentioned in the previous NOC.

General Deficiencies :

***Regional Officer, HQ
For and on behalf of chairman
Haryana State Pollution Control Board***



Haryana State Pollution Control Board
HEPC, Bays 63-66, Sector-2, Panchkula

No.
To

HEPC/2017/509

Dated: 29.08.2017

M/s Ireo Hospitality Company Pvt. Ltd.
(Formerly Known as M/s SU Estates Pvt. Ltd. & Associate Companies,) Sector-58, Village Ghata, Guargoan, Haryana.

Sub: - Issue of Consent to Establish for extension from pollution angle.

Please refer to your Consent to Establish for extension application received in this office on the subject noted above. Under the authority of the Haryana State Pollution Control Board vide its agenda item no. 47.8 dated 28.04.83 sanction to the issue of " Consent to Establish for extension " with respect to pollution control of Water and Air is hereby accorded to the unit for M/s Ireo Hospitality Company Pvt. Ltd., (Formerly Known as M/s SU Estates Pvt. Ltd. & Associate Companies,) Sector-58, Village Ghata, Guargoan, Haryana for establishment of Commercial Complex with the following terms and conditions: -

1. The industry has declared that the quantity of effluent shall be 0 KL/day for trade effluent, 0 KL/day for cooling, 780 KL/day for domestic and the same should not exceed.
2. The above "Consent to Establish for extension " of the Project is extended upto 03.09.2020 i.e. date of validity period of Environmental clearance. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should confirm the effluent standards as applicable.
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production.
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respect before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience.
8. The Electricity Department will give only temporary connection, if not granted earlier and permanent connection to the unit will be given after verifying the consent to operate granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of D.G. set/boiler as per Board's norms.

for [Signature]

10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That, in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agriculture area, the necessary permission for sitting such industry and process in an residential or institutional or commercial or agriculture area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That, there shall no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That, the industry or the unit concerned shall not sited within any prohibited distances according to the Environmental laws and rules, notification, orders and policies of Central Pollution Control Board and Haryana State Pollution Control Board.
14. That, if the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owning and operating such public sewer should give permission letter to the unit and the same shall be submitted at time of applying for consent to operate.
15. That, if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh fees for Consent to Establish shall be levied.
18. Industry should adopt water conservations measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the consent to establish so granted will be invalid, if the unit falls in Aravali Area or non-conforming area.
22. That the unit will comply with the Hazardous waste management rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose the same except in the non-leachate sit in their own premises or with the authorized TSDF.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MOEF, if required at any stage.

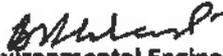
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25. In case of unit does not comply with the above conditions within the stipulated time frame then the Consent to Establish so granted, shall be revoked.

Specific Conditions: --

Other Conditions: --

1. The proposed unit will install adequate acoustic enclosures/chambers on their D.G. Sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986.
2. The proposed unit will provide adequate effluent treatment plant/STP as proposed to meet the prescribed standards under EP rules, 1986.
3. The proposed unit will comply all the provisions of HW & OW Rules, 2016.
4. The proposed unit will install adequate Air Pollution Control Device on its stationery source of emission and shall comply the standards prescribed under EP Rules 1986 and amended till date.
5. The proposed unit will obtain prior consent to operate under Water Act 1974, Air Act 1981 and Authorization under HW & OW Rules 2016 before commissioning of the project.
6. Unit will neither generate trade effluent from its manufacturing process nor discharge any kind of trade effluent outside the premises.
7. Unit will install acoustic enclosure on its DG Set along with adequate stack height as per norms.
8. Unit will obtain necessary approvals from concerned departments.
9. Unit will not install tube well /bore well without the prior permission of CGWA.
10. Unit will not do any construction work in their project without obtaining valid renewed license from DTCP and the CTE granted to the unit will become null and void if unit fails to renew DTCP license.
11. Unit will comply all the terms and conditions of the previous CTE.


Environmental Engineer
For Chairman
Haryana State Pollution Control Board

Endst. No.

Dated

A Copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula for information and necessary action.


Environmental Engineer
For Chairman
Haryana State Pollution Control Board

GOVERNMENT OF HARYANA
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
 Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/2016/ 00 :

Dated: 02.10.2016

CORRIGENDUM

Attention is invited to the SEIAA Haryana Environment Clearance Letter No. SEIAA/HR/2013/619 dated 04.09.2013 issued for the Commercial Complex (13.95 Acres) at Sector-58, Village-Ghata, Tehsil-Sohna, Gurgaon, Haryana M/s SU Estate Pvt. Ltd. & Associate Companies, Regd. Office: A-11, 1st Floor, Neeti Bagh, New Delhi-110049. The following correction may be incorporated in the clearance letter of the company:

For: M/s SU Estate Pvt. Ltd. & Associate Companies,
 Regd. Office: A-11, 1st Floor, Neeti Bagh,
 New Delhi-110049

Read: M/s Ireo Hospitality Company Pvt. Ltd. & Associate Companies
 Orchid Centre, 5th Floor, Golf Course Road,
 Sector-53, Gurgaon, Haryana-122002


Member Secretary,
SEIAA Haryana

To: M/s Ireo Hospitality Company Pvt. Ltd. & Associate Companies
 Orchid Centre, 5th Floor, Golf Course Road,
 Sector-53, Gurgaon, Haryana-122002

Endst. No. SEIAA/HR/2016/

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MoEF&CC, Gol, Indra Paryavaran Bhavan, Zor bagh Road-New Delhi.
2. The Regional office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's no. 24-25, Sector 31-A, Dakshin Marg, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Pk1.

Member Secretary,
SEIAA Haryana

REGD.

FORM BR-VII
(See Code 4.10(2), (4) and (5))
Form of Occupation Certificate

From

Director,
Town & Country Planning Department, Haryana,
Nagar Yojana Bhavan, Plot No. 3, Block-A,
Sector-18-A, Madhya Marg, Chandigarh.
Tele-Fax: 0172-2548475; Tel.: 0172-2549851,
E-mail: tcpharyana7@gmail.com
Website www.tcpharyana.gov.in

To

Ireo Hospitality Company Pvt. Ltd. & others,
Ireo Campus, Archview Drive,
Ireo City, Golf Course Extension Road,
Gurugram-122101.

Memo No. ZP-474/JD(RD)/2019/26079 Dated: - 23-10-2019

Whereas Ireo Hospitality Company Pvt. Ltd. & others has applied for the issue of an occupation certificate on 03.04.2019 in respect of the building described below: -

DESCRIPTION OF BUILDING

City: Gurugram: -

- Licence No. 29 of 2008 dated 17.02.2008, Licence No. 30 of 2008 dated 17.02.2008, Licence No. 140 of 2008 dated 12.07.2008, Licence No. 63 of 2009 dated 03.11.2009 & Licence no. 107 of 2010 dated 20.12.2010.
- Total area of the Commercial Colony measuring 13.95 acres.
- Sector-58, Gurugram.
- Indicating description of building, covered area, towers, nature of building etc.

| Tower/Block No. | No. of Floors | FAR Sanctioned | | FAR Achieved | |
|--|--|----------------|---------|--------------|---------|
| | | Area in Sqm. | % | Area in Sqm. | % |
| Office Tower | Ground Floor to 29 th Floor | 29562.411 | 52.366 | 29026.572 | 51.417 |
| Retail Block | Ground floor to 2 nd Floor | 14699.614 | 26.038 | 20036.491 | 35.492 |
| Hotel Block | Ground Floor to 33 rd Floor | 51648.170 | 91.488 | 52215.290 | 92.492 |
| Total | | 95910.195 | 169.892 | 101278.353 | 179.401 |
| Non-FAR area in Sqm. | | | | | |
| | | Sanctioned | | Achieved | |
| Basement-1 | | 30004.220 | | 29456.732 | |
| Basement-2 | | 39077.961 | | 35522.516 | |
| Basement-3 | | 36175.158 | | 36617.409 | |
| Ancillary uses (Metering Room, HT/Switch Room & HT Panel Room) | | 140.995 | | 131.718 | |
| Guard room | | 23.120 | | 37.054 | |
| Surface Staircase | | 56.799 | | 71.470 | |
| Security Portal-1 | | - | | 59.275 | |
| Security Portal-2 | | - | | 59.275 | |

I hereby grant permission for the occupation of the said buildings, after considering NOC from fire safety issued by Director General, Fire Service, Haryana, Panchkula, Environment Clearance issued by State Environment Impact Assessment Authority, Haryana, Structure Stability Certificate given by Sh. Rony Johnson, M.Tech. (Structure Engineer), Public Health Functional reports received from Chief Engineer-I, HSVP, Panchkula & Certificate of Registration of lift issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana and after charging the composition charges amount of ₹ 4,12,28,691/- for the variations vis-à-vis approved building plans with following conditions:-

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the commercial spaces for which occupation certificate is being granted shall have to be compulsorily registered and a deed of declaration will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall apply for the connection for disposal of sewerage, drainage from HSVP as and when the services are made available, within 15 days from its availability. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
4. That you shall be fully responsible for supply of water, disposal of sewerage and storm water of your colony till these services are made available by HSVP/GMDA/State Government as per their scheme.
5. That in case some additional structures are required to be constructed as decided by HSVP at later stage, the same will be binding upon you.
6. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time as per the provisions of Haryana Building Code, 2017.
7. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
8. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
9. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
10. That you shall comply with all the stipulations mentioned in the Environment clearance issued by State Environment Impact Assessment Authority, Haryana Vide No. SEIAA/HR/2013/619 dated 04.09.2013.
11. That you shall comply with all conditions laid down in the Memo. No. FS/2019/240 dated 24.09.2019 of the Director General, Fire Service, Haryana, Panchkula with regard to fire safety measures.
12. You shall comply with all the conditions laid down in Form-D issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana, HSVP Primary School Building, Block-C-2, Sushant Lok-I, Gurugram.
13. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
14. That you shall use Light-Emitting Diode lamps (LED) in the building as well as street lighting.
15. That you shall impose a condition in the allotment/possession letter that the allottee shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
16. That you shall apply for connection of Electricity within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office. In case the electricity is supplied through Generators then the tariff charges should not exceed the tariff being charged by DHBVN.
17. That provision of parking shall be made within the area earmarked/designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
18. That you shall obtain the water connection from GMDA within 30 days of issuance of this letter.
19. That you shall submit the final rating certificate from GRIHA Council as per GRIHA provisional certificate dated 09.10.2019. The same shall be submitted within 12 months after the building is fully commissioned and operated as the design intent. However, if the final rating achieved is lesser than as evaluated in the certificate dated 09.10.2019, you shall get the additional FAR compounded acquired by you, at ten times the rates of EDC applicable at the time of submission of the certificate from GRIHA Council.
20. Any violation of the above said conditions shall render this occupation certificate null and void.


 (K. Makrand Pandurang, IAS)
 Director, Town & Country Planning,
 Haryana, Chandigarh.

Endst. No. ZP-474/JD(RD)/2019/_____

Dated: - _____

A copy is forwarded to the following for information and necessary action: -

1. The Director General, Fire Service, Haryana, Panchkula with reference to his office Memo No. FS/2019/240 dated 24.09.2019 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Gurugram for the high-rise buildings and concerned Fire Officer will be personally responsible for any lapse/violation.

2. Chief Engineer-I, HSVP, Panchkula with reference to his office memo no. 163495 dated 09.09.2019 & memo no. 163364 dated 09.09.2019.
3. Senior Town Planner, Gurugram with reference to his office memo. no. 4811 dated 19.09.2019.
4. District Town Planner, Gurugram with reference to his office Endst. No. 9833 dated 17.09.2019.
5. District Town Planner (Enf.), Gurugram.
6. Nodal Officer, website updation.

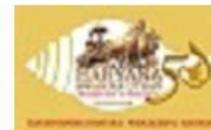
(Sanjay Kumar)
District Town Planner (HQ),
For: Director, Town and Country Planning,
Haryana, Chandigarh.



HARYANA STATE POLLUTION CONTROL BOARD

**Gurgaon North Vikas Sada, 1st Floor,
Near DC Court, Gurgaon Ph.0124-2332775**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 329962319GUNOCTO376156

Dated:30/10/2019

To.

M/s :Ireo Hospitality Company Private Limited.
Commercial Complex, Sector 58, Village Ghata, Gurgaon

Subject: Grant of consent to operate to M/s Ireo Hospitality Company Private Limited..

Please refer to your application no. 376156 received on dated 2019-09-26 in regional office Gurgaon North. With reference to your above application for consent to operate, M/s Ireo Hospitality Company Private Limited. is here by granted consent as per following specification/Terms and conditions.

| | |
|--------------------------------------|---|
| Consent Under | BOTH |
| Period of consent | 24/10/2019 - 30/09/2021 |
| Industry Type | Building and construction project having waste water generation more than 100 KLD |
| Category | RED |
| Investment(In Lakh) | 65080.0 |
| Total Land Area(Sq. meter) | 56453.35 |
| Total Builtup Area(Sq. meter) | 239802.7 |
| Quantity of effluent | |
| 1. Trade | 0.0 KL/Day |
| 2. Domestic | 780.0 KL/Day |
| Number of outlets | 1.0 |
| Mode of discharge | |
| 1. Domestic | STP |
| 2. Trade | |
| Domestic Effluent Parameters | |
| 1. BOD | 30 mg/l |
| 2. COD | 250 mg/l |
| 3. TSS | 100 mg/l |
| Trade Effluent Parameters | |
| 1. NA | |
| Number of stacks | 1 |
| Height of stack | |
| 1. DG Stack | 3 meters from roof |
| Emission parameters | |
| 1. NA | |

| | |
|-----------------------------|-------------------|
| Product Details | |
| 1. NA | Metric Tonnes/day |
| Capacity of boiler | |
| 1. NA | Ton/hr |
| Type of Furnace | |
| 1. NA | |
| Type of Fuel | |
| 1. Diesel | 1.5 KL/day |
| Raw Material Details | |
| NA | Metric Tonnes/Day |

*Regional Officer, Gurgaon North
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any

account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will run and maintain its STP/ETP/APCM regularly and properly, will provide separate energy meter on their STP/ETP/APCM and maintain the Log Book for energy consumption of STP/ETP/APCM and chemicals used daily for the STP/ETP. 2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 3. That the unit will adopt cleaner technology thereby reducing pollution load. 4. That the unit will provide inter locking arrangement of DG set with STP/ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 5. That the unit will not discharge any untreated effluent inside and outside its premises. 6. Unit will provide separate flow meter at Inlet/ Outlet of STP/ETP for which separate log book will be maintained if required. 7. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 8. That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. 9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 10. Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy. 11. The inspection of the unit will be carried out by the authorized officer within a period of 3 months of grant of CTO for collection of samples and in case of failing of the same this CTO stands revoked automatically besides further necessary action will be applicable. 12. The unit will apply for authorization under HWM rules, 2016.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2019.10.30 15:58:08 +05'30'
Regional Officer, Gurgaon North
Haryana State Pollution Control Board.

**State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Telephone No. 0172-2565232
E-mail ID: seiaa.hry@gmail.com

Memo No: SEIAA/HR/2020/438

Date: 16/10/2020

To

**M/s Ireo Hospitality Company Pvt. Ltd. & Associate Companies,
Ireo Campus, Archview Drive, Ireo City, Golf Cours Extension Road,
Gurgaon-122101**

Subject: Extension in validity of Environment Clearance for setting up Commercial Complex (13.95 acres) at Sector-58, Village Ghata, Tehsil Sohna, Gurgaon, Haryana.

With reference to your application No. Ireo Hospitality /CC58/EC Extension/3281 dated Nil received in this office on 15.09.2020 for seeking Extension of Validity of Environment Clearance granted for setting up Commercial Complex (13.95 acres) at Sector-58, Village Ghata, Tehsil Sohna, Gurgaon, Haryana by SEIAA, Haryana on 04.09.2013. The Validity of your Environment Clearance was up to 03.09.2020 as per MoEF & CC, GoI dated 14.09.2006 & its subsequent Amendment dated 29.04.2015 & 14.09.2016.

The case was examined in the light of MoEF & CC, GoI Amended Notification dated 14.09.2016.

Keeping in view of above, the Authority decided to grant Extension for Validity of Environment Clearance for further one year i.e. upto 03.09.2021 subject to compliance of the conditions already imposed in the Environmental Clearance letter dated 04.09.2013 granted by SEIAA, Haryana.


Chairman,
SEIAA, Haryana.

